



**TAMIL NADU POLLUTION CONTROL BOARD**

From

To

Er. G. Udhayakumar, M.E., M.Tech.,  
Public Information Officer,  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Maraimalai Adigalar Street,  
Maraimalai Nagar,  
Chengalpattu District-603 209.

Thiru. D.Rakeshkumar,  
Flat No.M105 Block- M,  
SBIOA Unity Enclave,  
Mambakkam  
Chennai - 600127.

**Letter No. DEE/TNPCB/MMN/F /RTI/F.005037/2024 Dt:15.11.2024**

Sir,

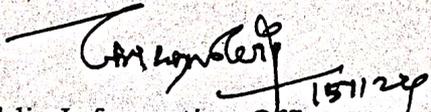
Sub: O/o. DEE - TNPCB - MMN - Information Under the RTI Act,  
2005 furnished -Reg.

Ref: Your RTI Application dated:18.10.2024.

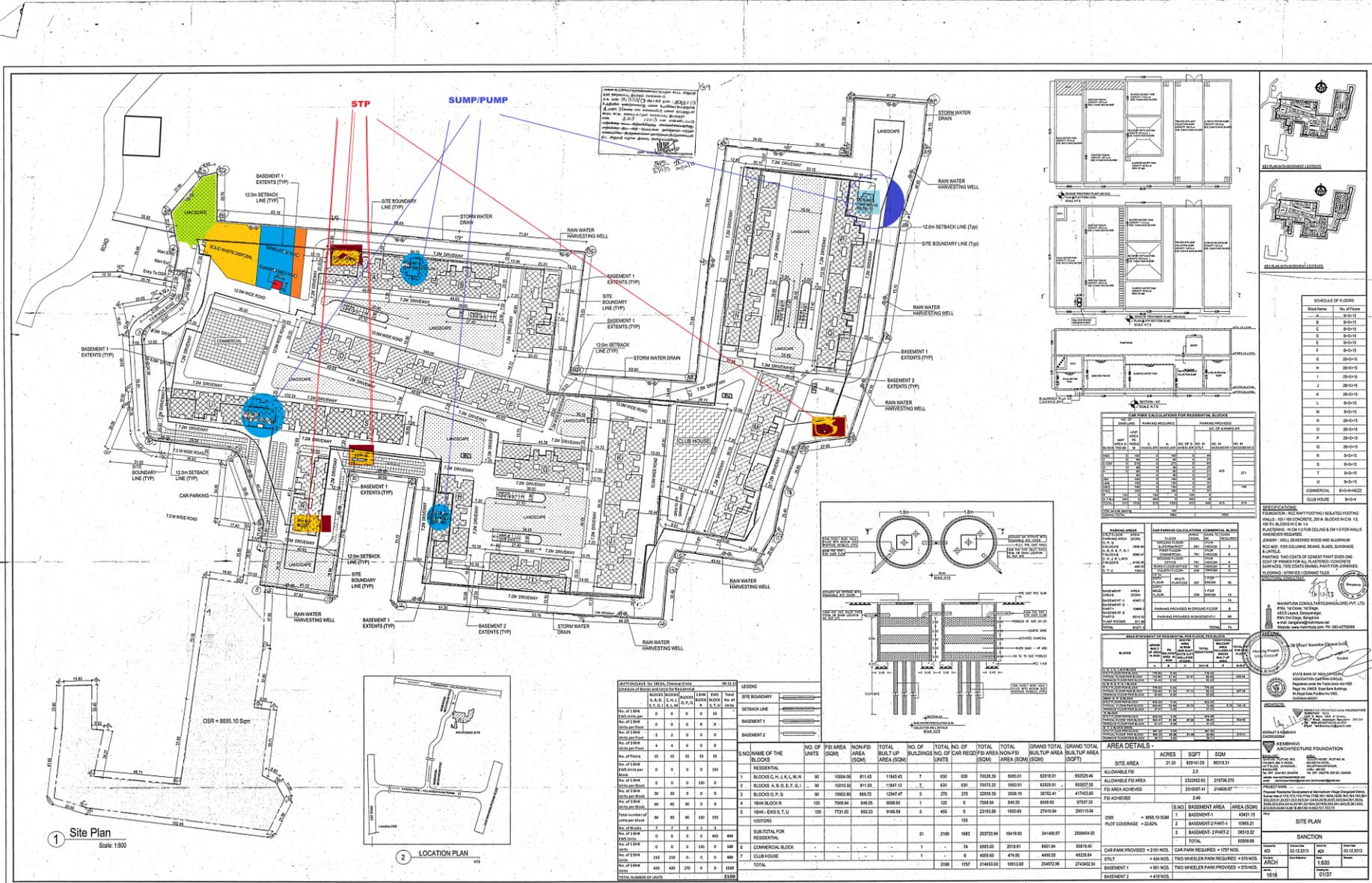
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With reference to the above, the details as sought by the petitioner under the RTI Act, 2005 is furnished as below.

Sl. No.	Information Sought for	Information furnished
1	Kindly furnish the details of name of Academic/Research Institution approved the STP design submitted for the below Consent Order.  Consent Order No.6368, Dated:17.04.2015. Proceedings No.T10/TNPCB/F-34341/MMN/OL/A/2015, Dated:17.04.2015.	The unit has not obtained STP design approval from Academic/Research Institution.

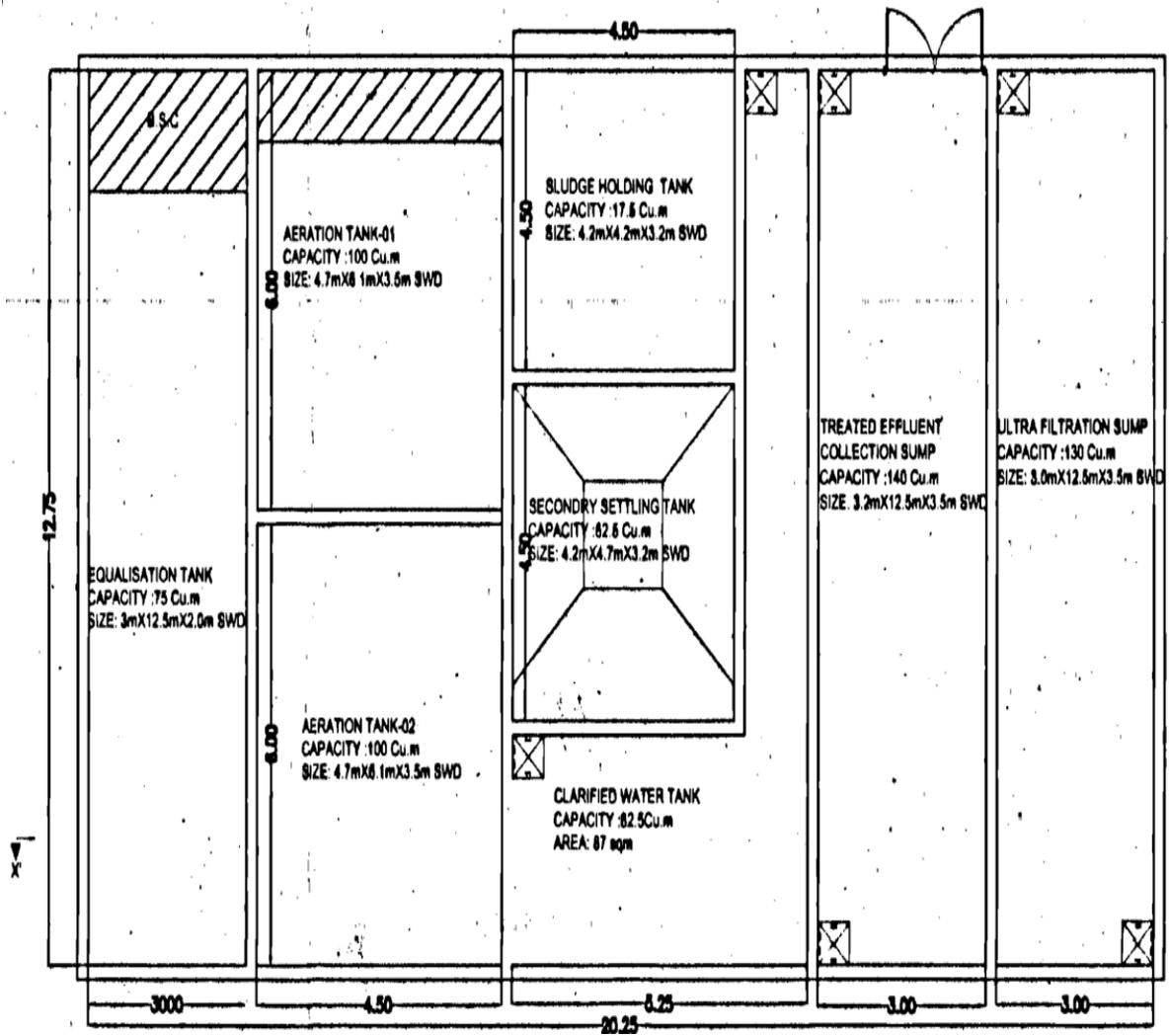
  
 Public Information Officer,  
District Environmental Engineer,  
Tamilnadu Pollution Control Board,  
Maraimalainagar.

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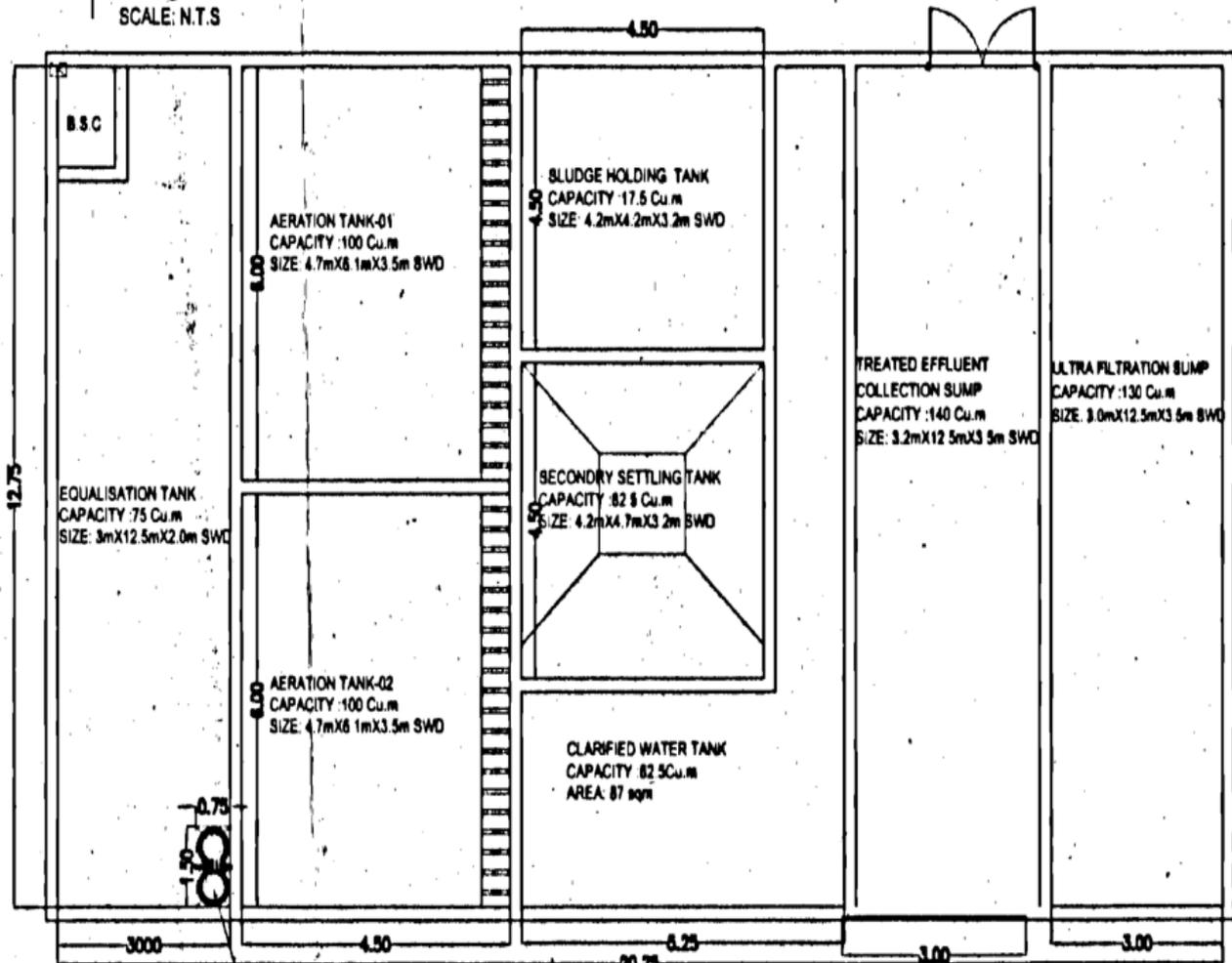
S.NO.	NAME OF THE BLOCKS	NO. OF UNITS	FSI AREA (SQM)	NON-FSI AREA (SQM)	TOTAL BUILT UP AREA (SQM)	NO. OF BUILDINGS	TOTAL NO. OF UNITS	NO. OF CAR REQD	TOTAL FSI AREA (SQM)	TOTAL NON-FSI AREA (SQM)	GRAND TOTAL BUILTUP AREA (SQM)	GRAND TOTAL BUILTUP AREA (SQFT)
	RESIDENTIAL											
1	BLOCKS C, H, J, K, L, M, N	90	10004.06	811.43	11845.43	7	630	630	70028.39	5680.01	82918.01	892529.46
2	BLOCKS A, B, D, E, F, G, I	90	10010.32	811.93	11847.13	7	630	630	70072.22	5683.51	82929.91	892657.55
3	BLOCKS O, P, Q	90	10952.80	869.72	12947.47	3	270	270	32858.39	2609.16	38782.41	417453.86
4	1BHK BLOCK R	120	7568.94	646.55	9098.60	1	120	0	7568.94	646.55	9098.60	97937.33
5	1BHK - EWS S, T, U	150	7731.00	600.23	9166.58	3	450	0	23193.00	1800.69	27416.94	295115.94
	VISITORS							153				
	SUB-TOTAL FOR RESIDENTIAL					21	2100	1683	203720.94	16419.92	241490.57	2599404.50
6	COMMERCIAL BLOCK	.	.	.	.	1	.	74	6883.03	2018.81	8901.84	95819.40
7	CLUB HOUSE	.	.	.	.	1	.	0	4005.60	474.95	4480.55	48228.64
	TOTAL						2100	1757	214650.03	18913.68	254872.96	2743452.54





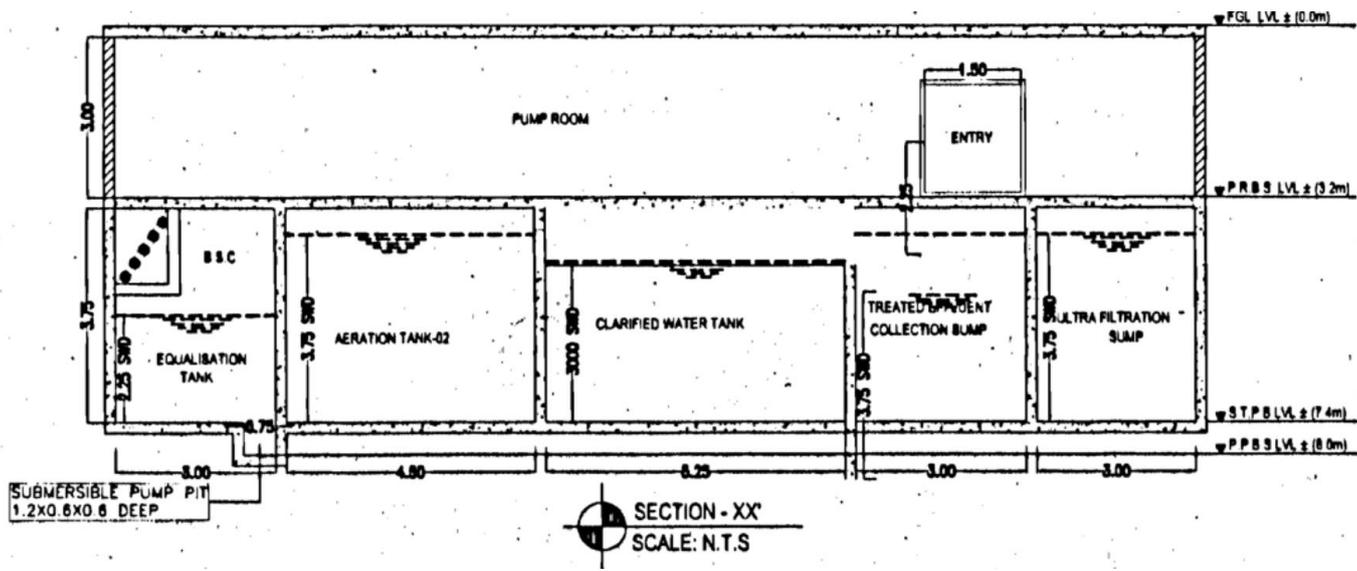
**DTCP Plan – Enlarged ( 243/2013) – STP PLAN**

SEWAGE TREATMENT PLANT (300 KLD)  
 PLAN @ PLAT FORM LEVEL  
 SCALE: N.T.S



2Nos RAW SEWAGE TRANSFER PUMPS

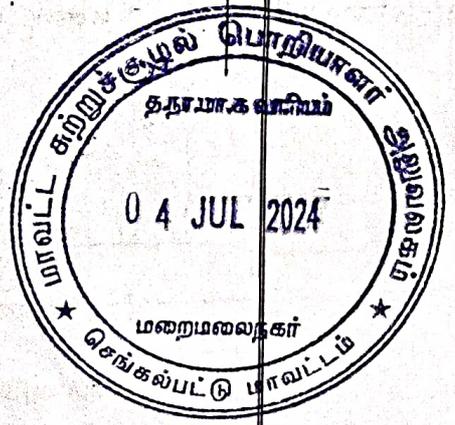
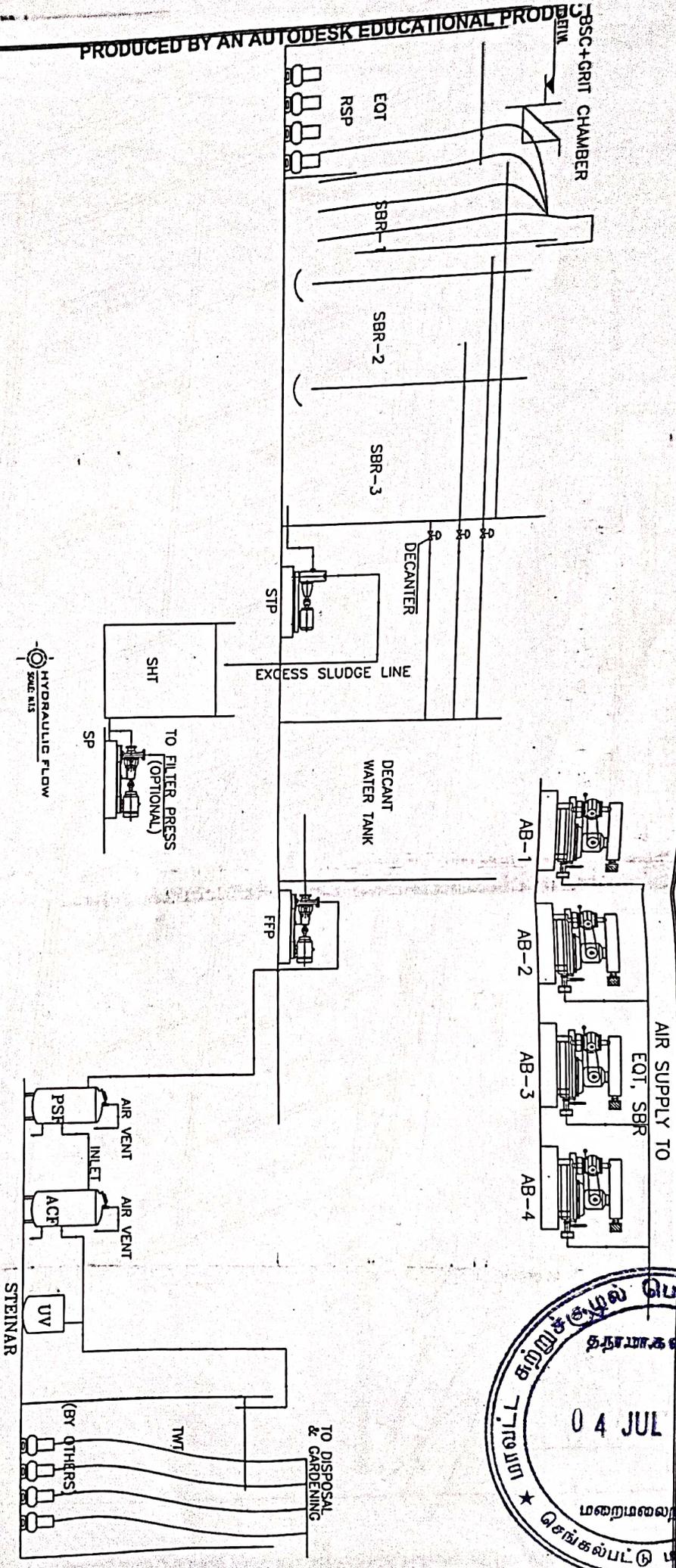
SEWAGE TREATMENT PLANT (300 KLD)  
 PLAN @ STP BOTTOM SLAB  
 SCALE: N.T.S



**DTCP Plan – Enlarged ( 243/2013) – STP PLAN**

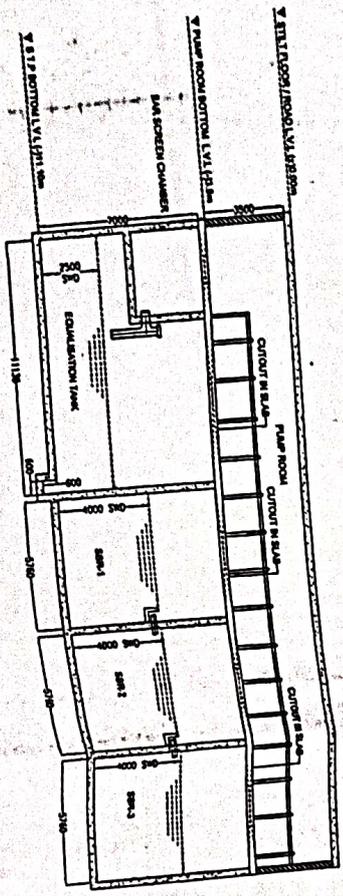
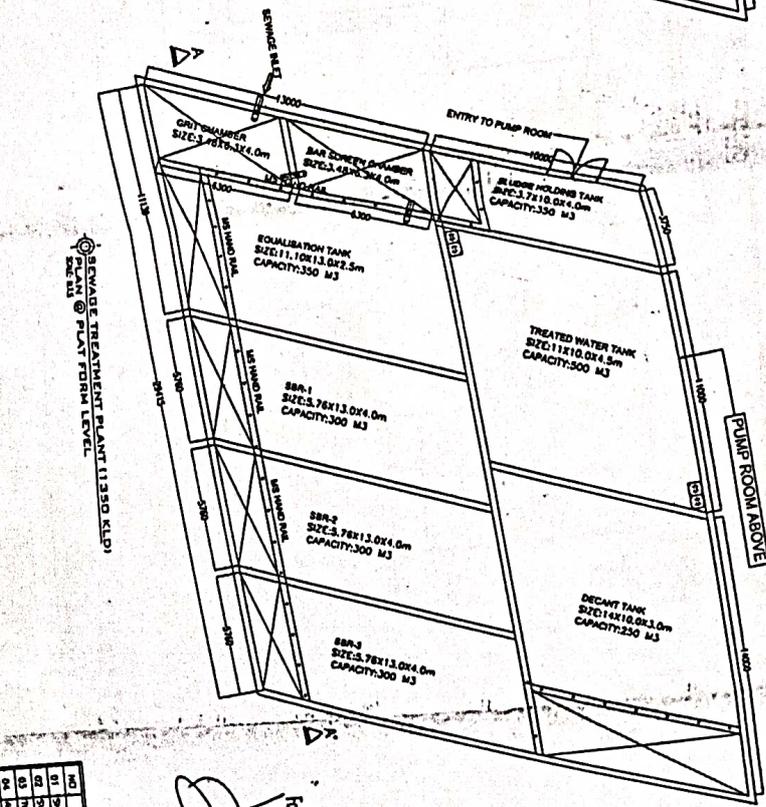
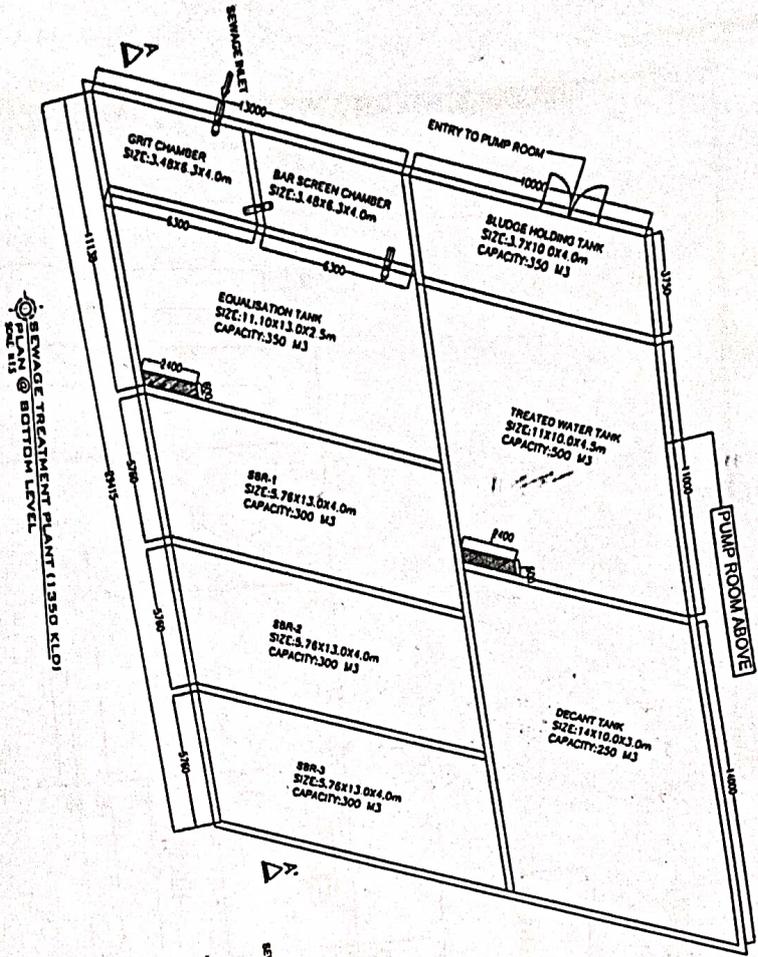
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 President  
 The SBI Officers' Association (Openair Circle)



PLAN AND SECTIONAL VIEW OF SEWAGE TREATMENT PLANT (11350 KLD CAPACITY)

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SECTION-A-A

UNIT DIMENSIONS

No.	Name of the Treatment Unit	No. of Units	Dimensions in Meters
1	Grit Chamber	1	3.48x6.3x4.0
2	Bar Screen Chamber	1	3.48x6.3x4.0
3	Bludge Holding Tank	1	3.7x10.0x4.0
4	Equalisation Tank	1	11.10x1.3x2.5
5	Treated Water Tank	1	11x10.0x4.5
6	Decant Tank	1	14x10.0x3.0
7	SBR-1	3	3.76x13.0x4.0
8	SBR-2	3	3.76x13.0x4.0
9	SBR-3	3	3.76x13.0x4.0
10	Pump Room	1	11.0x10.0x3.5
11	Bar Screen Chamber	1	3.48x6.3x4.0

NO.	DESCRIPTION	REMARKS
01	BLUDGE HOLDING TANK	
02	WASTED WATER TANK	
03	GRIT CHAMBER	
04	BAR SCREEN CHAMBER	
05	EQUALISATION TANK	
06	TREATED WATER TANK	
07	DECANT TANK	
08	SBR-1	
09	SBR-2	
10	SBR-3	

For SBI Officers' Association (Chennai Circle)

*[Signature]*

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From

The Public Information Officer,  
STATE LEVEL ENVIRONMENT IMPACT  
ASSESSMENT AUTHORITY - TAMIL NADU  
No.327, 'Metros' 9<sup>th</sup> Floor,  
Anna Salai, Nandanam,  
Chennai – 600 035.

To

Thiru. Rakesh Kumar,D.,  
Flat No.M105, Block M,  
SBIOA Unity Enclave,  
Mambakkam,  
Chennai – 600 127.

Lr.No. SEIAA-TN/RTIA/4531B/F.No.504/2024-25 dt.21.01.2025

Sir,

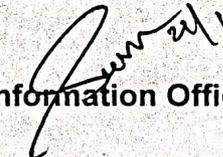
Sub: SEIAA –TN – RTIA – Thiru.Rakesh Kumar,D, Chennai  
– Seeking Information under RTI Act – Information  
furnished – Reg.

Ref: 1.RTI Petition of Thiru.Rakesh Kumar,D., Chennai  
dt.18.10.2024 received on 28.10.2024

2.The State Bank of India, D.D.No.563243 dated  
18.12.2024 for Rs.268/-(260+8) received from  
Thiru.Rakesh Kumar,D., Chennai received on  
24.12.2024

With reference 1<sup>st</sup> & 2<sup>nd</sup> cited above, you have sought certain information under  
the RTI Act 2005. In this connection it is informed, that the available information is  
annexed to this letter.

Encl: As above.

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Public Information Officer

**FORM - IA**

**FORM IA**

(Checklist of Environmental Impacts)

**I. LAND ENVIRONMENT**

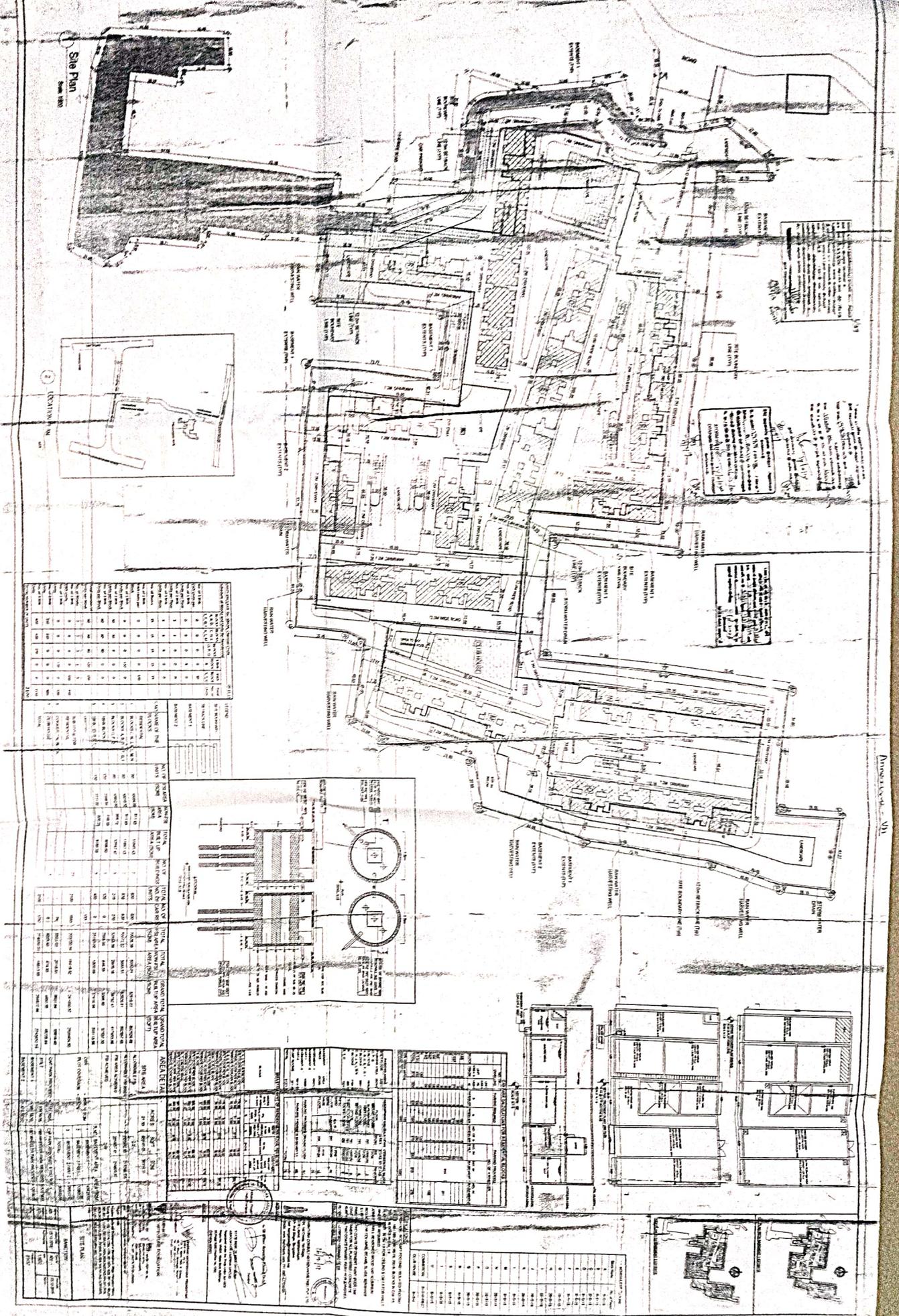
S. No.	Information/Checklist confirmation	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data
1.1	Will the existing land use get significantly altered from the project that is not constant with the surrounding? (Proposed land use must conform to the approved Master Plan / Development Plan of the area. Change of land use if any and the statutory approval from the competent authority are submitted).	Vacant land will be transformed into a residential use zone. The proposed site is located at Mambakkam Village, Thiruporur Taluk and Kancheepuram District.
	Attach maps of (i) Site Location; (ii) Surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plan.	The proposed residential development is located at Mambakkam Village of Thiruporur Taluk, Kanchipuram District. Topo map showing surrounding features of the Proposed Site (5000 m radius) is enclosed as <b>Annexure - IV</b> . Contour plan is enclosed as <b>Annexure - VI</b> . Master Plan is enclosed as <b>Annexure - I</b> .
1.2	List out all the major project requirements in terms of the land area, built up area, water, power requirement, community facilities, parking needs etc.	Total land area: 86319.31 Sqm (21.32 Acres) Total built-up area: 3,14,519.08 Sqm. Total Water requirement 1563 KLD Fresh water requirement : 971 KLD Power requirement : 11616.15kW Parking area: provided Cars 2017 Nos. & 570 two wheelers.
1.3	What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed sites? (Such as open spaces, community facilities, details of the existing land use, disturbance to the local ecology).	Due to the construction activity, impacts, such as air and noise pollution, wastewater generation & disposal and solid waste disposal, are envisaged, but with the efficient implementation of the proposed Environment Management Plan (EMP) adverse impacts will be minimized..
1.4	Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).	Based on the type of soil and contour of the surface there won't be any erosion, subsidence or instability. The project site falls under Zone-III of the seismic category in India.
1.5	Will the proposal involve alternation of	The proposal will not alter the natural drainage

	natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)	system. The contour plan of the project site is enclosed as <b>Annexure -VI</b> .
1.6	What are the quantities of earthwork involved in the construction activity - cutting, filling, reclamation etc. (Give details of quantities of earthwork transport of fill materials from outside the site etc.)	The study area is a flat terrain and the buildings have basements thus the excavated materials during construction activities will be used for back filling and leveling.
1.7	Give details regarding water supply, waste handling etc during the construction period.	<p><b>Water Supply</b> The water requirement during the construction phase of the project will be 80 - 100 KLD. It will be sourced through tankers.</p> <p><b>Waste Handling</b> The wastes during the construction phase comprises of the wastes generated by the workers and the wastes generated as the result of the construction activity. During the construction phase, sewage will be treated and disposed through the septic tank arrangement.</p> <p>The construction debris will be used for the formation of roads within the development.</p>
1.8	Will the low lying areas get altered? (Provide details of how low lying area getting modified from the proposed activity)	There are no low-lying areas which are going to be affected as the site will be leveled uniformly during construction phase.
1.9	Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)	<p>The generation of construction wastes will be about 40 - 50 kg/m<sup>2</sup> of construction area. These will be used for the formation of roads within the premises.</p> <p>During the construction phase, sewage will be treated and disposed through the septic tank arrangement. Therefore no significant health hazard is observed.</p>

**II. WATER ENVIRONMENT**

S. No.	Information/Checklist confirmation	Details thereof (with approximate quantities /rates, wherever possible) with sources of information data			
		S.No.	Description	Quantity	Source of Supply
2.1	Give the total quantity of water requirement for the proposed project with the breakup of requirements for	I	Construction phase	80-100 KLD	Private Tankers

	various uses. How will the water requirements met? State the sources & quantities and furnish a water balance statement.	II	Operational phase		
		a	Fresh Water Requirement	971 KLD	Through local Body
		b	Recycled Water Requirement Flushing requirement Gardening requirement	523 KLD 69 KLD	Treated Sewage
2.2	What is the capacity (dependable flow or yield) of the proposed source of water?	The project site falls under the safe category of the central ground water board classification and hence the yield is dependable. The daily fresh water requirement is 971 KLD.			
2.3	What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)	The quality of fresh water required will be as per IS 10500: Drinking Water Standards.			
2.4	How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usages)	The wastewater generation from the project is estimated to be about 1348 KLD, which will be treated in proposed sewage treatment plants and will be recycled for flushing and gardening. The estimation of water requirement and the water balance chart is furnished in the EIA report. Details of proposed STPs are enclosed as <b>Annexure -VII</b>			
2.5	Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)	No, there will not be any diversion of water from other users			
2.6	What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)	The wastewater generation from the project is estimated to be about 1348KLD, which will be treated in proposed sewage treatment plants and will be recycled for flushing & gardening requirements. The quality of the wastewater generated will be: pH (6.5-8.5), BOD (250-350 mg/l), COD (900-1000mg/l), SS (150 mg/l), and Oil & Grease (100 mg/l).			
2.7	Give details of the water requirements met from water harvesting? Furnish details of the facilities created.	The rain water from the project site is proposed to be collected and stored in a storm water collection sump and it is to be re-used for domestic/gardening purposes. The rain water from			



NO.	DESCRIPTION	UNIT	QTY.	UNIT PRICE	TOTAL
1	CONCRETE	CU YD	100	100	10000
2	STEEL	TON	50	200	10000
3	BRICK	1000	10000	100	1000000
4	CEMENT	TON	200	50	10000
5	WATER	CU YD	50	100	5000
6	LABOR	HOUR	10000	10	100000
7	PAINT	1000	1000	100	100000
8	GLASS	1000	1000	100	100000
9	ROOFING	1000	1000	100	100000
10	MECHANICAL	1000	1000	100	100000
11	ELECTRICAL	1000	1000	100	100000
12	PLUMBING	1000	1000	100	100000
13	LANDSCAPE	1000	1000	100	100000
14	UTILITIES	1000	1000	100	100000
15	FOUNDATION	1000	1000	100	100000
16	CONCRETE	CU YD	100	100	10000
17	STEEL	TON	50	200	10000
18	BRICK	1000	10000	100	1000000
19	CEMENT	TON	200	50	10000
20	WATER	CU YD	50	100	5000
21	LABOR	HOUR	10000	10	100000
22	PAINT	1000	1000	100	100000
23	GLASS	1000	1000	100	100000
24	ROOFING	1000	1000	100	100000
25	MECHANICAL	1000	1000	100	100000
26	ELECTRICAL	1000	1000	100	100000
27	PLUMBING	1000	1000	100	100000
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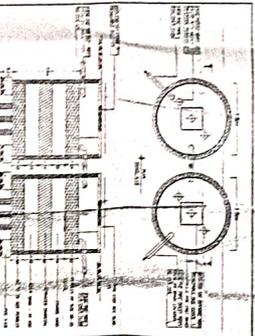
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NO.	DESCRIPTION	UNIT	QTY.	UNIT PRICE	TOTAL
1	CONCRETE	CU YD	100	100	10000
2	STEEL	TON	50	200	10000

**EC Meeting held on 19 10 2024 at 02.30 pm at the  
CLUB HOUSE of SBI OFFICERS ASSOCIATION UNITY ENCLAVE**

President	:	Shri M Mohan
Secretary	:	Shri K S Narasimhan
Vice President (Residential):	:	Shri S Sivakumar
Treasurer	:	Shri B Mohanan
Present	:	32
Permission	:	12
Resigned	:	NIL
Absent	:	NIL
Vacant	:	3

Shri Mohan, President welcomed the members. At the outset two minutes silence was observed in memory of the following owners who passed away on 19.10.24:

- 1 Shri T Baskaran : Owner F 013
- 2 Shri K Sekar : Owner K 021

In this context he advised the members to take care of their health.

The President in his Presidential address informed the members that all the facilities hitherto announced in the Club House were functional. There is a Cafeteria in Ground floor, Library, indoor sports facilities, a western dance class and Child care centre at First floor; Spa/ Saloon and Gym in the Second floor; meeting halls at third and fourth floors. In addition, 7 guest rooms are available in fourth floor. However few AC and non-AC additional rooms are vacant as on date. Commercial complex will soon be completed.

Regarding development in the Commercial Complex the President explained that works relating to Air conditioning and CCTV was fully completed. There was slackness in the civil work. As the civil contractor entrusted to complete the work had some financial problems and if he could not continue the work, then SBIOACC will finalise with another contractor to execute the remaining task.

He informed the members that although transfer of Sports land to our OWA took place on 01/02/2024, due to the complaints made by S/s R Sritheran, R Prasad & 5 others, the Sub Registrar did not hand over the documents to SBIOA UE OWA. A representation was made to the Deputy Registrar Tambaram by SBIOA CC and SBIOA UE OWA and the same is pending with them. This has resulted in our not being able to get the title over the remaining two more pieces of land although SBIOA CC is ready to transfer.

In the DTCP (STU block) issue, SBIOACC has complied with the order by demolishing the car shed; now gas banks are getting demolished and steps are on to demolish the structure erected for M/s Simplex situated in OSR land. Replying to the query posed by an EC member about why we should do when the property is in the possession of the local Panchayat, the President explained that as per the present rules it is our responsibility only. He further added that now registration of OSR land is taking place in the name of The Governor only to prevent misuse of these lands by local panchayat leaders. He added that revised plan will soon be submitted by SBIOA CC besides payment of shelter fees. The case is further posted for hearing on 25.10.2024. He assured the forum that members can breathe easy henceforth.

He then explained the details of the complaint filed by Shri Rakeshkumar before the National Green Tribunal. OWA team headed by the President, Secretary and Mr V Anbarasu and Mr K Sivagnanam along with SBIOACC President Shri Nithishkumar appeared before the Joint Chief Environmental Officer TNPCB at Maraimalainagar for a personal hearing on 27.09.2024 and presented the steps OWA had undertaken to comply with their observations. During the meeting, the official of TNPCB was very firm on their earlier instruction that the Association shall make necessary arrangements to let out the treated water as per Govt norms. As a result, we have to transport minimum 30 lorry loads of treated water @ Rs.850/- per load. This works out to Rs 9 lacs per month on an average. Hence the OWA has no option, but to levy the treated water disposal fees @ Rs 500/- per month with a heavy heart.

A hearing was held on 15.10.24 in the National Green Tribunal bench of Chennai, filed by the petitioner Sri Rakesh Kumar, husband of Mrs Sivakamasundari Rajendran Owner of M105, alleging discharge of untreated STP water into the neighborhood. This complaint resulted in TNPCB asking us to shift the water by lorry and we are incurring huge additional expenditure.

An advocate from Sri AR L Sundaresan's Office appeared on behalf of the SBIOACC and OWA for impleading both SBIOACC and UEOWA, as they were not originally made party by Rakesh Kumar. The Chairperson asked whether any environmental damage had been caused for filing the complaint and also warned against bringing personal disputes with the Society to the NGT.

The Chairperson further warned that the Bench will be forced to impose exemplary costs, if environmental damage is still alleged and that this may lead to costs to all the 1875 owners. The Chairperson further ordered the complainant to appear in person in the next sitting and adjourned the hearing to January 9th 2025.

In RERA case, the President told that SBIOA CC is going for an appeal against the amount of compensation passed. The next date of election case is on 12.11.2024.

The President then informed the members that based on a complaint sent to the District Collector, VAO Mambakkam called the President and enquired about the discharge of sewage water along with rain water. The President explained to him that we let out treated water only through lorries as per instruction received from TNPCB. Subsequently the Panchayat President Ponmar called him and complained about the discharge of sewage water. The president explained to him the real picture and shared the proof to him and also to VAO Mambakkam

Shri Rangaraj asked why it was mentioned as 4 STP in the plan, the President explained that it was a typographical error. The expected capacity (as per PCB norms) is 1281 KLD only whereas we have constructed the STP plant with a capacity of 1350 KLD.

Shri S Natarajan informed the forum that everywhere the treated water is let out in open area only. Even the Govt STPs discharge their treated water in Buckingham canal. In our apartment it is because of a few individuals who create issues and we are paying the price for that.

The Secretary then submitted his report (furnished as Annexure). He started by saying that on 02.10.2024 we have carried out various indoor sports activities in Club House (viz Chess, Carom and Table Tennis) with an objective that the residents should know about the amenities available with our Club House and start making use of these facilities. On 18.10.2024 the District Fire Officer Chingleput visited our entire Unity Enclave premises in connection with granting renewal of fire license.

He then informed the forum that the financials as on 30.09.2024 is very scary. Against a net surplus of Rs 40 lacs for the entire financial year 2023-24, we have spent Rs 33 lacs more than what we have received during the period from 01.04.2024 to 30.09.2024. This is due to the renovation and repair works carried out in STP unit as per TN Pollution Control Board norms. We have spent around Rs 50 lacs towards STP during the half year ended 30.09.2024. We have not carried out any proper repair work in our STP unit during the past 5 to 6 years hence the increase in expenditure he added. Besides to make the club house operational, Rs 15 Lacs was spent. After opening the club house, we incur average expenditure of Rs 8 lacs per month against which we get about Rs 3 to 4 lacs per month only. The present level of membership is less than 10% of the number of flats. We need more membership registration in club house. In addition, we have to explore letting out unused rooms on a very urgent basis. He recited the recommendation of the Advisory Committee about publicizing the availability of vacant rooms in Club House and renting it out on sharing basis or hourly basis depending upon the need.

Shri Rengaraj asked whether there was any AMC for STP, President replied that as per Hydrodrops agreement, the DLP period is 2 years; since six years was lapsed subsequently maintenance agreement was made. At this stage some members complained about the foul smell coming from flush tank at times. Secretary explained that the STP plant has to run 24 by 7 and on all the 365 days; there are stand by motors installed. However even a small mistake committed by the STP workers on duty result in such lapses. STP vendor is advised from time to time in this regard he added. When a member asked why not the local Panchayat take the water as done in corporation limits, President replied that the Village Panchayat Head expressed his inability in this regard. We have to think of alternative ways to let out this treated water he added.

Regarding laying of PNG connection, the Secretary explained the current position. PNG representatives came and explained the difficulties in getting consent and KYC forms from the owners who have consented to avail the facility. Members also pointed out the delay in laying of pipelines. Earlier it was confirmed by the Team leader that connection will be completed by 15.08.2024 whereas it is getting delayed. The representative Mr Ebson explained that due to special work to be undertaken in 2 out of 6 flats in each series and due to lesser man power the delay is happening. President advised to increase the number of workforces which was consented to by them.

The Secretary then pointed out that increase in EB cost from Rs 8.10 per unit to Rs 9.10 per unit with effect from 01.07.2024 and commencement of activities in Club House had resulted in increase in the EB Bill from Rs 15.47 lacs in March 24 to Rs 20.66 lacs in Sept 2024. We have to think of energy saving measures to reduce the consumption without affecting the residents he added.

He then narrated how we managed this year's rain for 2 days. During last year's rain, we managed the situation by hiring diesel pumps besides one more 20 HP submersible pump brought in by Mr Sampath, vendor handling our STP Plant. Subsequently this submersible pump is being utilised in STP operations. Our rain water pumps situated at various places are working well but these pumps are not sufficient during heavy rainfall. Hence recently we have purchased four pumps (one 15 HP, one 5 HP and two 2 HP capacity) and put them to use at various places. This has resulted in water being pumped out easily in different directions. Although we had stated that lift operations may be suspended if absolutely required, we have managed the situation without resorting to this measure.

The secretary then appreciated Ms Nalini Prasad and Ms Vanitha Vijay for submitting the members' voice in advance as a result of which he was able to respond to them and save the time. Ms Nalini mentioned about snakes coming to the campus. Then she raised the complaint of one owner about the noise coming from the blower of the Cafeteria situated in the club house. The secretary said he will look into it. Ms Vanitha's query about STP issues was already addressed in the report he said. He requested if all the EC members adopt this practice, valuable time of the EC would be saved.

Vice President's (Residential) address and interaction with EC members:

Shri S Sivakumar VP Residential informed the members that among all the committees, only the advisory committee conducted the meeting on 07.10.2024. He urged that various committee members should interact then only various decisions can be implemented. He cited the advice from the Advisory committee that the unutilized rooms can be put into use. There are 8 to 9 rooms of various sizes from 180 sq ft to 780 sq ft; some of them are air conditioned, few non air conditioned. It was suggested to first publicise about the availability of these rooms and get them utilized effectively. Tuition, tailoring, yoga, singing classes can be conducted on a time-sharing basis it was pointed out. Shri Anbarasu suggested that the first birthdays of children are celebrated with fanfare for which the Vaigai Hall with a capacity of 70 to 80 is used. Subsequent birthdays are conducted with 10 to 30 guests for which Vaigai Hall will not be preferred. Instead these small halls if let out for Rs 3,000 to 5,000 per event, there will be continuous booking for some of these rooms. Shri Sriram pointed out that our denial to conduct homams as one of the reasons for Cauvery Hall not getting booked adequately. VP R suggested that the third floor entrance hall with open terrace can be used for conducting such events.

VP R informed the forum that a Veterinary doctor had come forward to offer a free health check camp for pets. Initially some members expressed their reservation; however, after impressing them that this is an occasion to collect full details of all pet owners and communicate what they are supposed to do while carrying pet animals in public places it will be better, the members agreed for such a camp as a one time measure. Taking into account the difficulties associated with organizing dogs in large numbers at a time, it was decided to give him a two day slot.

It was agreed to honour the Vestian staff members with sweets during Deepavali as done earlier. Shri Jeevarathinam pointed out about shifting the EV charging station to a place near EB/DG set as the present ones take a longer time for the vehicles to get charged. As this place is very close to the children's play area it was not favourably considered. A suitable place may be considered.

VP R then informed that during emergency times Vestian team works day and night continuously to set right things; some of them do not go home at odd hours. If we provide one or two Change Rooms it will be of great help to them. It was accepted by members.

There was a proposal for selling coconuts at a comparatively cheaper price by a trader. As this is beneficial to the residents, bringing him in was accepted. Similarly, the possibility of bringing another vegetable shop preferably through a van to be explored, VP R added. When VP R informed a proposal received by a Yoga teacher to conduct classes in Club House, a member suggested that before permitting, we should see whether the person is a qualified person to conduct yoga classes.

Treasurer's report:

Shri Mohanan, Treasurer submitted his report thereafter which is furnished as annexure (Annexure 1). He pointed out that during September which is the third month of the calendar quarter, an excess expense of Rs 59,08,628/- was observed. He expressed his concern about the declining position of our balance with SBI. The overall balance in all accounts put together is Rs 26 lacs only; We have not paid the Vestian Bill amounting to Rs 23.86 lacs plus Rs 1.90 lacs for Club House for September. Hence, we have to be prudent in spending. The secretary endorsed his views and informed that additional spending in STP will be restricted.

Regarding Club House, the Secretary said that while we incur about Rs 8 lacs per month towards maintenance, we get rent and reimbursement of electrical charges from the shops, still we incur additional Rs 3 to 4 lacs. One reason for this is the membership even @ Rs 200 pm is not adequate, it is not even 10% of total flats. We need to register more members to make the club house viable. Shri R Kalaichelvan told that on the second floor and in some other places AC unit is running even with one or two participants. Shri R Jeevarathinam told that only the members of the club house use the facility. Shri Shriram told we can bring austerity measures in Club house to reduce EB bill. It was accepted.

Then the meeting was left to EC members for their representations.

Ms Vanitha Vijay suggested that we should frame separate rules for students residing here as they create nuisance. It will be considered during the next bye law changes, President replied.

Some members expressed concern about the functioning of commercial activities in the premises. The President replied as promised earlier, let us not disturb the tuition classes till the end of the academic year and let us concentrate on restricting activities of other nature.

Shri KC Muralidharan said that the pillars where rain water is coming out have to be attended on a priority basis. It was accepted by the forum. Regarding another question posed by him on monkey/dog menace, it was felt by the members unless we stop feeding these animals, we can not control their entry. However, we will continue to fire crackers to drive them away.

Shri E Veeran informed that Solar Plants already installed at roof tops may be recommissioned. The President replied this will be done. Shri Rengaraj suggested that we can go for a solar installation. It was decided to explore the possibility without involving any financial outlay from our side. The President also said that the solar power generation is his dream and let us take it forward with the help of Shri Sateeshkumar, DGM, who was in the Solar Project Finance at SBI Corporate Centre Mumbai.

Shri Ramachandran and Ms Nalini Prasad raised a question to shift the place of the fire crackers during Deepavali time as residents spoil particular blocks and also the swimming pool area. It was accepted by the members to shift the event this year to the nearby OSR land area near R block children's park which is now cleaned. It was also suggested to make suitable lighting arrangements in the area. To the question

raised by Ms Nalini Prasad regarding any discount can be offered by the Gym vendor, the Secretary replied that it has to be taken up with the owner of Gym directly.

As some members raised doubts about STP issues, the President once again explained in detail about how we are letting out treated water through lorries as per PCB norms and the challenges we face from our own residents, neighbouring villagers and village heads. The local Panchayat although earlier accepted to take the treated water is not in a position to accept the same; hence we have to think of alternatives with lesser transportation charges. We have to clean the OSR land as per High court directives and upon getting consent we can plant suitable trees which consume more water there and divert a portion of our surplus treated water there.

President also emphasized that Discipline is the need of the hour. Residents post all nonsense on social media without understanding the reality and cause damage to our society and its owners. Shri R Kalaiselven pointed out a posting in whatApp media that 'let the OWA be managed by non-SBlains'. The President said that we have to initiate strict action against all those persons who act against the interest of the society and spread rumors. Shri Anbarasu said as per the guidelines, let us make the admin of such groups also accountable for these postings. President finally told that “நல்லவர்களுக்கும் நன்மை செய்தவர்களுக்கும் விடும் சாபம் அவர்களைப் பாதிக்காது; மாறாக சாபம் விடுத்தவரையும் அவர்கள் குடும்பத்தினரையும் பாதிக்கும் என்பதை எல்லோரும் அறிவோம்” which means the curse by any person will not affect good people and good doers; instead it will bounce back on those who have spread the curse.

All the members felt stringent action (both legal and police) should be initiated by OWA against the persons who posted false messages in foul languages. If we allow this, in future no good people will come forward for any volunteer work of OWA.

Regarding letting out to students and the nuisance created, let us educate the owners not to permit students other than what they have permitted as per lease agreement. Shri Veeran pointed out the noise created by a bike.

Finalising date of AGM:

The President informed the forum that we could not conduct AGM as scheduled earlier; so shall we have it on 01.12.2024, the GS of SBIOACC is also available on this date and has consented to address the members. To the concern raised by Ms Nalini Prasad about it may be raining, President replied that we are going to conduct it in a closed hall only and hence we can manage the situation. It was accepted by all. President told let us to prepare the works related to the AGM immediately.

Co options of office bearer and EC members:

Shri K Varatharaj, R block EC member was proposed as VP Non Residential by Shri Anbarasu. It was seconded by Shri Natarajan and Shri Kamaraj simultaneously. Shri D Mayilvaganan (P114) was proposed as P Block representative by Shri M D Pughazhendhi. It was seconded by Shri Kalaichelvan. Shri L. Muthuramalingam was proposed as EC member for R Block by Shri R. Jeevarathinam and seconded by Shri Natarajn. President welcomed them and told they were identified by co EC members for the following reasons; Shri Varatharaj is taking keen interest in Club House activities, Mr Mayilvaganan is doing a lot of

social work especially in his school, in which he is the president of Alumni Association and Shri L Muthuramalingam was identified due to excellent coordination work carried out by him during STU Block issue.

The Secretary then said that the forum had earlier passed a number of resolutions; some were implemented and few still yet to be implemented. So let us start making our efforts in this direction before the term ends. In this regard he suggested instead of present broader committees with many members, if small teams were formed within these committees, the team with 3 to 4 members can focus on the issues and arrive in resolving and implementation of the resolution. This was accepted by the members. He said the list will be shared in WhatsApp followed by the task ahead for each team.

Shri Ganesh proposed the vote of thanks. He said that the President is an “iron man” like Sardar Vallabhai Patel taking a lot of efforts by coordinating with a number of officials and vendors to ensure the project is completed fully and that he is least affected by the negative messages circulated in the social media. The Secretary has announced team wise implementation of the task. We, the team members have to support them in accomplishment of the task. He also thanked Shri Kalaiselvan who is having a keen watch over the disposal of treated water through lorries even at odd hours.

Secretary.

Annexures: as above.

1. Secretary's Report
2. Advisory Committee Report
3. Treasurer's Report



# TAMIL NADU POLLUTION CONTROL BOARD



BY RPAD

From:

Public Information Officer /  
Joint Chief Environmental Engineer-I,  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai – 600 032.

To:

Thiru. D. Rakeshkumar,  
Flat No. M105, Block M,  
SBIOA Unity Enclave,  
Mambakkam,  
Chennai = 600 127.

**Letter No: TNPCB/RTIA /010375/ F.No.218/2024 dated: 21.05.2024**

Sub: TNPCB – RTI Act 2005 – Seeking  
information under RTI Act –  
Information furnished – Reg.

Ref: Thiru. D.Rakeshkumar, Chennai – 600 127  
RTI Petition Dated: 29.04.2024, received  
on 03.05.2024

With reference to the RTI petition cited above, you have sought for certain information under the RTI Act 2005. In this connection, I am to inform that the reply is annexed in this letter.

Encl: A/a

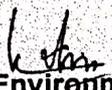
Address of the Appellate Authority:

Dr. S. Rajan, M.E., Ph.D.,  
Appellate Authority /  
Additional Chief Environmental Engineer - I  
Tamil Nadu Pollution Control Board,  
76, Mount Salai, Guindy,  
Chennai – 600 032.

*DR*  
*21/5/24*  
Public Information Officer *3/3*

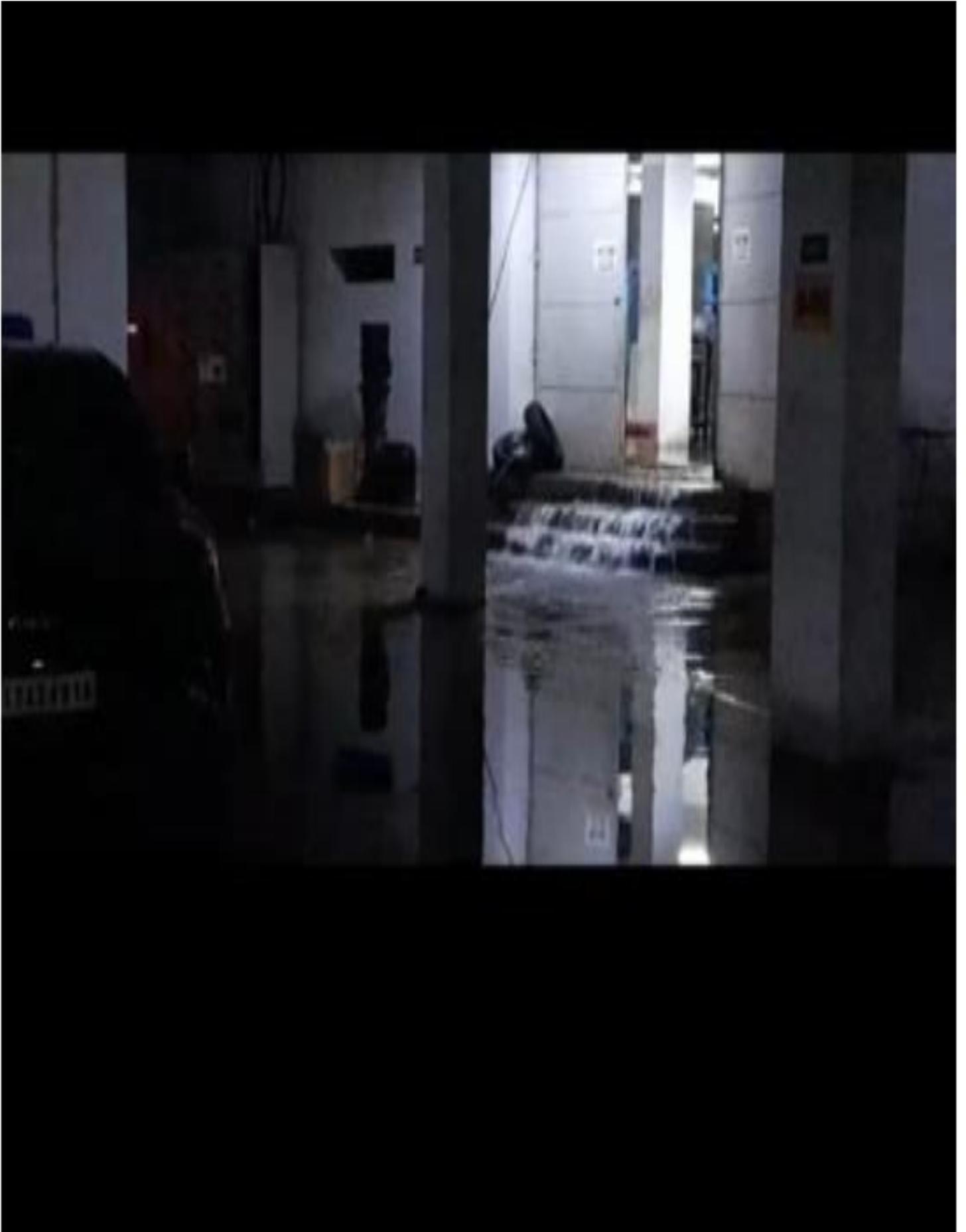
AnnexureThiru. D. Rakeshkumar, Chennai, seeking information under RTI Act, 2005.

S. No	Petitioner's Query	Board's Reply
1	Kindly furnish the guidelines for the pollution control board has authority to reduce number of STP's in the project	There are no such guidelines / documents issued by the Tamil Nadu Pollution Control Board in this regard.
2	Kindly furnish the document that PCB has authority to override the approved plan of DTCP (or) CMDA?	
3	Can the STP treated / untreated water can be left out in open ground?	The information sought is in the form of question which does not come within the ambit of sub section 2(f) of RTI Act 2005.
4	Can the STP treated or untreated water be left in a pond by digging the ground?	
5	Won't digging the pond and letting the STP water pollute the water table?	

  
 Joint Chief Environmental Engineer - V

  
 17/05/2024





TECHNICAL SUB-COMMITTEE MINUTESMSC ITEM NO.103-4DATE OF MEETING: 17.03.2015

TO CONSIDER THE ISSUE OF CONSENT TO ESTABLISH TO THE UNIT OF M/S. STATE BANK OF INDIA OFFICERS' ASSOCIATION ( CHENNAI CIRCLE) - "UNITY ENCLAVE", AT S.F.NO 17/2, 17/3, 17/4 etc., MAMBAKKAM VILLAGE, THIRUPORUR THALUK, KANCHIPURAM DISTRICT, TAMILNADU UNDER SECTION 25 OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT, 1974 AS AMENDED 1988 AND UNDER SECTION 21 OF THE AIR (PREVENTION AND CONTROL OF POLLUTION) ACT, 1981 AS AMENDED 1987.

The Sub Committee decided to recommend the grant of Consent to establish to the unit of M/S. State Bank Of India Officers' Association ( Chennai Circle) - "Unity Enclave", At S.F.No 17/2, 17/3, 17/4 Etc., Mambakkam Village, Thiruporur Thaluk, Kanchipuram District, under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended subject to the conditions mentioned in the Agenda.

The unit shall furnish the Bank Guarantee of Rs.10,00,000/- (Rupees ten lakhs only) to ensure the compliance of the following conditions, with time bound action plan:

1. The unit shall furnish STP design approved by Academic /Research Institution before establishment of STP.
2. The unit shall provide organic waste convertor/ bio..methanation plant to decompose bio degradable municipal solid waste (4.228 T/day) and STP sludge(0.135 T/day)& the manure shall be used as compost for green belt development.
3. The installation of STP should be certified by an independent expert before commissioning the project.

*[Signature]*  
17/3/15  
JCEE-II

*[Signature]*  
ACEE-I

*[Signature]*  
M.S.

*[Signature]*  
18/3/2015  
CHAIRMAN

2/6

2/6

# State Bank of India Officers' Association

(Chennai Circle)

Registered under the Trade Union Act. 1926 Regd. No.2/MDS

'State Bank Buildings'  
No.84, Rajaji Salai,  
Chennai - 600 001.

E-mail : sbloacc@yahoo.com Web : www.sbloacc.com www.facebook.com / SBIOACC  
All Correspondence to be addressed to The General Secretary

☎ : 044 - 2522 7170  
2522 8773  
\* Fax : 044 - 2526 1013

08<sup>th</sup> April, 2015

The Chairman,  
Tamil Nadu Pollution Control Board  
76, Mount Salai, Guindy  
Chennai - 600 032

010672

Dear Sir,

Sub: Consent to Establish from TNPCB Board for our proposed construction of Residential Complex Construction Project entitled "Unity Enclave" at Survey Nos: 17/2, 17/3, 17/4, 17/5A, 17/5B, 18/1, 18/2A, 18/2B, 18/3, 19/4, 19/5, 20/1, 20/2, 20/3, 21, 22, 23/1, 23/2, 23/3, 24/1, 24/2A, 24/2B, 24/2C, 24/3, 24/4, 25/1, 25/2A, 25/2B, 25/3, 25/4, 33/1A, 33/1B1, 33/2, 33/1B2A, 33/1B2B, 34/1, 34/2, 35, 36/1, 63/2, 63/3, 63/5, 64, 68/1A, 68/1B, 68/3, 69/1A, 69/2, 72/1, 72/2, 73 at Mambakkam Village, Thiruporur Taluk, Kanchipuram, District - Submission of Bank Guarantee - Regd.

Ref: 1. Our Application dated on 14.08.2014, for seeking Consent to Establish for the above mentioned project  
2. TNPCB's Lr.No:T10/TNPCB/F.34341/MMN/OL/2015 Dated: 20.03.2015

With reference to the letter No. 2 cited above, we are furnishing herewith the bank guarantee in the format prescribed for Rs. 10,00,000/- (Rupees Ten Lakhs) for a period of two years as requested by the TNPC Board towards the issuance of Consent to Establish (CTE) for our proposed project. The Bank Guarantee enclosed herewith may kindly be accepted and we request you to do the needful towards the issuance of our CTE at the earliest. The receipt of this letter and the Bank Guarantee may kindly be acknowledged.

Thanking you.

Yours faithfully,

For M/s. State Bank of India Officer's Association (Chennai Circle)- Housing Project

*M. Mohan*

(M.Mohan)

Authorized Signatory

Enclosure: As stated above.

## GOVERNMENT OF INDIA

## MINISTRY OF ENVIRONMENT, FOREST &amp; CLIMATE CHANGE

Regional Office (Chennai)

## MONITORING THE IMPLEMENTATION OF ENVIRONMENTAL SAFEGUARDS

PART-I

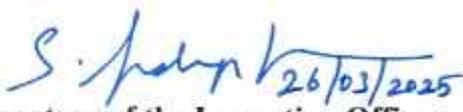
## DATASHEET

1	Project type: River valley / Mining / Industry / Thermal / Nuclear / Other specify	:	Other Building and Construction Project
2	Schedule and category of the Project as per EIA, 2006	:	Schedule S. No. 8(b) Building and Construction Project
3	Category of the project as per CPCB Guidelines (Red, Orange, Green)	:	-
4	Name of the project and project proponent	:	SEIAA, Tamilnadu - Environmental Clearance - M/s. State Bank of India Officer Association (Chennai Circle), - Proposed Residential Development Project entitled "Unity Enclave" at S.No. 17/2, 17/3, 17/4, etc., of Mambakkam Village, Thiruporur Thaluk, Kanchipuram District, Tamil Nadu under Category "B" and Schedule S.No. 8(b)
5	Clearance Letter (S) / OM No. and Date (Chronological Order)	:	SEIAA-TN vide EC Letter No. SEIAA-TN/F - 1687/EC/8(b)/337/2013 Dt: 25.07.2014
6	Locations	:	
	a. Village	:	Mambakkam
	b. Taluk	:	Thiruporur
	c. District	:	Kanchipuram
	d. State	:	Tamil Nadu
	e. Latitudes / Longitudes	:	Lat 12.835841° Long 80.172096°
7	Address for Correspondence	:	
	(a) Address of concerned Project Chief Engineer (with pin code & Telephone / telex / fax numbers and E-mail ID)	:	M/s. State Bank of India Officers Association (Chennai Circle), 84, Rajaji Salai, Post Box No. 1991, Chennai – 600001.
	(b) Address of Executive Project Engineer / Manager (with pin	:	-

	code / fax numbers and E-mail ID)		
8	Salient features		
	(a) Present status of the project	:	Existing Blocks: Under operation
	(b) Environmental Management Plans of the project	:	The PP has set up STP, Rainwater Harvesting and DG sets facility in the existing premises.
9	Breakup of the project area		
	(a) Submergence area (forest & non forest)		-
	(b) Others		-
10	Total Plot Area	:	86319.31 m <sup>2</sup> (as per EC)
	Built-up Area (Including Road)	:	316187.66 m <sup>2</sup> (as per EC)
	Open Space available	:	-
	Green Belt Area	:	12996.48 m <sup>2</sup> (as per EC)
11	Financial Details		
	(a) Project cost as originally planned and subsequent revised estimates and the years of price reference	:	Rs.515 Crores
	(b) Allocations made for environmental management plans, with item wise and year wise breakup.	:	-
	(c) Actual expenditure incurred on the Project so far	:	-
	(d) Actual expenditure incurred on the Environmental Management Plans so far	:	-
12	Forest land requirement		
	(a) The status of approval for diversion of forest land for non-forestry use.	:	NA
13	Whether project located in Critically Polluted Area/Severely Polluted	:	NA
14	Status of Construction		
	(a) Date of commencement (Actual and/or planned)	:	-
	(b) Date of completion (actual or planned)	:	-

15	Production details as per EC & CTO	:	<table border="1" data-bbox="790 235 1404 421"> <thead> <tr> <th data-bbox="790 235 877 347">Year</th> <th data-bbox="877 235 1066 347">Total production as per EC</th> <th data-bbox="1066 235 1241 347">Total production as per CTO</th> <th data-bbox="1241 235 1404 347">Actual Production</th> </tr> </thead> <tbody> <tr> <td data-bbox="790 347 877 392"></td> <td data-bbox="877 347 1066 392"></td> <td data-bbox="1066 347 1241 392"></td> <td data-bbox="1241 347 1404 392"></td> </tr> <tr> <td data-bbox="790 392 877 421"></td> <td data-bbox="877 392 1066 421"></td> <td data-bbox="1066 392 1241 421"></td> <td data-bbox="1241 392 1404 421"></td> </tr> </tbody> </table> <p data-bbox="790 465 1305 504">It is a building and construction project.</p>	Year	Total production as per EC	Total production as per CTO	Actual Production								
Year	Total production as per EC	Total production as per CTO	Actual Production												
16	Reasons for the delay if the project is yet to start.	:	-												
17	KML file of the project	:	-												
18	Status of Public Hearing Commitments	:	As mentioned in the EC, the project does not require public consultation as per para 7 (i) III stage (3) (d) Public Consultation of EIA Notification 2006.												
19	Status of R&R	:	-												
20	Date of Site Visits	:													
	(a) The date on which the project was monitored by the regional office on previous occasions, if any	:	-												
	(b) Date of site visit for this monitoring report	:	28/01/2025												
21	<p data-bbox="287 1220 662 1254">Purpose of present Site visit</p> <ol data-bbox="335 1265 734 2038" style="list-style-type: none"> <li>Suo moto/ Random Inspection of projects by RO/SRO</li> <li>CCR for expansion project's EC under EIA Notification 2006</li> <li>Verification Report (VR) of Action Taken Report (ATR) or SCN response submitted by the PP</li> <li>Complaint received against the project</li> <li>Reference forwarded by the Ministry which inter-alia may include PMO, VIP, Public Grievance, Parliamentary, RTI references</li> </ol>	:	Reference forwarded by the Ministry for the Public Grievance (PG).												

	f. Direction by Hon'ble court or by the Ministry in various Court Matter g. Direction from the Ministry in any other matter	
22	Pending litigation if any or directions issued by any regulatory authority.	-
23	Recommendations a. Major Non-compliance b. Minor Non-Compliance c. Violation	Major Non-compliance

  
 Signature of the Inspecting Officer

**Dr.S.Pradeepkumar**  
 Scientist 'B'  
 Government of India  
 Regional Office  
**Ministry of Environment, Forest and Climate Change,**  
**Shastri Bhavan, Haddows Road, Nungambakkam,**  
**Chennai - 600 006, Tamilnada.**

**கூடுவாஞ்சேரி சார்பதிவாளரின் செயல்முறை ஆணைகள்**  
**முன்னிலை திரு வே.வைத்திலிங்கம்**  
**கடித எண்.P22/2024 நாள்.22.06.2024**

ஆணை நாள்.22.06.2024

**பொருள்:** பதிவு மறுத்தளிப்பு - கூடுவாஞ்சேரி சார்பதிவாளர் அலுவலக நிலுவை ஆவண எண்.P22/2024 ஆவணப்பதிவு மறுத்தளிப்பு ஆணை - தொடர்பாக.

**பார்வை:** 1.இவ்வலுவலக கடித எண்.416/2024, நாள்.20.04.2024  
 2.திருமதி. சிவகாமி சந்தரி என்பவரின் தடை மனு எண்.51/2024. நாள்.13.02.2024.  
 3.திரு.R.பிரசாத், என்பவரின் தடை மனு எண்.41/2024, நாள்.08.02.2024.  
 4.திரு.RSritheran என்பவரின் தடை மனு எண்.38/2024, 40/2024, நாள்.08.02.2024.  
 5.திரு.S. ஜெயகுமார் என்பவரின் தடை மனு எண்.39/2024. நாள்.08.02.2024.

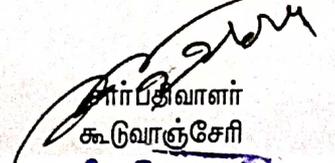
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பொருள் தொடர்பாக அயிட்டம் 1 - சோனலூர் கிராமம், பட்டா எண்.448, சர்வே எண்.17/4-ல் அடங்கிய 1 ஏக்கர் 1 சென்ட் கொண்ட விவசாய நிலம், அயிட்டம் 2ன் சர்வே எண்.19 மற்றும் இதர சர்வே எண்கள் ஆக மொத்த விஸ்தீரணம் - 2 ஏக்கர் 21.5 சென்ட், அயிட்டம் 3ன் சர்வே எண்.20/1க்கு விஸ்தீரணம் - 36 சென்ட், சர்வே எண்.20/2க்கு விஸ்தீரணம் - 36 சென்ட் ஆக மொத்த விஸ்தீரணம் - 72 சென்ட் தானம் கொடுப்பவர் STATE BANK OF INDIA OFFICERS' ASSOCIATION (CHENNAI CIRCLE), மற்றும் தானம் பெறுபவர் SBIOA UNITY ENCLAVE OWNER'S WELFARE ASSOCIATION - MAMBAKKAM என்பவருக்கு தானம் ஆவணமாக எழுதி தாக்கல் செய்து இவ்வலுவலகத்தில் நிலுவை ஆவண எண்.P22/2024 ஆக நிலுவையில் வைக்கப்பட்டது.

மேற்படி சொத்து விவரத்தில் குறிப்பிட்டுள்ள அயிட்டம் 1 முதல் 3 வரை சொத்துக்கள் தொடர்பாக, பார்வை (2), (3), (4), (5)-ல் கண்டவாறு இவ்வலுவலகத்தில் தடைமனு அளிக்கப்பட்டுள்ளது. மேற்படி தடைமனு தொடர்பாக பார்வை 1ல் கண்ட கடித வயிலாக 20.04.2024 அன்று அறிவிப்பு அனுப்பிவைக்கப்பட்டு விசாரணை செய்யப்பட்டது. விசாரணையில் தடைமனு அளித்தவர்கள் கிரைய ஒப்பந்தம் செய்த போது, தற்போது பதிவுக்கு தாக்கல் செய்த ஆவணச்சொத்தம் சேர்த்து பிரிபடாதபாகமாக ஒப்பந்தம் செய்திருந்தனர், ஆனால் விற்பனை ஆவணம் பதிவு செய்த போது நிலுவை ஆவணச் சொத்தினை பிரிபடாத பாகத்தில் சேர்க்காமல் மீதியுள்ள நிலத்திற்கு மட்டும் பிரிபடாத பாகமாக கொடுத்துவிட்டனர். இது குறித்து நாங்கள் தொடர்ந்த வழக்கு தமிழ்நாடு ரியல் எஸ்டேட் ஒழுங்குமுறை ஆணையத்தில் நிலுவையில் உள்ளது, என தெரிவித்துள்ளனர் (வழக்கு எண்.C26/2024) TNRERA-வில் ஆவணச்சொத்தினை பிரிபடாபாகம் எழுதித்தரக்கோரி வழக்கு நிலுவையில் உள்ளதால் ஆவணம் பதிவுச்சட்டம் பிரிவு 22B-ன்படி "Refusal to Register Forged Documents and Other Document prohibited by law" ஆவணத்தினை பதிவு செய்திடாமல் பதிவு மறுத்தளித்து ஆணையிடப்படுகிறது.

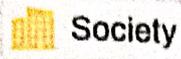
இது குறித்து தாங்கள் மேல்முறையீடு செய்ய விரும்பினால் ஆணை கிடைக்கப்பெற்ற 30 தினங்களுக்குள் மாவட்டப்பதிவாளர் நிர்வாகம், தாம்பரம் அவர்களுக்கு மேல்முறையீடு செய்து கொள்ளலாம் எனத் தெரிவிக்கப்படுகிறது.

மேல்முறையீட்டு அலுவலர் முகவரி  
மாவட்டப்பதிவாளர் (நிர்வாகம்) தாம்பரம்,  
'நெ.47/2, வெங்கடேசன் தெரு  
தாம்பரம் (மேற்கு), சென்னை 600045.

  
சார்பதிவாளர்  
கூடுவாஞ்சேரி  
**சார்பதிவாளர்**  
**கூடுவாஞ்சேரி**

பெறுநர்

- 1.State Bank of India Officers' Association.  
(Chennai Circle)  
Mr.Anbumozhi (Deputy General Secretary).  
No.84, Rajaji Salai, Chennai – 600 001.
2. SBIOA Unity Enclave Owner's Welfare Association -Mambakkam  
Mr.S.Sivakumar (Vice President)  
SBIOA Unity Enclave,  
Medavakkam Road, Mambakkam, Chennai - 600 127.
3. Mr.S.Jayakumar.  
Flat No.144, Block -N,  
SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.
4. Mr.R.Sritheran, (Secretary, UEOWA)  
Flat No.D.152, Block -D,  
SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.
5. Mr.R.Prasad  
Flat No.D.057, Block - R,  
SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.
6. Mr.R.Sivakamasundari  
Flat No.M105, Block - M,  
SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.
7. Mr.DRakesh Kumar,  
Flat No.M105, Block-M,  
SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.



Society

20 Nov, 2024

## Complaint against the STP plant made by Sri Rakesh Kumar ( M 105).

Dear friends,

As you are all aware the Southern Bench, Chennai of the National Green Tribunal held its first hearing of the complaint against the STP plant made by Sri Rakesh Kumar ( M 105). The complaint initially made to the NGT New Delhi was forwarded to the Southern Bench, Chennai. The bench constituted a committee comprising the RDO, BDO Thiruporur, PCB Officials and a few others to study the STP. The report was submitted to the Southern Bench and during the course of the hearing, the Court warned Sri Rakesh Kumar against trying to settle personal issues through the august forum. Aggrieved by this and sensing the writing on the wall, he shifted the goal post and now has raised the same issue of STP with the Ministry of Environment, New Delhi and the process has just started. But we will be forced to go through the same process of appearing/ replying to the issue with the help of an Advocate. Thus invaluable financial resources and time of the OWA will be spent for a negative cause. The expenses and charges of court cases will fall on the members only and already treated water disposal charges are being collected because of the cases. Thus it is very clear that the intention of Sri Rakesh Kumar and the small caucus behind him, is to scuttle any good thing that may happen here. ( Completion of the Commercial Complex being one). This is for the information and knowledge of all our Owners.



In the DTCP (STU block) issue, SBIOACC has complied with the order by demolishing the car shed; now gas banks are getting demolished and steps are on to demolish the structure erected for M/s Simplex situated in OSR land. Replying to the query posed by an EC member about why we should do when the property is in the possession of the local Panchayat, the President explained that as per the present rules it is our responsibility only. He further added that now registration of OSR land is taking place in the name of The Governor only to prevent misuse of these lands by local panchayat leaders. He added that revised plan will soon be submitted by SBIOA CC besides payment of shelter fees. The case is further posted for hearing on 25.10.2024. He assured the forum that members can breathe easy henceforth.

He then explained the details of the complaint filed by Shri Rakeshkumar before the National Green Tribunal. OWA team headed by the President, Secretary and Mr V Anbarasu and Mr K Sivagnanam along with SBIOACC President Shri Nithishkumar appeared before the Joint Chief Environmental Officer TNPCB at Maraimalainagar for a personal hearing on 27.09.2024 and presented the steps OWA had undertaken to comply with their observations. During the meeting, the official of TNPCB was very firm on their earlier instruction that the Association shall make necessary arrangements to let out the treated water as per Govt norms. As a result, we have to transport minimum 30 lorry loads of treated water @ Rs.850/- per load. This works out to Rs 9 lacs per month on an average. Hence the OWA has no option, but to levy the treated water disposal fees @ Rs 500/- per month with a heavy heart.

A hearing was held on 15.10.24 in the National Green Tribunal bench of Chennai, filed by the petitioner Sri Rakesh Kumar, husband of Mrs Sivakamasundari Rajendran Owner of M105, alleging discharge of untreated STP water into the neighborhood. This complaint resulted in TNPCB asking us to shift the water by lorry and we are incurring huge additional expenditure.

An advocate from Sri AR L Sundaresan's Office appeared on behalf of the SBIOACC and OWA for impleading both SBIOACC and UEOWA, as they were not originally made party by Rakesh Kumar. The Chairperson asked whether any environmental damage had been caused for filing the complaint and also warned against bringing personal disputes with the Society to the NGT.

The Chairperson further warned that the Bench will be forced to impose exemplary costs, if environmental damage is still alleged and that this may lead to costs to all the 1875 owners. The Chairperson further ordered the complainant to appear in person in the next sitting and adjourned the hearing to January 9th 2025.

In RERA case, the President told that SBIOA CC is going for an appeal against the amount of compensation passed. The next date of election case is on 12.11.2024.

The President then informed the members that based on a complaint sent to the District Collector, VAO Mambakkam called the President and enquired about the discharge of sewage water along with rain water. The President explained to him that we let out treated water only through lorries as per instruction received from TNPCB. Subsequently the Panchayat President Ponmar called him and complained about the discharge of sewage water. The president explained to him the real picture and shared the proof to him and also to VAO Mambakkam

Shri Rangaraj asked why it was mentioned as 4 STP in the plan, the President explained that it was a typographical error. The expected capacity (as per PCB norms) is 1281 KLD only whereas we have constructed the STP plant with a capacity of 1350 KLD.

IN THE COURT OF DISTRICT MUNSIF AT CHENGALPATTU

PRESENT: Tmt.S. Manjula, M.L.,

District Munsif, Chengalpattu

Thursday, On this 29<sup>th</sup> day of August 2024

I.A.No.4/2024

In

O.S.No.12/2024

Mr.Mohan

...Petitioner/3rd Defendant

Vs

1. S.Shanmugam

2. K.P.Neelakantan

...Respondents/Plaintiffs

**Counsel on Record:-**

For Petitioner :- Mrs.E.Sangeetha

For Respondents :- M/s.M.Sugan

This petition is coming before me for final hearing on 14.08.2024 and hearing the arguments of both the side, having stood over for consideration till this date, this court made the following...

**ORDER**

Petition filed Under Section 8 of Arbitration and Conciliation Act 1996 for staying the proceeding of the suit and direct the respondents/plaintiffs to get the matter settled by arbitration in accordance with the arbitration agreement.

**II. Gist of Affidavit of petitioner**

1. The petitioner is the 3<sup>rd</sup> defendant in the suit submits that Memorandum of Association dated 29.02.2016 in 25<sup>th</sup> clause clearly state that "In case of any dispute or difference between the members or between any member and the society, the same shall be resolved by the president upon receipt of a request from the concerned member. Failing such resolution, the matter shall be referred to arbitration to be conducted by a sole arbitrator appointed by the president. The arbitration shall be

conducted in Chennai in English language as per the Arbitration and conciliation Act, 1996. The award shall be final and binding on the parties."

2. The respondents were the members of the "SBIOA Unity Enclave Owners Welfare Association Mambakkam", hence they were expressly and implied to the Arbitration clause and the petitioner enclose the attested copy of this Memorandum of association and original will be produced for verification and the certified copy will be produced at the time of enquiry. Hence this petition.

### III. Gist of Counter filed by the respondents/plaintiffs:

1. The petition is not maintainable in law or in facts. Sec.8 of Arbitration and Conciliation Act is totally irrelevant to this case. The dispute challenging the election process is not an arbitrable dispute. Dispute challenging the election in an association can only be challenged in a Civil suit. The election dispute is not covered under the ambit of arbitration clause provided under the bye-laws of the Association. Few defendants in the suit are not members of the Association and hence, the bye law of the Association is not binding on them and not amenable to arbitration.

2. Suits under Order 1 Rule 8 which involve public interest or interest of numerous persons who are not parties before the court cannot be referred to arbitration. Accordingly the present dispute raised by the plaintiffs involves public interest and other numerous persons interest who are not parties to the suit and therefore the dispute raised by the plaintiff is not an arbitrable dispute.

3. There is no agreement between the parties under Sec.7 of the Act and when there is no agreement between the parties, this petition under Sec.8 of the Act could not be entertained. The filing of the present petition clearly shows the intention of the petitioner to delay the case proceedings and waste the time of the court. No documentary evidence produced to substantiate the case of the petitioner. The petitioner has not come with clean hands and prays for dismissal.



**Gist of Counter filed by the 5th respondent**

1. Regarding the Arbitration clause mentioned in the Memorandum of Association & Bye-laws No.25 as on 29.2.2016 and Bye-laws No.25 in the amended Bye-laws upto 30.9.2022, no. procedures framed, without which the arbitration is void.

2. It is not a dispute between the parties. Arbitration agreement or certified copy has to be produced before this court. To be enforceable, an agreement must be made with free consent. This court cannot enforce the agreement to arbitrate. It must be certain and enforceable. A contract that is in restraint of legal proceedings is void to that extent. The intention of parties has to be evaluated.

**V. Counter filed by the 6th defendants**

The 6th defendants repeats the averments as stated by the 5th defendant. For sake of brevity, the same is not reproduced.

**VI.** Now the point for consideration is whether this petition is to be allowed or not ?  
No oral evidence or documentary evidence was adduced on either side.

**VII. Points:**

1. The plaintiffs have filed this suit challenging the election conducted on 25.6.2023 for the "SBIOA Unity Enclave Owners Welfare Association Mambakkam". The plaintiffs are the members of the said Association.

2. Whether the said dispute regarding the election of the said Association can be referred for arbitration as claimed by the respondent is answered by our Supreme Court in Vidya Drolia Vs.Durga Trading Corporation reported in 2021 (2)SCC 1 which propounded fourfold tests for determining when a dispute is non arbitrable.

The four elements of the tests of non-arbitrability are:

a) When the cause of action and the subject matter of the dispute relates to actions in

rem, that do not pertain to subordinate rights in personam that arise from rights in rem.

- b) When the cause of action and the subject matter of the dispute affects third party rights; have erga omnes effects i.e., "towards everyone"; requires centralised adjudication, and mutual adjudication would not be appropriate and enforceable.
- c) When the cause of action and the subject matter of the dispute relates to inalienable sovereign and public interest functions of the State and mutual adjudication would be unenforceable; and
- d) When the subject matter of the dispute is expressly or by necessary implication non arbitrable as per the Mandatory statute(s).

3. In *Utkarsh v. Delhi Bar Association's* case referred to by the learned counsel for the respondents reported in 2014 SCC online Del 878 also supports the contention of the respondents that the election dispute raised by the petitioner is a non arbitrable dispute can be adjudicated only by a competent Court of law.

4. In the case on hand, the plaintiffs have challenged the election process of electing the office bearers of the SBIOA Unity Enclave Owners Welfare Association. There are several members to the said Association. There may be members who support the election of the respondent and others who may not. The dispute raised by the plaintiffs is not personal dispute and even according to the plaintiff, the election of the association is challenged only in public interest. In the above referred case, it makes it clear that if the subject matter of the dispute affects third parties, it is not arbitrable dispute. The dispute falls within the public domain and can be adjudicated only the civil courts.

5. The decision rendered by the Hon'ble Supreme Court in the *Afcons Infrastructure* reported in 2010(8) SCC 24 also makes it clear that disputes involving public interest or interest of numerous persons who are not parties before the court and disputes relation to election of public offices are not arbitrable. The principle laid

down in the above cases was also followed by our Hon'ble High Court in Madras Sporting Youngsters Football club rep. by its Honorary Secretary VS. T.N Foot Ball Association Rep by its Presidents and others dated 31.1.2022.

6. As the election dispute the Association is not arbitrable and with the reference to the above said judicial pronouncement of Hon'ble Supreme Court and High Court, this court considers that the petition has no merits at all and liable to be dismissed.

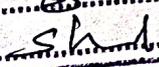
VIII. In the result, the petition is dismissed without costs.

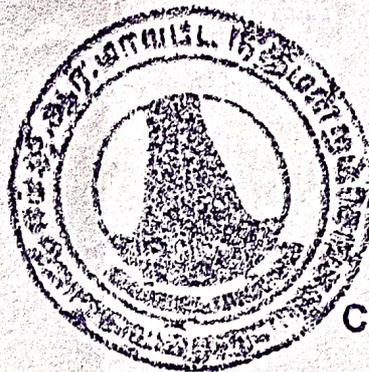
Dictated to the Steno typist, typed by her directly on Computer, corrected and pronounced by me in open court on this the 29th day of August 2024.

  
District Munsif,  
Chengalpattu

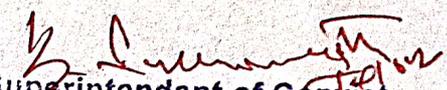
List of Witnesses and Documents on both sides : -Nil-

  
District Munsif,  
Chengalpattu

Total Pages	: 5
Corrections	: Nil
Initial	: 
Examined by	: 



**Certified Xerox Copy**

  
Superintendent of Copyist  
Principal District Court  
Chengalpattu.



5

G. No: 6426/2024  
OS No: 12/2024  
Thiru: Sittarasu  
Advocate for: Respondent




**DISTRICT AND SESSIONS COURT  
CHENGALPATTU**

Application made on.....11.09.2024.....  
 Court Fee Called For on.....with.....  
 Court Fee Deposited on.....CF.....  
 Addl. Court Fee Called on.....-.....  
 Addl. Court Fee Deposited on.....-.....  
 Copy Ready on.....14.10.2024.....  
 Copy Delivered on.....26.11.2024.....

*[Signature]*  
 District Sessions Judge

**Complaint Application dated 1<sup>st</sup> – October-2024**

From  
Rakeshkumar.D  
Flat No...M105, Block-M,  
SBIOA Unity Enclave,  
Mambakkam,  
Chennai-600127

To  
District Environmental Engineer,  
Tamil Nadu Pollution Control Board,  
Maraimalai Adigalar Street,  
Maraimalai Nagar,  
Chennai-603 209

Sir/Madam,

Respected Sir/madam,

Subject:

1. Urgent Follow-up on Disposal of Treated Water from SBIOA Unity Enclave STP
2. Why No action from PCB on Promoter who involved in Violation which still exist.
3. Why No action from PCB towards– State bank of India Officer Association Chennai circle project Unity Enclave for letting out water into open land since 2018.
4. Why No action from PCB on Promoter SBIOACC for submitting fabricated STP plan

Attachments & Reference:

1. High Court Interim Order to construct 4 STP
2. Subject: Information regarding Disposal of Excess Treated Water from STP in SBIOA Unity Enclave -- Requested. Dated August 26-2024
3. Complaint Via Email Aug 29, 2024
4. Complaint Via Email Sep 9, 2024
5. Photos of Excess water – dated September -05-2024 & October 1 2024
6. STP Lorry Movement 2024-Sep-03
7. STP Lorry Movement 2024-August-26
8. Complaint Letter of **Sonallur Panchayat President**
9. Snippet of Newsletter quoting lorry sieze of STP water letting in sports land and ponmar lake – Complaint based on **Ponmar Panchayat president**
10. CMDA Violation report on SBIOACC Unity enclave project
11. STP WATER in basement

Dear Sir,

**Background and complaint :**

President of SBIOA Unity Enclave Owners Welfare Association. This individual has a history of dishonesty and has repeatedly misled various government departments, causing significant inconvenience and hardship to the residents of our community. The President of the Owners' Welfare Association concurrently as DEVELOPER/PROMOTER., continuing as the President of owners' Welfare Association only to suppress the illegalities committed by him when he the chairman of Housing during the material period when he

was DEVELOPER/PROMOTER since 2014 to 2018, till handing over of the flats in incomplete position, and without basic amenities..

Approval plan by DTCP to construct 21 towers of 15 floor each STU are the EWS. The Mohan current president and former housing committee chairman clubbed two units of 1BHK into one 2.5BHK (450 into 225) without planning authority approval.

The R, S, T &U blocks consist of 570 units, as per approved plan, have no car parking provision but Mohan current president and former housing committee chairman collected Rs.1.5lacs from RSTU block allottees for carparking but no Carparking space for them in the sanctioned plan. In violation of approved plan, SBIOACC -Promoter allotted them carparking in common area and also constructed car shed in common area. The Mohan current president and former housing committee chairman had cheated the allottees by not providing 153 visitors carparking and 74 carparking commercial complex.

There had been provision for 4 STP's and 4 WTP's in DTCP plan and as well as in Construction Agreement, but SBIOACC -Promoter commissioned only 1 STP & 3 WTPs . Consequently, STP is overflowing, untreated water in being let out on the open land, thus spoiling the land, groundwater and air.

The obnoxious gas emitting from the single unit of STP cause serious breathing problem for the residents above the STP plant. The STP is is commissioner in 2<sup>nd</sup> basement against the TNPCB stipulation to instal at above the ground level, adjacent to Carparking area.

The builder, SBIOACC, allegedly misled the pollution control board into approving a single Sewage Treatment Plant (STP) with a capacity of 1350 KLD. This appears to be a ploy to free up space for car parking sales in areas originally designated for additional STPs with a total capacity of 1200 KLD (4 x 300 KLD) as approved by the DTCP plan. **The STP Plant plan submitted to Pollution control board is not as per DTCP's Approved STP Plant Plan is an fabricated plan**

So, I, the residents of SBIOA Unity Enclave, are writing to express our deep concern regarding the ongoing water discharge practices in our community. We have observed a disturbing pattern of water being discharged into public areas, including temples, open grounds, and ponds.

We believe that this practice is harmful to the environment and poses a significant health risk to residents. Furthermore, we have reason to believe that this discharge is being intentionally concealed during periods of increased scrutiny by the Pollution Control Board (PCB).

We have made every effort to document these instances and have gathered evidence to support our claims. Despite the risks involved, we have personally witnessed tanker lorries from SBIOA Unity Enclave discharging water into public areas.

We respectfully request a thorough investigation into this matter to determine the source of the water, the reasons for its discharge, and any potential environmental or health hazards. We also urge the relevant authorities to take immediate action to prevent future occurrences of this practice.

**We have observed a disturbing pattern: when PCB [Pollution Control Board] is actively monitoring the area or when discussions about measures to address the pollution occur, the water discharge to temple and open ground and ponds is temporarily disappears, only to return once the scrutiny subsides. This suggests a deliberate effort to evade detection and we have made all the efforts to find the truth out inspite of keeping our life at risk to find out the truth**

1. Water Discharging in public area by SBIOA Unity Enclave Tanker lorries
2. Discharge to Public and temple land
3. Discharge to open land and new pond for storing STP water

Based on my complaint petition to NGT, and based on the Joint Committee's Report, Chairman of TNPCB issued Proceedings dated 10.6.2024 to the President, SBIOA Unity Enclave Owners' Welfare Association, among others, to dispose the excess treated water from the STP in SBIOA Unity Enclave into the nearby CMWSSB STP through GPS-fitted authorised tanker lorries.

In this regard, I share you the evidence that it is continued by by SBIOA Unity Enclave Owners' Welfare Association to let out water in Open with the following evidence of the disposal of the excess treated water from the STP in SBIOA Unity Enclave.

I am concerned that the disposal process may not be being carried out as directed by Pollution Control Board . My observations continue to indicate suspicious activity involving tanker lorries used to transport the excess treated water. These lorries frequently return to the enclave within an unreasonably short time, suggesting that they are not traveling to the CMWSSB STP as claimed.

**Furthermore, there are concerns that the Owners Welfare Association was involved in a smoke screened by M block Renganathan EC member , S.V Shankar along with other EC members of the SBIOA Unity Enclave Association to mislead government officials regarding the disposal of water. It is suspected that the association may be maintaining tanker lorries for show while actually disposing of the treated water into two ponds created in the backyards of the enclave. ( attached the latest pictures and Videos )**

**Given that the distance between SBIOA Unity Enclave and the CMWSSB STP in Perungudi is approximately 20 kilometers, it is physically impossible for a lorry to complete this round trip in such a short duration. This discrepancy leads me to believe that the treated water is not being transported to the designated STP, but is instead being disposed of in nearby water bodies or forest areas, potentially causing significant environmental harm.**

This timing raises significant concerns as it appears to be a deliberate attempt to avoid public scrutiny and utilize the darkness to conceal illegal activities. I believe that the treated water is being disposed of in nearby water bodies or forest areas, posing a serious threat to the environment and water bodies.

I urge you to conduct immediate surprise inspection and thorough investigations into this matter, **I request that the STP water ponds located in the enclave's backyards be closed to avoid storing of STP water, and the pipes used to transport STP water to these ponds be removed.** & including surprise inspections of the tanker lorries and their disposal sites during both day and night hours.

Please let me know if you visit the site for inspections or if you contact SBIOACC or OWA for discussions. I have gathered evidence of their misleading statements to the pollution control board.

I respectfully request the PCB and relevant authorities to take action against individuals who conspired, abetted, or connived to obstruct government orders, damage nature and pollute the environment, and disrupt the ecological balance.

Please take swift and severe action against any individuals or entities found to be violating environmental regulations. This illegal practice must be stopped immediately to protect our natural resources and public health.

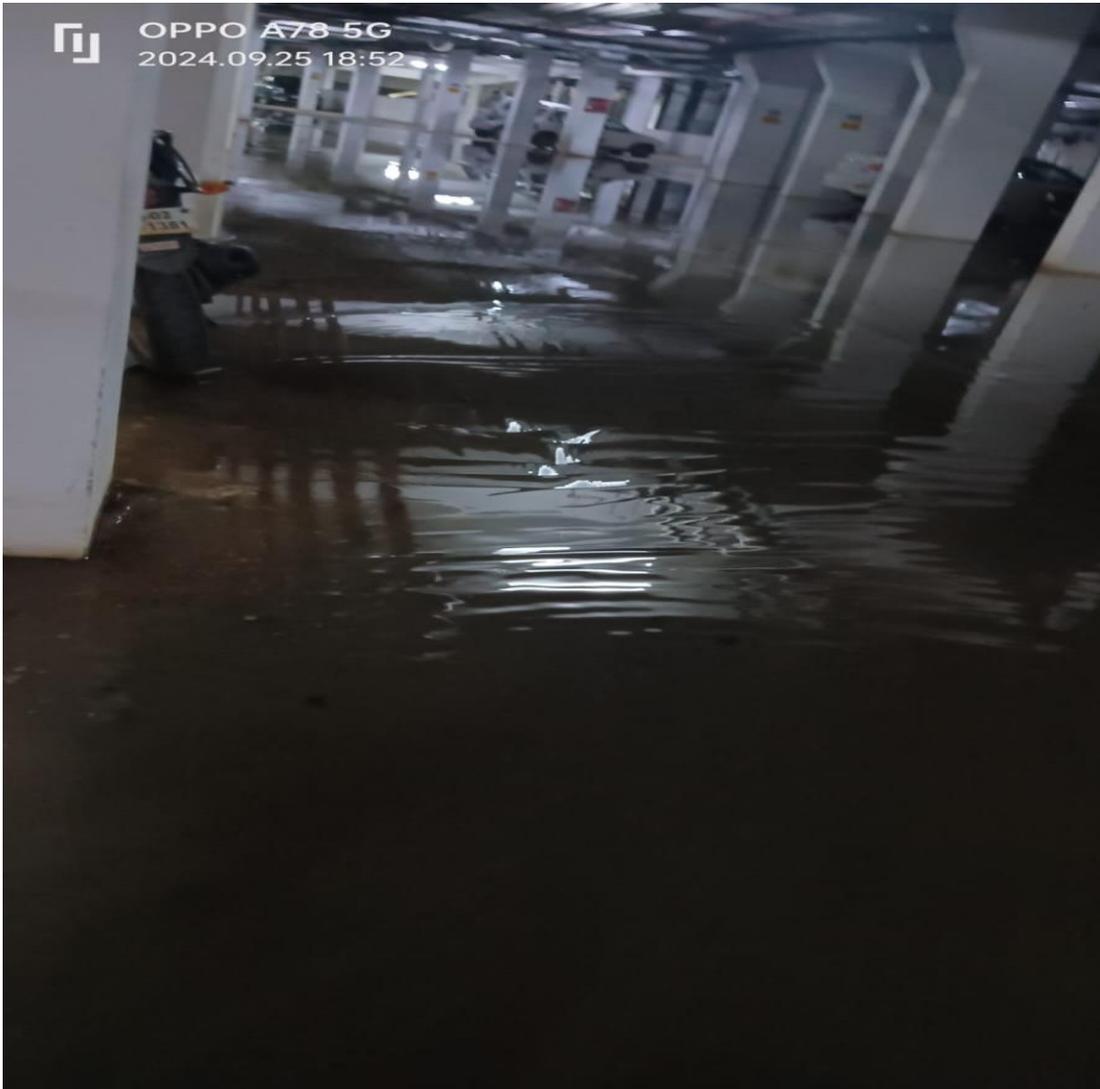
I am attaching the request of the Panchayat president regarding this issue, which was bothering their village since 2022. I have been advocating for this cause since 2018. Your support is crucial to safeguarding our environment.

Thank you for your prompt attention to this urgent matter.

Thanks

Rakeshkumar.D









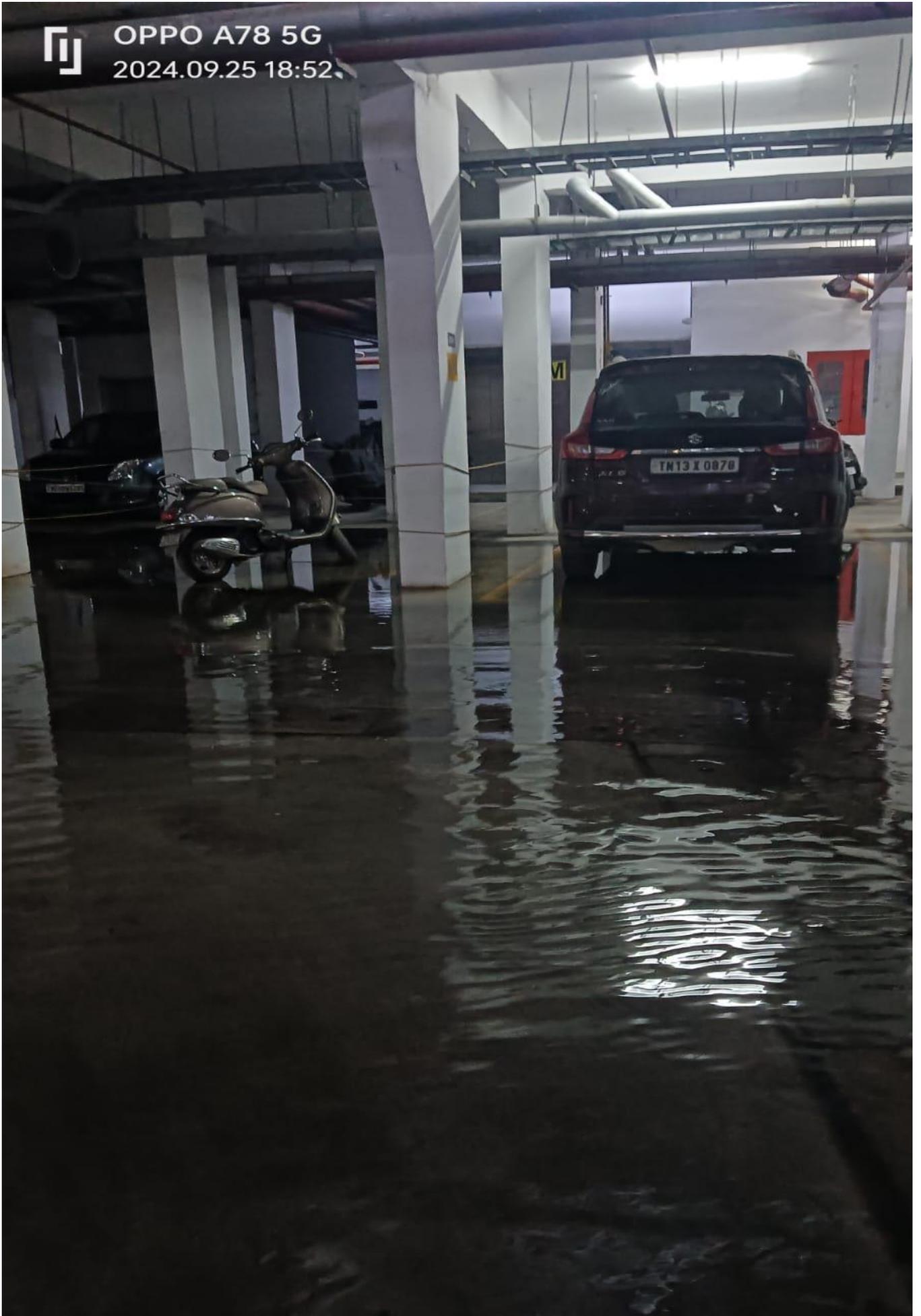
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2024.09.25 18:52



## 2 கழிவுநீர் லாரிகள் பறிமுதல்

திருப்போளூர், செப். 27-  
திருப்போளூர் அடுத்த  
பொன்மார் சுற்று வட்ட  
டார பகுதிகளில், லாரி  
கள் வாயிலாக எடுக்  
கப்படும் கழிவுநீர்,  
பொன்மார் பகுதிகளில்  
கொட்டப்படுவதாக  
புகார் எழுந்தது.

இதையடுத்து, தாம்  
பரம் கமிஷனரகம் உத்  
தரவின்படி, தாழம்பூர்  
போலீசார் மேற்கண்ட  
பகுதிகளில் தொடர் கண்  
காணிப்பில் ஈடுபட்டு  
வந்தனர்.

இந்த நிலையில்,  
நேற்று முன்தினம்,  
பொன்மார் ஏரி மற்றும்  
விளையாட்டு மைதா  
னம் அருகே கழிவுநீர்  
லாரிகள், கழிவு நீரை  
திறந்து விடுவது தெரிய  
வந்தது.

இதையடுத்து, போலீ  
சார் இரண்டு கழிவுநீர்  
லாரிகளை பறிமுதல்  
செய்து, வழக்குப்பதிவு  
செய்து விசாரித்து வரு  
கின்றனர்.

படிக்கலாம் வாங்க!

நடத்திப் பலன்களும், ஆன்மிக குறிப்புகளும்

ஆசிரியர் : ஆர்.மேகா பரகாசாஜா
வெளிக்கு : தாமரை பிழந்தல்
பேப்பர் : 1800 425 7700
பக்கம் : 184
விலை : ரூ.230



பாரதிதாசன் கவிதைகள்

ஆசிரியர் : பாரதிதாசன்
வெளிக்கு : அருணா பஸிமேகலாசாமி
அலைபேசி : 94440 47790
பக்கம் : 496
விலை : ரூ.350



கொண்ட ஊசி வளைவில் புதிய வானம்

ஆசிரியர் : ஸ்ரீனி முத்துவேல்
வெளிக்கு : எம்.ஜெ பிப்பகம், திருச்சி
அலைபேசி : 97907 06548
பக்கம் : 329
விலை : ரூ.200



பல்வகைக்கிழங்குகளும் மருத்துவகுணங்களும்

பதிப்பாசிரியர் : வேளா தழிப்பாணன்
வெளிக்கு : மணிமேகலை பிரகாசம்
அலைபேசி : 91764 51934
பக்கம் : 120
விலை : ரூ.65



அக்டோபர் வாயுவில் முக்கியத்துவம் பெற்றான நடத்திப் பலன்களும், ஆன்மிக குறிப்புகளும்...

பாரதிதாசன் படைப்புகளின் தொகுப்பு நூல், சுருக்கிய பதிவுகளின் சாரம், படிக்கலாம், வீரத்தால் எந்த காவியங்களுடன் கவிதைகள் எல்லாம் உள்ளன.

மலர் உணர்வாளர்களை எடுத்துரைக்கும் நூல் கதைகளில் தொகுப்பு நூல் அன்பு பார்ப்பு இளைஞர் எடுத்த முயற்சியும், நெய்தல் வானம் கதை பதிவிடுதல், மிஸ்திரிகள் நிலத்தை கபரிமம் செய்யும் முயற்சியும், கந்தி முறியும் மரம் கதை எதிர்க்கட்சியை காட்டுகிறது.

கிழங்கு வகைகளை அறிமுகம் செய்து, பலவகை விளக்கும் நூல். அகவதந்தியில் துவங்கி, வாழ வரை, 49 வகை விவரங்களான தருகிறது.

விபத்தில் நிறைமாத காப்பிணி பள்ளாரி டிரைவருக்கு ஓராண்டு சிறை

சென்னை, செப். 27 - சென்னை ஜமீன் பல்லா வரம் பகுதியைச் சேர்ந்த பாலகபி பி ரமணி யம் மணலா பிரியதர்ஷினி, 25, ஒன்பது மாத காப்பிணி, இளை, 2014 நவ., 28ம் தேதி, உறவினர் ஒரு வருடன், 'ஸ்கூட்டி' வாகனத்தில் சென்றார்.

2 கழிவுநீர் லாரிகள் பறிமுதல்

திருப்போரூர், செப். 27 - திருப்போரூர் அடுத்த பொன்னா கழிவுநீர் லாரி பறிமுதல், லாரிகள் லாரிகளை எடுக்கப்படும் கழிவுநீர், பொன்னா பகுதிகளில் கொட்டப்படுவதாக புகார் எழுந்தது.

திருப்போரூர் பர்னிசர் கடை செக்யூரிட்டி வேலைக்கு சேர்ந்த நாளே அடித்து கொலை

திருப்போரூர், செப். 27 - திருப்போரூர் அடுத்த காலாக்கம் பகுதியில், ஓரம்பூர், சாலைவழி ஒடிப்பு பர்னிசர் கடை நிறுப்பதற்கான வேலை நடத்துவதற்கு இன்னும் 10 நாட்களில் கடை நிற்கப்பட உள்ளது.

விட்டு மொம்மிய வாரம் வரை கடை நிறுப்ப படாத கடை இருவரும் சேர்ந்து மது அருகேயுள்ள கட்டிடத்தின் கிளையாளர், மொட்டைமாடி வழியாக இறங்கி பார்த்தபோது, இரண்டாவது தளத்தில், செக்யூரிட்டி ராட் களாக வேலை இருக்கும் வேலை என்மவர், இரவு நேரத்திலும் பர்னிசர் கடைவில் தங்குவதாக கூறப்படுகிறது.

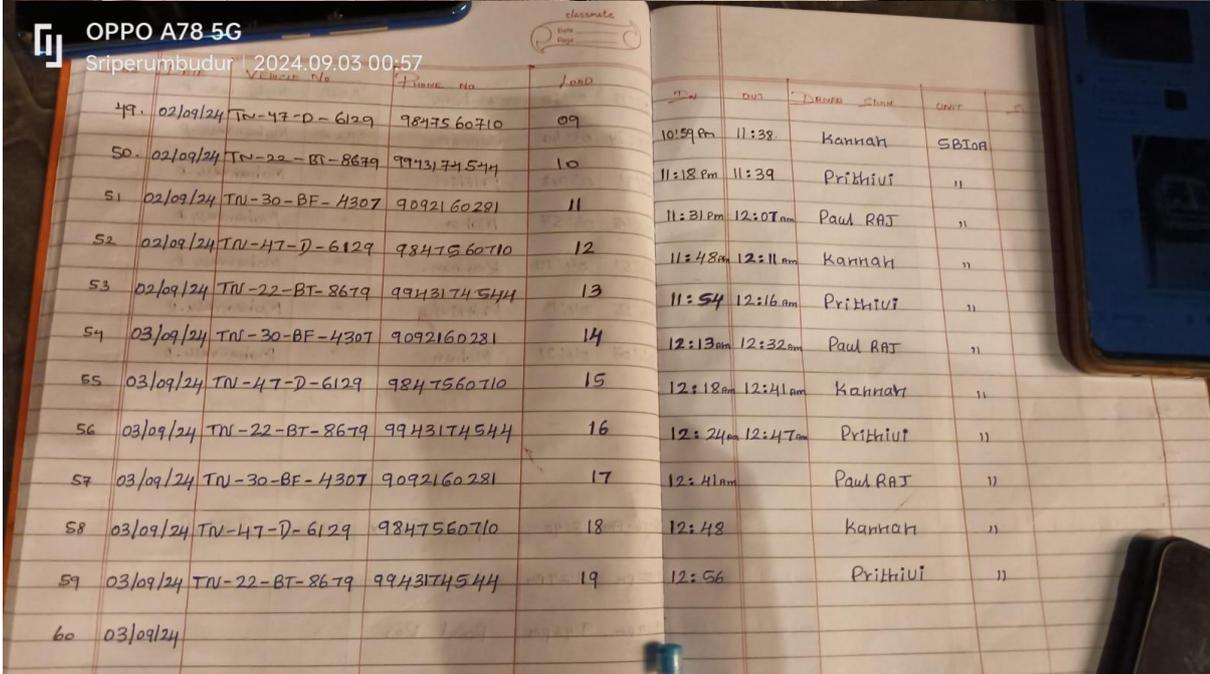
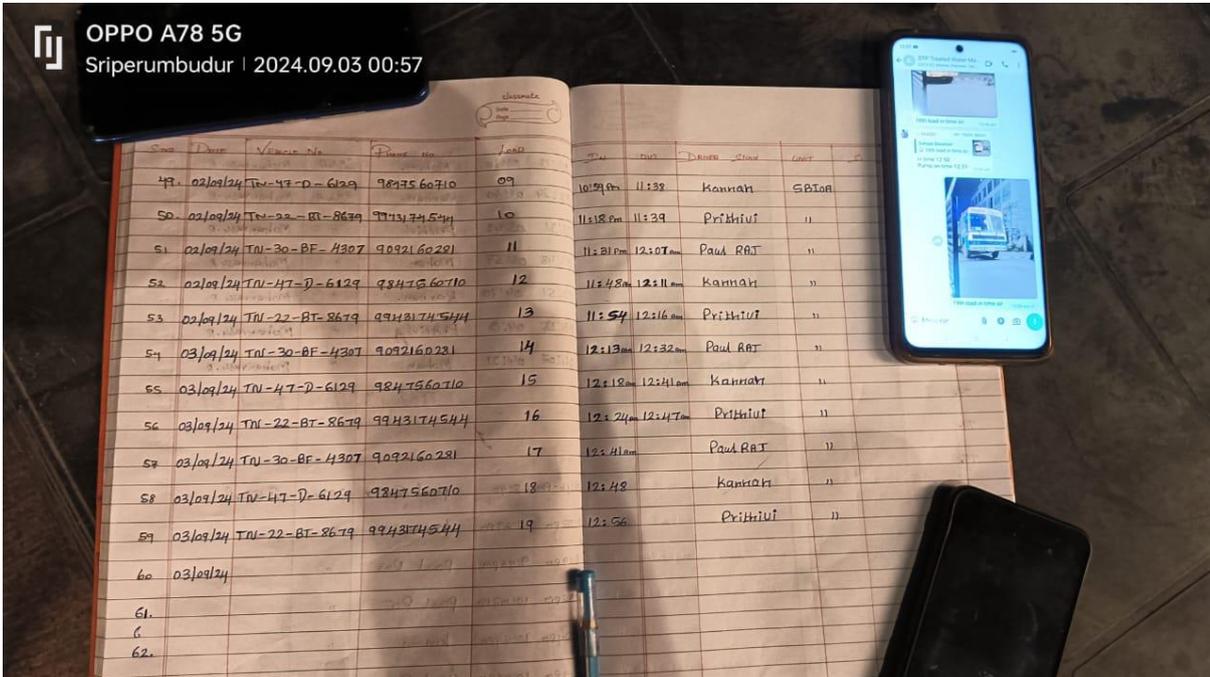
காஞ்சியில் விநாயகர் கோவில் இரவில் இடித்ததால் முற்றுக்கை



இந்த நிலைவரில், நேற்று முன்தினம், நேற்று இரவு மீறும் விளைவாகு சைதா என் அருகே கழிவுநீர் லாரிகள், கழிவுநீரை வந்தது. இரண்டு கழிவுநீர் லாரிகளை பறிமுதல் செய்து, வழக்குப்பற்றியு செய்து விசாரித்து வருகின்றனர்.

இரவு 10:00 மணி வரை கடை நிறுப்ப படாத கடை இருவரும் சேர்ந்து மது அருகேயுள்ள கட்டிடத்தின் கிளையாளர், மொட்டைமாடி வழியாக இறங்கி பார்த்தபோது, இரண்டாவது தளத்தில், செக்யூரிட்டி ராட் களாக வேலை இருக்கும் வேலை என்மவர், இரவு நேரத்திலும் பர்னிசர் கடைவில் தங்குவதாக கூறப்படுகிறது.

இரவு 10:00 மணி வரை கடை நிறுப்ப படாத கடை இருவரும் சேர்ந்து மது அருகேயுள்ள கட்டிடத்தின் கிளையாளர், மொட்டைமாடி வழியாக இறங்கி பார்த்தபோது, இரண்டாவது தளத்தில், செக்யூரிட்டி ராட் களாக வேலை இருக்கும் வேலை என்மவர், இரவு நேரத்திலும் பர்னிசர் கடைவில் தங்குவதாக கூறப்படுகிறது.



9962646756 - PRR Owner

DRIVER NUMBER	DRIVER NAME	DRIVER SIGNATURE
7305125676	Paul Raj	Y. Paul Raj
7305125676	Paul Raj	Y. Paul Raj
		Y. Paul Raj
		Y. Paul Raj
7305125676	PHAIL RAJ	Y. Paul Raj
7305125676	PHAIL RAJ	Y. Paul Raj
7305125676	PAULRAJ	Y. Paul Raj
7305125676	PAULRAJ	Y. Paul Raj
7305125676	PAULRAJ	Y. Paul Raj
7305125676	PAULRAJ	Y. Paul Raj
7305125676	PAULRAJ	Y. Paul Raj
7305125676	PAULRAJ	Y. Paul Raj
7305125676	PAULRAJ	Y. Paul Raj
9943174544	Prithvi	Y. Paul Raj
7305125676	PAULRAJ	Y. Paul Raj
9943174544	Prithvi	Y. Paul Raj
7305125676	PAULRAJ	Y. Paul Raj

Ottambakkam | 2024.08.26 21:39

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S/NO	DATE	VEHICLE NO	TN TIME	NO. OF LOAD	WT TIME	SI SIGN
34.	11.06.24	TN 72 AB 7189	00:26	01	00:40	
35.	12.06.24	TN 72 AB 7189	00:00	01	00:20	}
36.	"	"	00:33	01	00:50	
37.	"	"	01:09	01	01:30	
38.	13.06.24	TN 72 AB 7189	11:18	01	11:45	}
39.	"	TN 38 G 0310	12:14	01	12:40	
01	21/06/24	TN 72 AB 7189	12:05PM	01	12:05PM	}
02	21/06/24	TN 72 AB 7189	12:23PM	01	12:51PM	
01	23/06/24	TN 72 AB 7189	12:38	01	1:00	}
02	23/06/24	TN 72 AB 7189	1:29	01	1:50	
03	23/06/24	"	2:16	01	2:56	
04	23/06/24	"	3:03	01	3:33	
01	18/08/24	TN 05Y 4204	01:12	01	2:06	}
02	18/08/24	TN 05Y 4204	2:24	01	3:04	
03	18/08/24	TN 05Y 4204	3:30	01	3:56	
01	19/08/24	TN 05Y 4204	01:26	01	01:50	}
02	19/08/24	TN 05Y 4204	2:00	01	2:20	
03	19/08/24	TN 05Y 4204	2:30	01	2:50	
04	19/08/24	TN 05Y 4204	3:02	01	3:25	
05	19/08/24	TN 05Y 4204	3:45	01	4:05	
06	19/08/24	TN 05Y 4204	4:15	01	4:35	
	19/08/24	TN 05Y 4204	9:23			



S.NO	DATE	VEHICLE NO	IN TIME	OUT TIME	Load
1.	19/08/24	TN 30 BF 4307 <del>05 BF 4307</del>	9:25	10:10 pm	1 Load
2.	19/08/24	TN 30 BF 4307	10:40	11:12 pm 11:45 pm	1 load
3.	19/08/24	TN 30 BF 4307	11:20	11:45 pm	1 load
4.	19/08/24	TN 30 BF 4307	11:57	01:02	1 load
5	20/08/24	TN-30-BF-4307	01:10 AM	1:35 AM	1 Load
6	20/08/24	TN-30-BF-4307	1:45 AM	02:10 AM	1 Load
7	20-08-24	TN-30-BF-4307	02:20 AM	02:42 AM	1 Load
8	20-08-24	TN-30-BF-4307	02:55 AM	03:20 AM	1 Load
9	20-08-24	TN-30-BF-4307	03:35 AM	04:00 AM	1 Load
10.	20-08-24	TN-30-BF-4307	04:11 AM	4:34 AM	1 Load
11	20-08-24	TN-30-BF-4307	04:47 AM x	05:10 AM	1 Load
12.	20-08-24	TN-30-BF-4307	09:16 pm	09:45 pm	1 Load
13	20-08-24	TN-30-BF-4307	10:07 pm	10:34 pm	1 Load
14	20-08-24	TN-22-BT 8679	10:32 pm	10:58 pm	1 Load
15	20-08-24	TN-30 BF-4307	10:57 pm	11:19 pm	1 Load
16	20-08-24	TN-22-BT 8679	11:09 pm	11:35 pm	1 Load
17	20-08-24	TN-30-BF-4307 20-BF-4307	11:30 pm	11:55	1 Load



S.NO	DATE	VEHI	TIME	TIME	LOAD
51	22-08-24	TN-02-AE-5411	2:45 AM	3:40 AM	1 Load
52	22-08-24	TN-22-BT-8679	03:02 AM	03:25 AM	1 Load
53	22-08-24	TN-30-BE-4307	03:25 AM	03:58	2 Load
54	22-08-24	TN-22-BT-8679	03:33 AM	4:14 AM	1 Load
55	22-08-24	TN-02-AE-5411	03:53 AM	4:32 AM	1 Load
56	22-08-24	TN-30-BE-4307	04:15 AM	04:50 AM	1 Load
57	22-08-24	TN-22-BT-8679	04:28 AM	05:00 AM X-X	1 Load
58)	22-08/24	TN-30-BE-4307	08:35 PM	09:02 PM	1 Load
59)	22-08/24	TN-30-BE-4307	09:25	09:45	1 Load
60)	22-08/24	TN-02-AE-5411	09:35	10:04	1 Load
61)	22-08/24	TN-30-BE-4307	10:10 PM	10:35 PM	1 Load
62)	22-08/24	TN-22-BT-8679	10:15 PM	10:55 PM	1 Load
63)	22-08/24	TN-02-AE-5411	10:20 AM	11:15 PM	1 Load
64)	22-08/24	TN-30-BE-4307	10:50 PM	11:29 PM	1 Load
65)	22-08-24	TN-22-BT-8679	11:09 PM	11:44 PM	1 Load
67)	22-08-24	TN-02-AE-5411	11:35 PM	12:04 PM	1 Load
68)	22-08-24	TN-30-BE-4307	11:46 PM	12:20	1 Load



			IN TIME	OUT TIME	
18	20-8-24	TN-22-BT-8679	11:45 PM	12:17 AM	1 Load
19	20-8-24	TN-30-BF-4307	12:08 AM	12:37 AM	1 Load
20	21-08-24	TN-22-BT-8679	12:25 AM	12:51 AM	1 Load
21	21-08-24	TN-30BF-4307	12:47 AM	01-08 AM	1 Load
		T			
22	21-08-24	TN-22-BT-8679	01:04 AM	01:25 AM	1 Load
23	21-08-24	TN-30BF-4307	01:20 AM	01:41 AM	1 Load
24	21-08-24	TN-22-BT-8679	01:35 AM	01:58 AM	1 Load
25	21-08-24	TN-30BF-4307	01:52 AM	02:16 AM	1 Load
26	21-08-24	TN-22-BT-8679	02:08 AM	02:35	1 Load
27	21-08-24	TN-30BF-4307	02:27 AM	02:50	1 Load
28	21-08-24	TN-22BT-8679	02:52 AM	03:14 AM	1 Load
29	21-08-24	TN-30BF-4307	03:18 AM	03:40 AM	1 Load
30	21-08-24	TN-22BT-8679	03:31 AM	04:00 AM	1 Load
31	21-08-24	TN-30BF-4307	03:58 AM	4:20 AM	1 Load
32	21-08-24	TN-22BT-8679	04:24 AM	4:37	1 Load
33	21-08-24	TN 22 BT 8679	11:25 PM	12:02 PM	1 Load
		x-x			
	21-08-24	TN-22-BT-8679	02:24 PM	02:21	1 Load
34	21-08-24	TN-30BF-4307	08:21	8:48 PM	1 Load



	PHONE NO	DRIVER-NAME	
1 Load	① 9943174544	PRITHIVI	Y. Paul Raj
1 Load	② 7305125676	PAUL RAJ	Y. Paul Raj
1 Load	③ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	④ 7305125676	PAUL RAJ	Y. Paul Raj
1 Load	⑤ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	⑥ 7305125676	PAUL RAJ	Y. Paul Raj
1 Load	⑦ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	⑧ 7305125676	PAUL RAJ	Y. Paul Raj
1 Load	⑨ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	⑩ 7305125676	PAUL RAJ	Y. Paul Raj
1 Load	⑪ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	⑫ 7305125676	PAUL RAJ	Y. Paul Raj
1 Load	⑬ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	⑭ 7305125676	PAUL RAJ	Y. Paul Raj
1 Load	⑮ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	⑯ 7305125676	PAUL RAJ	Y. Paul Raj
1 Load	⑰ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	⑱ 7305125676	PAUL RAJ	Y. Paul Raj
1 Load	⑲ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	⑳ 7305125676	PAUL RAJ	Y. Paul Raj
1 Load	㉑ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	㉒ 9943174544	PRITHIVI	Y. Paul Raj
1 Load	㉓ 7305125676	PAUL RAJ	Y. Paul Raj



S No	DATE	VEHICLE NO	IN TIME	OUT TIME	LOAD
34	21-08-2024	TN-30BF-4307	9:15 PM	09:40	1 load
35	21-08-2024	TN-02-AE-5411	10:00 PM	10:55 PM	1 load
36	21-08-2024	TN-30BF-4307	10:02 PM	10:35 PM	1 load
37	21-08-2024	TN-22BT-8679	10:55 PM	11:16 PM	1 load
38	21-08-2024	TN-30BF-4307	10:59 PM	11:32 PM	1 load
39	21-08-2024	TN-02-AE-5411	11:21 PM	11:56 PM	1 load
40	21-08-2024	TN-22BT-8679	11:48 PM	12:15 AM	1 load
41	21-08-2024	TN-30BF-4307	11:50 PM	12:33 AM	1 load
42	22-08-2024	TN-02-AE-5411	12:12 AM	12:50 AM	1 load
43	22-08-2024	TN-22BT-8679	12:33 AM	01:06 AM	1 load
44	22-08-2024	TN-30BF-4307	12:50 AM	01:11 AM	1 load
45	22-08-2024	TN-02-AE-5411	01:28 AM	01:41 AM	1 load
46	22-08-2024	TN-22-BT-8679	01:24 AM	01:57 AM	1 load
47	22-08-2024	TN-30BF-4307	01:24 AM	02:14 AM	1 load
48	22-08-2024	TN-02-AE-5411	02:00 AM	02:21 AM	1 load
49	22-08-2024	TN-22-BT-8679	02:14 AM	02:46 AM	1 load
50	22-08-2024	TN-30BF-4307	02:24 AM	03:08	1 load



S/No	Date	Vehicle Number	In Time	Out Time	Load
101)	24-08-24	TN-22-BT-8679	12:46	01:06	1 Load
102)	24-08-24	TN-47-D-6129	12:47	01:07	1 Load
103)	24-08-24	TN-30-BE-4307	01:01 <sup>am</sup>	01:20	1 Load
104)	24-08-24	TN-47-D-6129	01:15	01:38	1 Load
105)	24-08-24	TN-22-BT-8679	01:25	01:43	1 Load
106)	24-08-24	TN-30-BE-4307	01:35	01:53 <sup>am</sup>	1 Load
107)	24-08-24	TN-47-D-6129	01:50	02:10	1 Load
108)	24-08-24	TN-22-BT-8679	01:56	02:14	1 Load
109)	24-08-24	TN-30-BE-4307	02:10	02:30	1 Load
110)	<del>24</del> <sup>24</sup> -08-24	TN-47-D-6129	02:22	02:48 <sup>am</sup>	1 Load
111)	24-08-24	TN-22-BT-8679	02:28	02:48 <sup>am</sup>	1 Load
112)	24-08-24	TN-30-BE-4307	02:45	03:04 <sup>am</sup>	1 Load
113)	24-08-24	TN-47-D-6129	03:00	03:20	1 Load
114)	24-08-24	TN-22-BT-8679	03:02	03:21	1 Load
115)	24-08-24	TN-30-BE-4307	03:20	03:40	1 Load
	24-08-24	TN-47-D-6129	03:31	03:54	1 Load
	24	TN-22-BT-8679	03:35	03:54	1 Load

Otiambakam | 2024.08.26 21:39

OPPO A78 5G



S/No	Date	VEHICLE NUMBER	IN Time	Out Time	Load
69)	23-08-24	TN-22-BT-8679	12:00	12:35 am	1 Load
70)	23-08-24	TN-02-AE-5411	12:20	12:54 am	1 Load
71)	23-08-24	TN-30-BE-4307	12:36 am	01:09 am	1 Load
72)	23-08-24	TN-22-BT-8679	12:49 am	01:25 am	1 Load
73)	23-08-24	TN-02-AE-5411	01:07 am	01:41 am	1 Load
74)	23-08-24	TN-30-BE-4307	01:25 am	01:56 am	1 Load
75)	23-08-24	TN-22-BT-8679	01:40 am	02:14 am	1 Load
76)	23-08-24	TN-02-AE-5411	01:54 am	02:31 am	1 Load
77)	23-08-24	TN-30-BE-4307	02:13	02:47 am	1 Load
78)	23-08-24	TN-22-BT-8679	02:30	03:00	1 Load
79)	23-08-24	TN-02-AE-5411	02:45	03:20	1 Load
80)	23-08-24	TN-30-BE-4307	03:05 am	03:36 am	1 Load
81)	23-08-24	TN-22-BT-8679	03:16	03:51 am	1 Load
82)	23-08-24	TN-02-AE-5411	03:33	04:06 am	1 Load
83)	23-08-24	TN-30-BE-4307	03:54	04:23 am	1 Load
84)	23-08-24	TN-22-BT-8679	04:07	04:37	1 Load

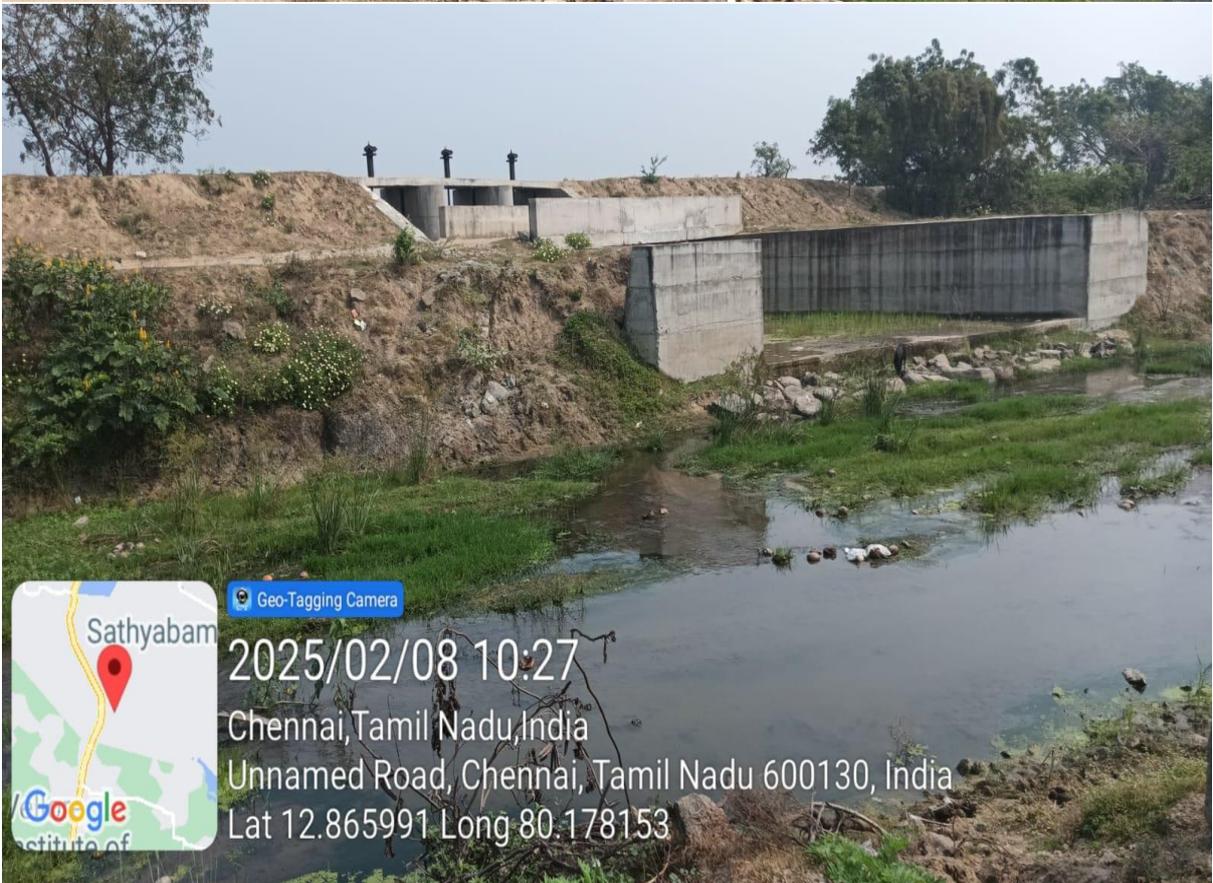


S/no	Date	Vehicle number	TIN Time	out time	Load
85)	23-08-24	TN-30-BE-4307	08:27	08:50pm	1 Load
86)	23-08-24	TN- <del>02-02-5111</del> <sup>47-D-6129</sup>	08:38	09:05pm	1 Load
87)	23-08-24	TN-30-BE-4307	09:05	09:24	1 Load
88)	23-08-24	TN- <del>02-02-5111</del> <sup>47-D-6129</sup>	09:25	10:05 am	1 Load
89)	23/08/24	TN-47-D-6129	22:19	22:40	1 Load
90)	23/08/24	TN-22-BT-8679	22:26	22:48	1 Load
91)	23/08/24	TN-30-BE-4307	10:46	11:04	1 Load
92)	23/08/24	TN-47-D-6129	10:54	11:21	1 Load
93)	23/08/24	TN-22-BT-8679	11:03	11:27	1 Load
94)	23/08/24	TN-30-BE-4307	11:20	11:39	1 Load
95)	23/08/24	TN-22-BT-8679	11:36	11:56 pm	1 Load
96)	23/08/24	TN-47-D-6129	11:37	11:55 pm	1 Load
97)	23/08/24	TN-30-BE-4307	11:55	12:10	1 Load
98)	24/08/24	TN-47-D-6129	12:10	12:30 am	1 Load
99)	24/08/24	TN-22-BT-8679	12:15	12:30 pm	1 Load
100)	24/08/24	TN-30-BE-4307	12:27	12:46	1 Load



G/no	Date	Vod			
101)	24-08-24	TN-			
102)	24-08-24	T			
103)	24-08-24				
104)	24-08				
105)	24	TN-47-D-6129	09:30	09:51	11
106)	24	TN-30-BE-4307	09:37	09:56	5
107)	24-08-24	TN-47-D-6129	10:19	10:24	6
108)	24-08-24	TN-30-BE-4307	10:20	10:38	7
109)	24-08-24	TN-47-D-6129	10:52 pm	11:09	8
110)	24-08-24	TN-30-BE-4307	10:53	11:13	9
111)	24-08-24	TN-22-BT-8679	11:19 am	11:40	10
112)	24-08-24	TN-30-BE-4307	11:22	11:40	11
113)	24-08-24	TN-47-D-6129	11:24	11:57	12
114)	24-08-24	TN-30-BE-4307	11:54 am	12:11 am	13
115)	24-08-24	TN-22-BT-8679	11:59 am	12:20 am	14
116)	24-08-24	TN-47-D-6129	12:11 am	12:35	15
117)	24-08-24	TN-30-BE-4307	12:24 am	12:45	16







Geo-Tagging Camera

2025/02/08 10:20

Mambakkam, Tamil Nadu, India

252, Main Road, Ponmar, Vethagiri Nagar, Mambakkam, Chennai, Tamil Nadu  
600127, India

Lat 12.867941 Long 80.176255



Geo-Tagging Camera

2025/02/08 10:23

Mambakkam, Tamil Nadu, India

252, Main Road, Ponmar, Vethagiri Nagar, Mambakkam, Chennai, Tamil Nadu  
600127, India

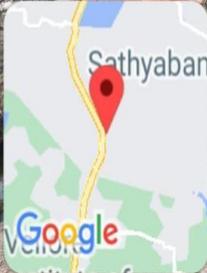
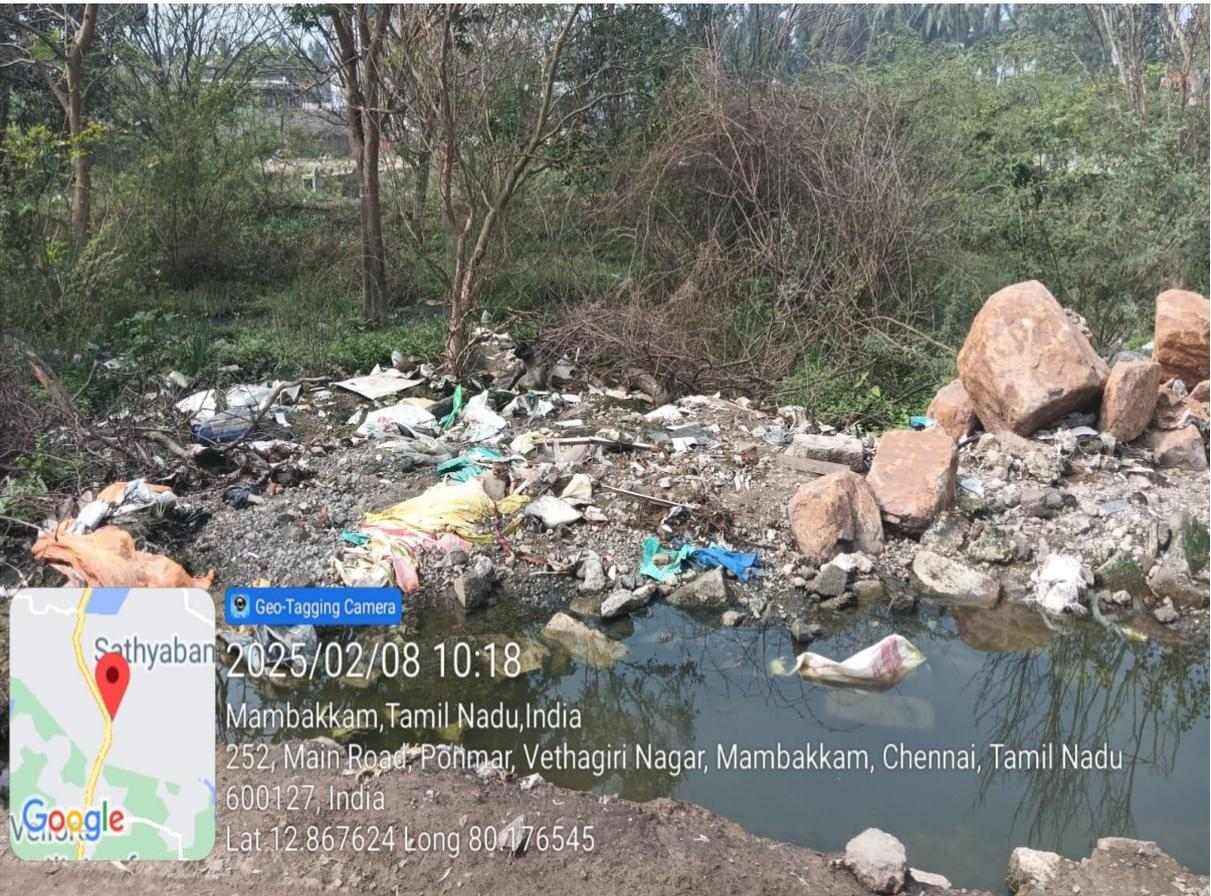
Lat 12.867481 Long 80.17603



Geo-Tagging Camera

2025/02/08 10:18

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252, Main Road, Ponmar, Vethagiri Nagar, Mambakkam, Chennai, Tamil Nadu  
600127, India  
Lat: 12.867728 Long: 80.176433



Geo-Tagging Camera

2025/02/08 10:18

Mambakkam, Tamil Nadu, India  
252, Main Road, Ponmar, Vethagiri Nagar, Mambakkam, Chennai, Tamil Nadu  
600127, India  
Lat: 12.867624 Long: 80.176545



Geo-Tagging Camera

2025/02/08 10:29

Mambakkam, Tamil Nadu, India

252, Main Road, Ponmar, Vethagiri Nagar, Mambakkam, Chennai, Tamil Nadu

600127, India

Lat 12.866913 Long 80.176005



OPPO A75 5G

Mambakkam, 2025/02/08 10:29



OPPO A78 5G

Mambakkam, 2025-02-08 10:14





Geo-Tagging Camera

2025/02/08 10:17

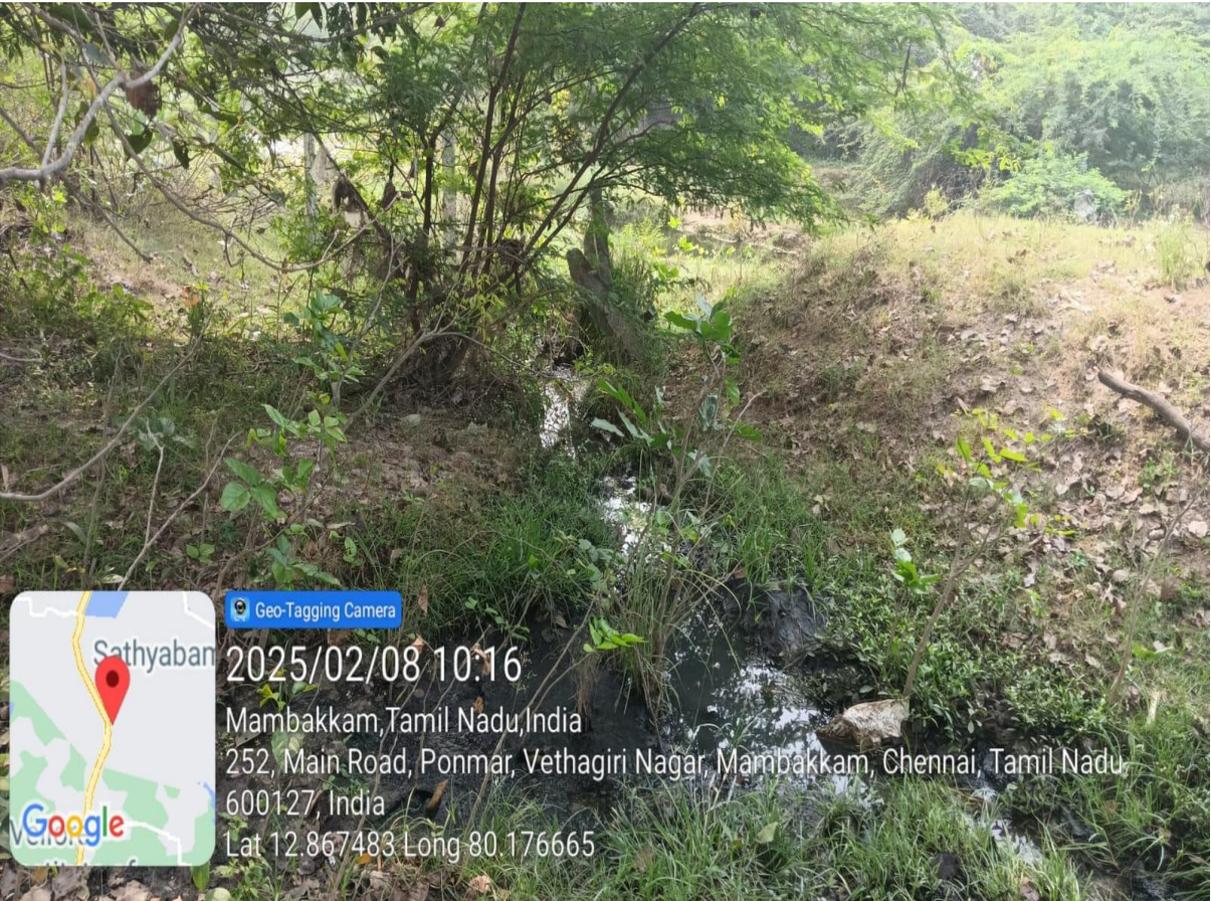
Mambakkam, Tamil Nadu, India

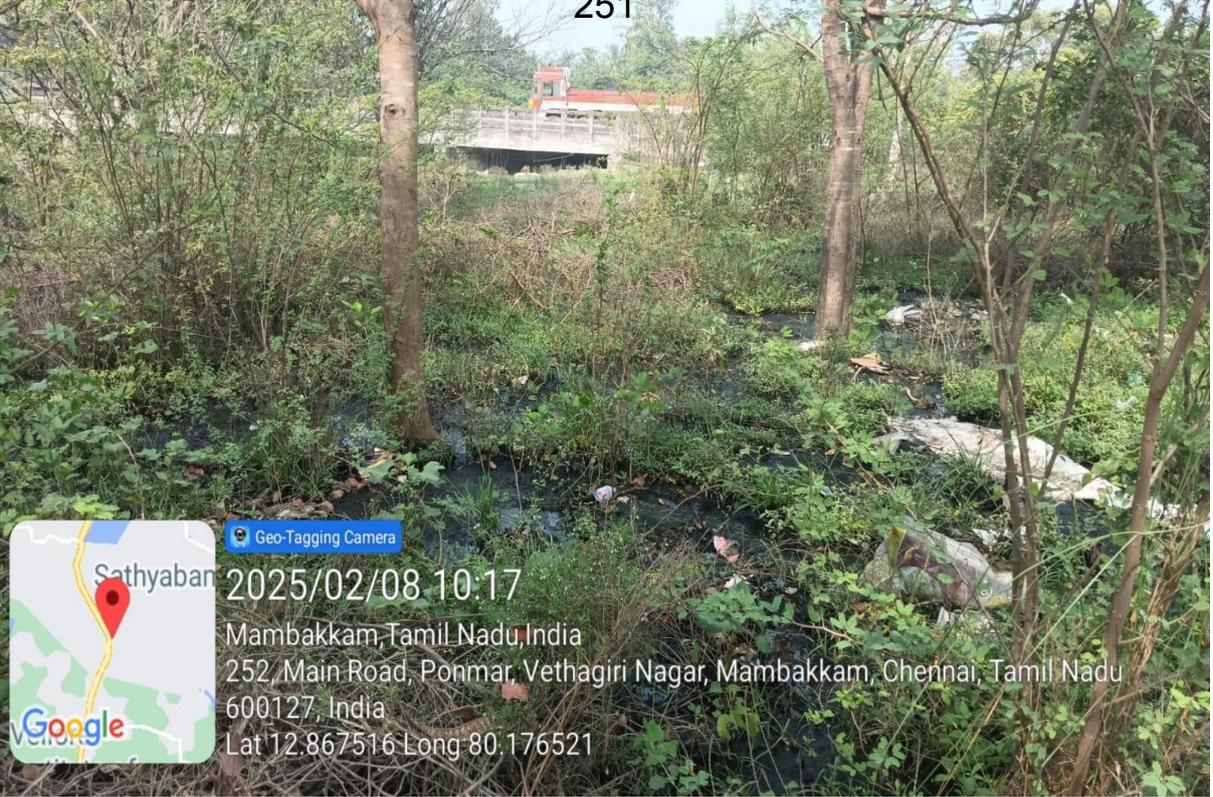
252, Main Road, Ponmar, Vethagiri Nagar,

Mambakkam, Chennai, Tamil Nadu 600127,

India

Lat 12.867573 Long 80.176551





Geo-Tagging Camera

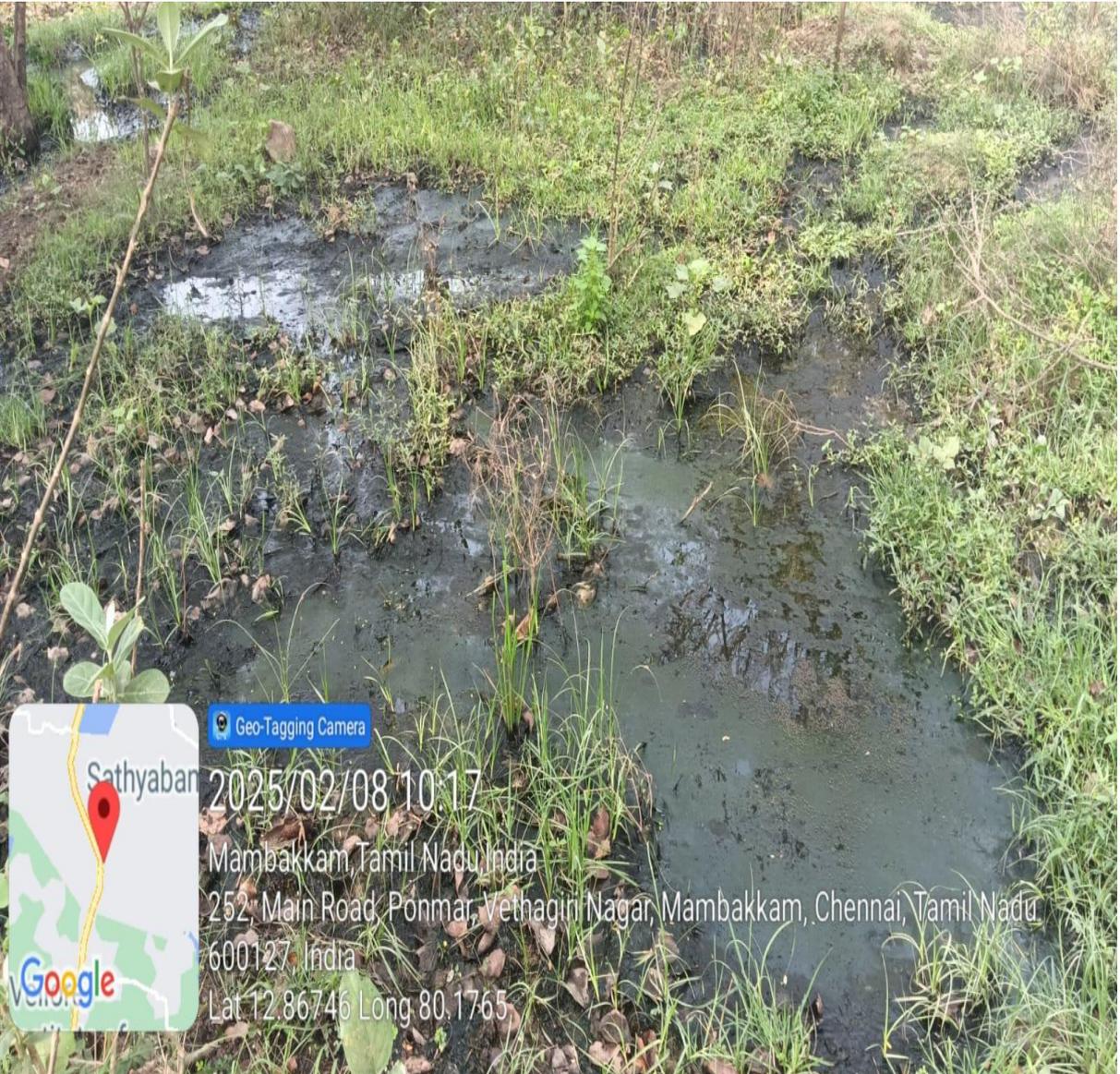
2025/02/08 10:17

Mambakkam, Tamil Nadu, India

252, Main Road, Ponmar, Vethagiri Nagar, Mambakkam, Chennai, Tamil Nadu

600127, India

Lat 12.867516 Long 80.176521



Geo-Tagging Camera

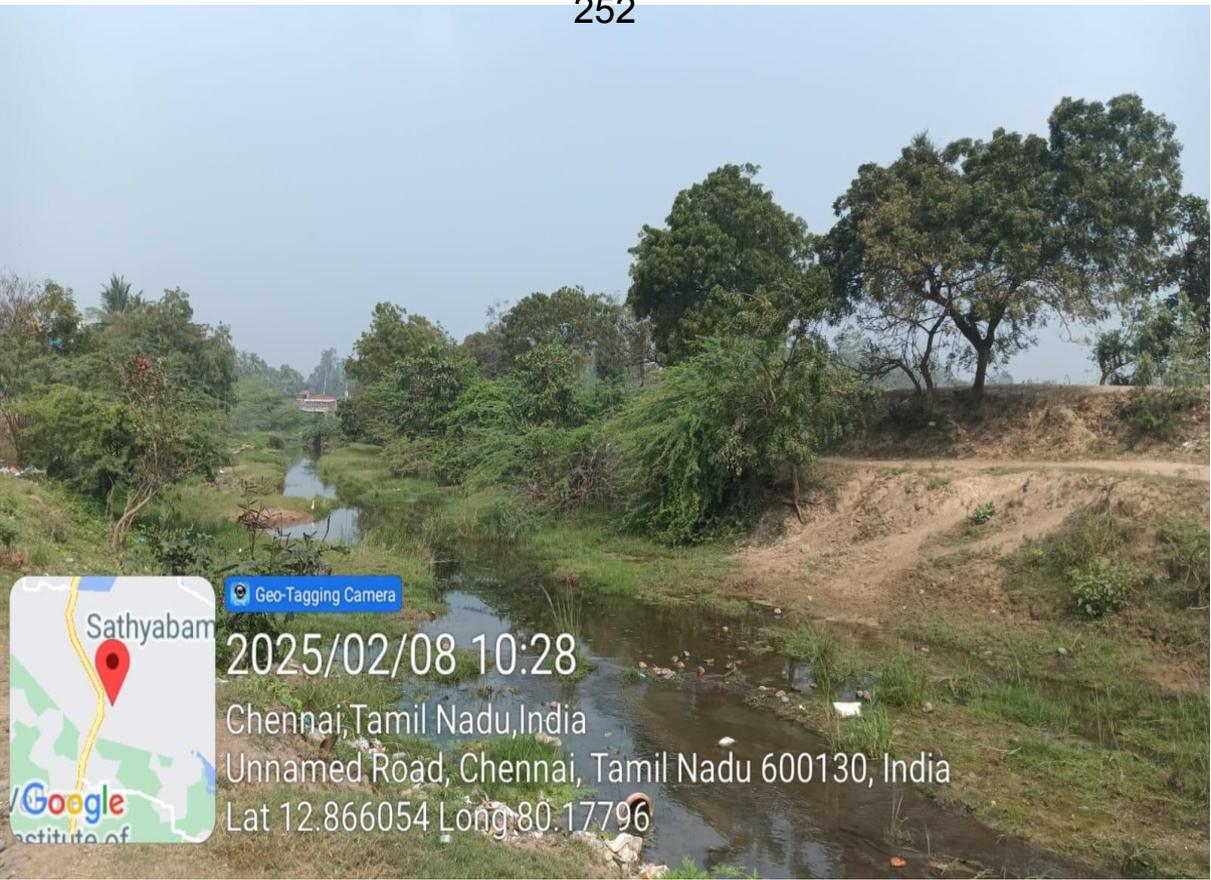
2025/02/08 10:17

Mambakkam, Tamil Nadu, India

252, Main Road, Ponmar, Vethagiri Nagar, Mambakkam, Chennai, Tamil Nadu

600127, India

Lat 12.86746 Long 80.1765



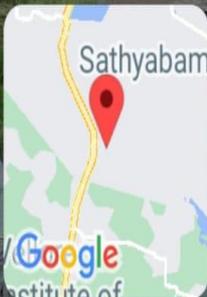
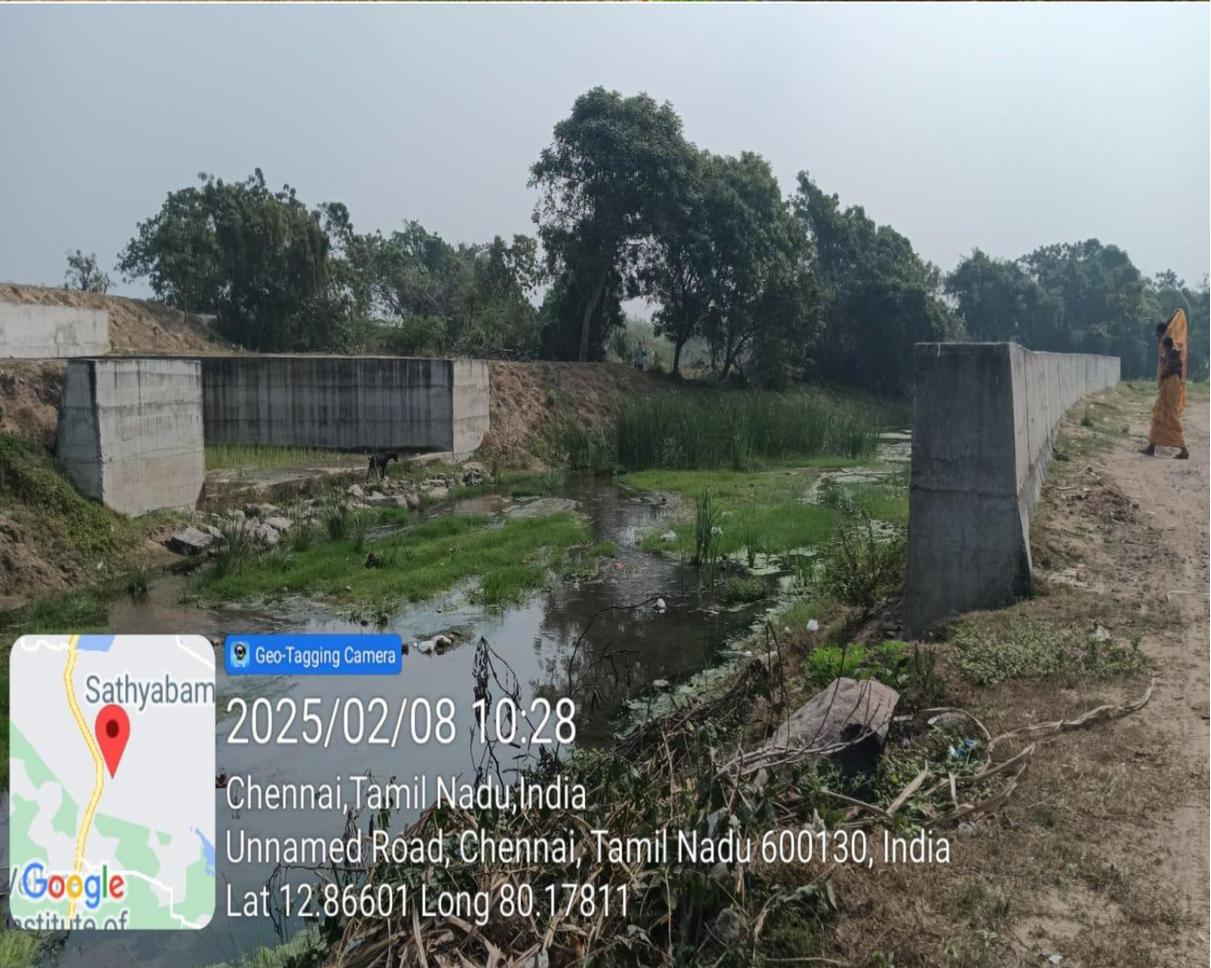
Geo-Tagging Camera

2025/02/08 10:28

Chennai, Tamil Nadu, India

Unnamed Road, Chennai, Tamil Nadu 600130, India

Lat 12.866054 Long 80.17796



Geo-Tagging Camera

2025/02/08 10:28

Chennai, Tamil Nadu, India

Unnamed Road, Chennai, Tamil Nadu 600130, India

Lat 12.86601 Long 80.17811



Sivakami Rajendran &lt;r.ramya@gmail.com&gt;

## Reg letting out STP Water in OPEN land

**Rakesh Kumar** <rakeshkumar11@gmail.com>

Wed, Jul 28, 2021 at 9:59 AM

To: SBIOACC OWNERS' WELFARE ASSN <sbioaunityenclave@gmail.com>, MOHAN MUTHIAH <mohan.muthiah16@gmail.com>, Mohan Muthiah <mohan.muthiah25@gmail.com>, rajusubba rama <subbarajurama@gmail.com>, veeran e58 <veeran.e58@gmail.com>, sivagnanam k <shivam.shastha56@gmail.com>, sbioacc@yahoo.com, Sundararaman M <basuba.m@gmail.com>, basuba.m@sbi.co.in, mtg1965@gmail.com, sankar twins <sankar\_twins@yahoo.co.in>, snatarajan.subramaniam@gmail.com, vidhyanagal@gmail.com, sibiveenau@gmail.com, sivakumar sadhasivam <bhuvanakumar55@gmail.com>, RAJENDRA KUMAR <rajendra.g.kumar1957@gmail.com>, ramanduraisamy1960@gmail.com, UE E071 Sastha SELVARAJ <sastharaj@gmail.com>, gjelangovan1957@gmail.com, Mohanan B <726bmohanan@gmail.com>, Ravikumar J 2950383 <ravikumar.j@sbi.co.in>, rbalki 5519 <rbalki.5519@gmail.com>, Charan Chan <charan1957chan@gmail.com>, balupunithavathi@gmail.com, bsdpraveen mech <bsdpraveen.mech@gmail.com>, Arun Karthik B <akarthikb@gmail.com>, UE R102 <thenmolim@outlook.com>, geetheswaran.82@gmail.com, pvallikannan@gmail.com, Manisekaran Rajakannan <manisekaran42@gmail.com>, surshil2@yahoo.com, periasami k <periasami.k@outlook.com>, mural28490@gmail.com, veluskadir@gmail.com, sr3053@gmail.com, mail2kalaiselvi56@gmail.com, Kuresan Kanniappan <kuresank@gmail.com>, Gomathi <sgnayagam18@gmail.com>, PremAnanth 5593700 <prem.ananth\_v@sbi.co.in>, preethi kirthi <preethi.kirthi@gmail.com>, PAULRAJ <a.paulraj1961@gmail.com>, arunadevi cbi <arunadevi.cbi@gmail.com>, baskaranthomassbi@gmail.com, mperiyakaruppan206@gmail.com, Ravichandran K <ravi251057@gmail.com>, Kesavamurthi Sundaravel <kesavamurthi1950@gmail.com>, Sivakami Rajendran <r.ramya@gmail.com>

Mr.Mohan sir & Kesavamoorthy sir,

We have noticed manual scavenging for STP cleaning which is offense and many residents lodged complaint to CM cell along with Pictures.We were at the impression that there would be remedy for the issues raised in whatsapp, as there was no response and tangible measures has been taken we had CM complained to CM Cell.

On our complaint to Talambur Police station had conducted enquiry on 23-07-2021 to which you have promised to Police Officer Nazeer sir on 23-07-2021 that it will be looked upon immediately and remedial measures will be taken out and you agreed that you are letting treated STP water in the open/public ground , since the matter is related to health care requested to redirect the same, I have agreed for 1 week time for remedial measure initiation to avoid lodging complaint to environmental pollution board , Health Department but no sign of improvement so i am forced to remind you he same for the benefit of residents.

### **I kindly request you to look into remedial measures for the stagnated STP water in the SBIOACC 4.5 Acres, temple land and Private lands.**

1.It is needless to mention here that a Big pool of standing water is a big nuisance, but many SBI OFFICERS SERVING/RETIRED people overlook how harmful standing water can be. Standing/stagnant water, in or around our home causes serious health issues apart from causing damage to the structure of our multistory building.

Here are a few reasons why you should never ignore standing water in our home.

1.Bacteria: Stagnant water is a breeding ground for bacteria and other parasites that can be very dangerous to your health. Remember that bacteria grow in moist places, so a pool of sitting water can become a perfect place for bacteria to thrive. Just remember that the longer it sits, the more dangerous the water becomes.

2. Mosquitoes:There are many insects that breed and grow in standing water, but mosquitoes are especially high-risk. Since mosquitos carry blood-borne diseases, like dengue and malaria, it is vital to have stagnant water removed as soon as possible. If we live in wet and hot climates, it's recommended to fix these issues immediately. Besides being a huge annoyance, insects bred from sitting water can be very harmful.

3.Rodents:All different kinds of vermin, like rats, possums, and mice are constantly on the lookout for sources of standing water. Rodents often carry diseases and can easily infect someone in your home if they're lured in from the outside. No one wants to find infected rats in any vicinity near their home. When this happens it can become an environmental hazard. Too much standing water that isn't draining can damage flooring and foundations, as well as creating a perfect breeding ground for mosquitoes that are known to carry very harmful diseases.

So for peaceful and happy living as Suggested by President of OWA , We the Volunteers can help to create a pool and pass the treated water and add fishes to eat the eggs/Larve of mosquito.

Please discuss with builder and start the remedial measures.

Majority of the residents are not able to bear the smell emanating from the pool of STP untreated water and exposing toddlers and new born to dangerous of permanent health issues. Request you stop letting out Fecal matter water outside

Many times Local people have warned you not to leave the fecal matter in along with STP water in open.

L and M block Residents , felt the foul smell and suffering while the water to the coconut grove beside the compound wall. ( Pictures were shared) and moreover Weekly water quality report was not shared by the vendor to Association which was insisted on since last year by office bearers.

We can fix the issue within ourself ASAP if remedial measures are taken and advice from experts

As an OUTSIDER Mr.Kesavamoorthy who is staying in Kodambakkam will not know the pain of breathing the foul smell daily at nights as he always indulges in commission and brokerage. So he never understands our problem and is only interested in bringing business to his family members.

**Kindly initiate the requisite preventive measures to stop stagnating STP water before it goes out of hand to safeguard the health of residents.**

Thanks

Rakeshkumar - M105

Unity Enclave - Mambakkam

---

#### 7 attachments



**1.jpeg**  
195K



**4.jpeg**  
102K



**5.jpeg**  
122K



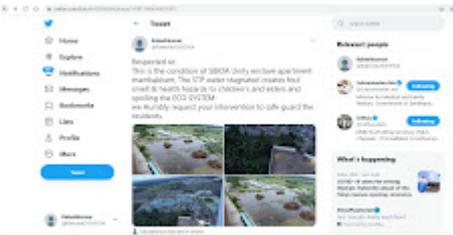
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Twitter.jpeg  
178K



Rakesh Kumar &lt;rakeshkumar11@gmail.com&gt;

## Reg letting out STP Water in OPEN land

Rakesh Kumar &lt;rakeshkumar11@gmail.com&gt;

Thu, Aug 12, 2021 at 5:02 PM

To: balaji r <balaji2063@gmail.com>, balaji.rm@sbi.co.in, Ravikumar J 2950383 <ravikumar.j@sbi.co.in>, Arun Karthik B <akarthikb@gmail.com>, PremAnanth 5593700 <prem.ananth\_v@sbi.co.in>, MOHAN MUTHIAH <mohan.muthiah16@gmail.com>, Mohan Muthiah <mohan.muthiah25@gmail.com>, SBIOACC OWNERS' WELFARE ASSN <sbioaunityenclave@gmail.com>

Dear SBI officers/ EC members,

The attached fwd Picture and email explains the current situation in the unity enclave informed to EC members bt as usual they are deaf in hearing the residents voice

Mr.Mohan fails to understand that the issue is due to the incompetence in his tenure as chairman of HC and now an expert in redirecting the issue on Builder so i request balaji sir to look into this at the earliest , everyday residents of L&M get foul smell since OWA/EC is dead it cannot smell the issues of common residents

It has been request Weekly water Quality report to Vestian as Well as Dinesh but no response it has been controlled by then chairman

Before complaining to National Green TribunalFaridkot House or Local authorities i would like to fix the issue within us ASAP if remedial measures are taken and advice from experts

I want a solution not to ring around the problem. If I didn't see any progress in the next 3 days then I would report to the authorities on the EC members/respective person responsible for the grave enclave.

Thanks  
Rakeshkumar - M105  
Unity Enclave - Mambakkam

National Green TribunalFaridkot House, Copernicus Marg, New Delhi - 110 001

Telephone : 011-23043528

Fax : 011-23077931

Email : rg[dot]ngt[at]nic[dot]in

Judicial : 011-23043544 011-23043548

Administration : 011-23043521

Fax : 011-23043515

Email : admn[dot]ngt[at]nic[dot]in

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### 7 attachments



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2.jpeg  
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3.jpeg  
107K



6.jpeg  
195K



Twitter.jpeg  
178K



OPPO A78 5G

Sriperumbudur | 2024.09.03 00:57

Sl. No	Date	Village No	Phone No	Lot	Time	Dept	Unit
49	02/09/24	TN-47-D-6129	9847560710	09	10:59 am	Kannan	SBTA
50	02/09/24	TN-22-BT-8679	9943174544	10	11:18 am	Prithivi	"
51	02/09/24	TN-30-BF-4307	9092160281	11	11:31 am	Paul RAT	"
52	02/09/24	TN-47-D-6129	9847560710	12	11:48 am	Kannan	"
53	02/09/24	TN-22-BT-8679	9943174544	13	11:54 am	Prithivi	"
54	03/09/24	TN-30-BF-4307	9092160281	14	12:13 pm	Paul RAT	"
55	03/09/24	TN-47-D-6129	9847560710	15	12:18 pm	Kannan	"
56	03/09/24	TN-22-BT-8679	9943174544	16	12:24 pm	Prithivi	"
57	03/09/24	TN-30-BF-4307	9092160281	17	12:41 pm	Paul RAT	"
58	03/09/24	TN-47-D-6129	9847560710	18	12:48 pm	Kannan	"
59	03/09/24	TN-22-BT-8679	9943174544	19	12:56 pm	Prithivi	"
60	03/09/24						
61							
6							
62							



OPPO A78 5G

Sriperumbudur | 2024.09.03 00:57

	Date	Vehicle No	Phone No	/roll
49	02/09/24	TN-47-D-6129	9847560710	09
50	02/09/24	TN-22-BT-8679	9943174544	10
51	02/09/24	TN-30-BF-4307	9092160281	11
52	02/09/24	TN-47-D-6129	9847560710	12
53	02/09/24	TN-22-BT-8679	9943174544	13
54	03/09/24	TN-30-BF-4307	9092160281	14
55	03/09/24	TN-47-D-6129	9847560710	15
56	03/09/24	TN-22-BT-8679	9943174544	16
57	03/09/24	TN-30-BF-4307	9092160281	17
58	03/09/24	TN-47-D-6129	9847560710	18
59	03/09/24	TN-22-BT-8679	9943174544	19
60	03/09/24			

TN	OUT	DRIVER	STUD	UNIT	S
10:59 am	11:39	Kannah		SBIOR	
11:18 am	11:39	Priithivi		"	
11:31 am	12:07 am	Paul RAJ		"	
11:48 am	12:11 am	Kannah		"	
11:54	12:16 am	Priithivi		"	
12:13 am	12:32 am	Paul RAJ		"	
12:18 am	12:41 am	Kannah		"	
12:24 am	12:47 am	Priithivi		"	
12:41 am		Paul RAJ		"	
12:48		Kannah		"	
12:56		Priithivi		"	

classmate  
Date \_\_\_\_\_  
Page \_\_\_\_\_

S.NO	DATE	VEHICLE NO	IN TIME	OUT TIME	Load
1.	19/08/24	TN 30 BF 4307 <del>05 BF 4304</del>	9:25	10:10 pm	1 Load
2.	19/08/24	TN 30 BF 4307	10:40	11:12 pm	1 load
3.	19/08/24	TN 30 BF 4307	11:20	11:45 pm	3 load
4.	19/08/24	TN 30 BF 4307	11:57	01:02	1 load
5	20/08/24	TN-30-BF-4307	01:10 AM	1:35 AM	1 Load
6	20/08/24	TN-30-BF-4307	1:45 AM	02:10 AM	1 Load
7	20-08-24	TN-30-BF-4307	02:20 AM	02:42 AM	1 Load
8	20-08-24	TN-30-BF-4307	02:55 AM	03:20 AM	1 Load
9	20-08-24	TN-30-BF-4307	03:35 AM	04:00 AM	1 Load
10.	20-08-24	TN-30-BF-4307	04:11 AM	4:34 AM	1 Load
11	20-08-24	TN-30-BF-4307	04:47 AM	05:10 AM	1 Load
12	20-08-24	TN-30-BF-4307	09:16 pm	09:45 pm	1 Load
13	20-08-24	TN-30-BF-4307	10:07 pm	10:34 pm	1 Load
14	20-08-24	TN-22-BT 8679	10:32 pm	10:58 pm	1 Load
15	20-08-24	TN-30 BF-4307	10:57 pm	11:19 pm	1 Load
16	20-08-24	TN-22-BT 8679	11:09 pm	11:35 pm	1 Load
17	20-08-24	TN-30-BF-4307 30-BF-4307	11:30 pm	11:55	1 Load



S.NO	DATE	VEHI	START TIME	END TIME	LOAD
51	22-08-24	TN-02-AE-5411	2:45 AM	3:40 AM	1 Load
52	22-08-24	TN-22-BT-8679	03:02 AM	03:25 AM	1 Load
53	22-08-24	TN-30-BE-4307	03:25 AM	03:58	2 Load
54	22-08-24	TN-22-BT-8679	03:33 AM	4:14 AM	1 Load
55	22-08-24	TN-02-AE-5411	03:53 AM	4:32 AM	1 Load
56	22-08-24	TN-30-BE-4307	04:15 AM	04:50 AM	1 Load
57	22-08-24	TN-22-BT-8679	04:28 AM	05:00 AM X-X	1 Load
58)	22-08/24	TN-30-BE-4307	08:35 PM	09:02 PM	1 Load
59)	22-08/24	TN-30-BE-4307	09:25	09:45	1 Load
60)	22-08/24	TN-02-AE-5411	09:35 PM	10:04	1 Load
61)	22-08/24	TN-30-BE-4307	10:10 PM	10:35 PM	1 Load
62)	22-08/24	TN-22-BT-8679	10:15 PM	10:55 PM	1 Load
63)	22-08/24	TN-02-AE-5411	10:20 PM	11:15 PM	1 Load
64)	22-08/24	TN-30-BE-4307	10:50 PM	11:29 PM	1 Load
65)	22-08-24	TN-22-BT-8679	11:09 PM	11:44 PM	1 Load
67)	22-08-24	TN-02-AE-5411	11:35 PM	12:04 PM	1 Load
68)	22-08-24	TN-30-BE-4307	11:46 PM	12:20	1 Load



			IN TIME	OUT TIME	
18	20-8-24	TN-22-BT-8679	11:45 AM	12:17 AM	1 Load
19	20-8-24	TN-30-BF-4307	12:08 AM	12:37 AM	1 Load
20	21-08-24	TN-22-BT-8679	12:25 AM	12:51 AM	1 Load
21	21-08-24	TN-30BF-4307	12:47 AM	01-08 AM	1 Load
22	21-08-24	TN-22-BT-8679	01:04 AM	01:25 AM	1 Load
23	21-08-24	TN-30BF-4307	01:20 AM	01:41 AM	1 Load
24	21-08-24	TN-22-BT-8679	01:35 AM	01:58 AM	1 Load
25	21-08-24	TN-30BF-4307	01:52 AM	02:16 AM	1 Load
26	21-08-24	TN-22-BT-8679	02:08 AM	02:25	1 Load
27	21-08-24	TN-30BF-4307	02:27 AM	02:50	1 Load
28	21-08-24	TN-22BT-8679	02:52 AM	03:14 AM	1 Load
29	21-08-24	TN-30BF-4307	03:18 AM	03:40 AM	1 Load
30	21-08-24	TN-22BT-8679	03:31 AM	04:00 AM	1 Load
31	21-08-24	TN-30BF-4307	03:58 AM	4:20 AM	1 Load
32	21-08-24	TN-22BT-8679	04:24 AM	4:37	1 Load
33	21-08-24	TN 22 BT 8679	11:25 PM	12:02 PM	1 Load
	21-08-24	TN-22-BT-8679	02:24 PM	02:21	1 Load
	21-08-24	TN-30BF-4307	08:21	8:48 PM	1 Load



S NO	DATE	VEHICLE NO	IN TIME	OUT TIME	LOAD
34	21-08-2024	TN-30BF-4307	9:15 PM	09:40	1 load
35	21-08-2024	TN-02-AE-5411	10:00 PM	10:55 PM	1 load
36	21-08-2024	TN-30BF-4307	10:04 PM	10:35 PM	1 load
37	21-08-2024	TN-22BT-8679	10:55 PM	11:16 PM	1 load
38	21-08-2024	TN-30BF-4307	10:59 PM	11:32 PM	1 load
39	21-08-2024	TN-02-AE-5411	10:21 PM	11:56 PM	1 load
40	21-08-2024	TN-22BT-8679	11:48 PM	12:15 AM	1 load
41	21-08-2024	TN-30BF-4307	11:50 PM	12:33 AM	1 load
42	22-08-2024	TN-02-AE-5411	12:12 AM	12:50 PM	1 load
43	22-08-2024	TN-22BT-8679	12:33 AM	01:06 AM	1 load
44	22-08-2024	TN-30BF-4307	12:50 AM	01:21 AM	1 load
45	22-08-2024	TN-02-AE-5411	01:28 AM	01:41 AM	1 load
46	22-08-2024	TN-22-BT-8679	01:24 AM	01:57 AM	1 load
47	22-08-2024	TN-30BF-4307	01:24 AM	02:14 AM	1 load
48	22-08-2024	TN-02-AE-5411	02:00 AM	02:21 AM	1 load
49	22-08-2024	TN-22-BT-8679	02:11 AM	02:46 AM	1 load
50	22-08-2024	TN-30BF-4307	02:21 AM	03:02	1 load



S/No	Date	Vedical number	In time	out time	Load
101)	24-08-24	TN-22-BT-8679	12:46	01:06	1 Load
102)	24-08-24	TN-47-D-6129	12:47	01:07	1 Load
103)	24-08-24	TN-30-BE-4307	01:01am	01:20	1 Load
104)	24-08-24	TN-47-D-6129	01:15	01:38	1 Load
105)	24-08-24	TN-22-BT-8679	01:25	01:43	1 Load
106)	24-08-24	TN-30-BE-4307	01:35	01:53am	1 Load
107)	24-08-24	TN-47-D-6129	01:50	02:10	1 Load
108)	24-08-24	TN-22-BT-8679	01:56	02:14	1 Load
109)	24-08-24	TN-30-BE-4307	02:10	02:30	1 Load
110)	<del>24</del> -08-24	TN-47-D-6129	02:22	02:48am	1 Load
111)	24-08-24	TN-22-BT-8679	02:28	02:48am	1 Load
112)	24-08-24	TN-30-BE-4307	02:45	03:04am	1 Load
113)	24-08-24	TN-47-D-6129	03:00	03:20	1 Load
114)	24-08-24	TN-22-BT-8679	03:02	03:21	1 Load
115)	24-08-24	TN-30-BE-4307	03:20	03:40	1 Load
	24-08-24	TN-47-D-6129	03:31	03:51	1 Load
	24	TN-22-BT-8679	03:35	03:54	1 Load



S/No	Date	VEHICLE Number	IN Time	OUT Time	Load
69)	23-08-24	TN-22-BT-8679	12:00	12:35 am	1 Load
70)	23-08-24	TN-02-AE-5411	12:20	12:54 am	1 Load
71)	23-08-24	TN-30-BE-4307	12:36 am	01:09 am	1 Load
72)	23-08-24	TN-22-BT-8679	12:49 am	01:25 am	1 Load
73)	23-08-24	TN-02-AE-5411	01:07 am	01:41 am	1 Load
74)	23-08-24	TN-30-BE-4307	01:25 am	01:56 am	1 Load
75)	23-08-24	TN-22-BT-8679	01:40 am	02:14 am	1 Load
76)	23-08-24	TN-02-AE-5411	01:54 am	02:31 am	1 Load
77)	23-08-24	TN-30-BE-4307	02:13	02:47 am	1 Load
78)	23-08-24	TN-22-BT-8679	02:30	03:00	1 Load
79)	23-08-24	TN-02-AE-5411	02:45	03:20	1 Load
80)	23-08-24	TN-30-BE-4307	03:05 am	03:36 am	1 Load
81)	23-08-24	TN-22-BT-8679	03:16	03:51 am	1 Load
82)	23-08-24	TN-02-AE-5411	03:33	04:06 am	1 Load
83)	23-08-24	TN-30-BE-4307	03:54	04:23 am	1 Load
84)	23-08-24	TN-22-BT-8679	04:07	04:37	1 Load



classmate

Date \_\_\_\_\_  
Page \_\_\_\_\_

S/no	Date	Vehicle number	In Time	Out time	Load
85)	23-08-24	TN-30-BE-430T	08:27	08:50pm	1 Load
86)	23-08-24	TN- <del>02-02-5111</del> <sup>47-D-6129</sup>	08:38	09:05pm	1 Load
87)	23-08-24	TN-30-BE-430T	09:05	09:24	1 Load
88)	23-08-24	TN- <del>02-02-5111</del> <sup>47-D-6129</sup>	09:25	10:05 am	1 Load
89)	23/08/24	TN-47-D-6129	22:19	22:40	1 Load
90)	23/08/24	TN-22-BT-8679	22:26	22:48	1 Load
91)	23/08/24	TN-30-BE-430T	10:46	11:04	1 Load
92)	23/08/24	TN-47-D-6129	10:54	11:21	1 Load
93)	23/08/24	TN-22-BT-8679	11:03	11:21	1 Load
94)	23/08/24	TN-30-BE-430T	11:20	11:39	1 Load
95)	23/08/24	TN-22-BT-8679	11:36	11:56 pm	1 Load
96)	23/08/24	TN-47-D-6129	11:37	11:55 pm	1 Load
97)	23/08/24	TN-30-BE-430T	11:55	12:10	1 Load
98)	24/08/24	TN-47-D-6129	12:10	12:30 am	1 Load
99)	24/08/24	TN-22-BT-8679	12:15	12:30 pm	1 Load
100)	24/08/24	TN-30-BE-430T	12:27	12:46	1 Load



G/No	Date	Vod			
101)	24-08-24	TN			
102)	24-08-24	T			
103)	24-08-24				
104)	24-08				
105)	24	TN-47-D-6129	09:30	09:51	11
106)	24-08-24	TN-30-BE-4307	09:37	09:56	5
107)	24-08-24	TN-47-D-6129	10:19	10:34	6
108)	24-08-24	TN-30-BE-4307	10:20	10:38	7
109)	24-08-24	TN-47-D-6129	10:52 am	11:09	8
110)	24-08-24	TN-30-BE-4307	10:53	11:13	9
111)	24-08-24	TN-22-BT-8679	11:19 am	11:40	10
112)	24-08-24	TN-30-BE-4307	11:22	11:40	11
113)	24-08-24	TN-47-D-6129	11:24	11:57	12
114)	24-08-24	TN-30-BE-4307	11:54 am	12:11 am	13
115)	24-08-24	TN-22-BT-8679	11:59 am	12:20 am	14
116)	24-08-24	TN-47-D-6129	12:11 am	12:35	15
117)	24-08-24	TN-30-BE-4307	12:24 am	12:45	16



21:56

Vo LITE 4G+ 52%



Citrus County Owners

My, +91 73050 77737, +91 95661 7...



Committee member of our Association in charge of E block with additional duties of Lift Management (69 lifts) and EV Charger for information

20:16

~ Jeevarathinam

+91 98402 14229

The irregularities noted were rectified and the flow meter was fixed to arrive at the inflow and outflow of water. Normally we ...

Sir With due respect... no one is asking certificate of SBIOA....your post looks like you are supporting the disposing of the STP water in the vacant land..no matter how many lorries are coming and flushing out the water, at the end of the day still STP water is getting pumped into vacant land..am raising this as a resident of citrus county because we are facing the issue for sometime now.

21:09 ✓

J

~ Jeevarathinam

+91 98402 14229

You

Sir With due respect... no one is asking certificate of SBIOA....your post looks like you are supporting th...

One correction boss.  
The Govt Authorised lorries took the treated water and disposed in the forest area and not nearby to our property

21:53



Message



s

## IN FAVOUR OF

**Smt Jegathambal [Voter's ID No.FYL2684470], W/o Shri D Manickavasagam,** aged about 44 Yrs, residing at 9 . A Devaraj Pillai Street, Kurunji Nagar, Tambaram West, Chennai - 600 045. hereinafter referred to as the "PURCHASER" of the other part. The terms VENDOR and PURCHASER wherever they occur unless repugnant to the context shall mean and include themselves, their respective legal heirs, representatives, executors, successors, administrators and assigns.

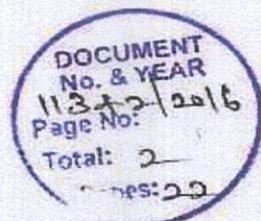
WHEREAS, the VENDOR is the absolute owner and is fully entitled to the property totally admeasuring an extent of 21.33 Acres , more fully described in Schedule "A" hereunder, having acquired title to the same under various Sale Deeds, executed by various persons in favour of the VENDOR, as set out hereunder

S. No.	Sold by	Sale Deed date	Doc. No.	Survey Number	Extent in Sq. Mts	Extent in Cents
1	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	22		509.14	62
2	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2276/2001	19/4	2711.49	67
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	22		8	64
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2277/2011	24/1	1295.04	32
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11			11.75	25
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2278/2011	24/2C	809.4	20
5	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2279/2011	24/4	1335.51	33
6	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2396/2011	24/3	2185.38	54
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/2011	35/1	1052.22	26
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11			254.57	31
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2400/2011	34/2	607.05	15
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2400/2011	33/1A	809.4	20
9	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2401/2			

For SBI Officers' Assn (Chennai Circle)

*M. D. S.*  
Authorised Signatory

*Jegathambal. S*



10

2

## IN FAVOUR OF

**Shri T Sivaprakash [PAN No.AACPT6605J], S/o Shri M Thiagarajan, aged about 58 Yrs and Smt K Arunadevi [Voter's ID No.XKR0785048] W/o Shri K Kannan aged about 67 Yrs both parties residing at Flat No. 5. E, K G Towers, 30 Bye Pass Road, Velacherry, Chennai - 600 042.** hereinafter referred to as the "PURCHASER" of the other part. The terms VENDOR and PURCHASER wherever they occur unless repugnant to the context shall mean and include themselves, their respective legal heirs, representatives, executors, successors, administrators and assigns.

WHEREAS, the VENDOR is the absolute owner and is fully entitled to the property totally admeasuring an extent of 21.33 Acres, more fully described in Schedule "A" hereunder, having acquired title to the same under various Sale Deeds, executed by various persons in favour of the VENDOR, as set out hereunder

S. No.	Sold by	Sale Deed date	Doc. No.	Survey Number	Extent in Sq. Mts	Extent in Cents
1	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2275/2011	19/5	2509.14	62
2	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	██████████/4		2711.49	67
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	██████████		2590.08	64
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2277/2011	24/1	1295.04	32
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	██████████		1011.75	25
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2██████████4			20
5	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	22██████████		5.51	33
6	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2398/2011	24/3	2185.38	54
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/2011	36/1	1052.72	26
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/2011	33/2	1254.57	31
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	██████████	██████████1	34/2	607.05	15
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2400/2011	33/1A	*809.4	20
9	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	██████████/3		1295.04	32

For SBI Officers' Assn (Chennai Circle)

*Mr. Chitra*  
Authorised Signatory

*S. Prasad*

*A. Annam*

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No. & YEAR  
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Total: 2  
Pages 23

## IN FAVOUR OF

**Smt S Vijayalakshmi [PAN No.EFRPS9518R], W/o Shri S Sampath Kumar, aged about 55 Yrs and Shri Vasanth Veeramani [PAN No.AAYPV5161H] S/o Shri Veeramani aged about 38 Yrs both parties residing at #1, Ganesh Flats, 15/6, Pushpavathi Ammal St, West Mambalam, Chennai -**

**600 033.** hereinafter referred to as the "PURCHASER" of the other part. The terms VENDOR and PURCHASER wherever they occur unless repugnant to the context shall mean and include themselves, their respective legal heirs, representatives, executors, successors, administrators and assigns.

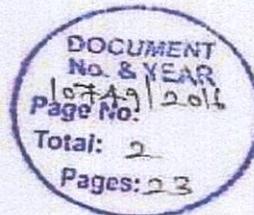
WHEREAS, the VENDOR is the absolute owner and is fully entitled to the property totally admeasuring an extent of 21.33 Acres, more fully described in Schedule "A" hereunder, having acquired title to the same under various Sale Deeds, executed by various persons in favour of the VENDOR, as set out hereunder

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2	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2276/2011	19/4	2711.49	67
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2277/2011	23/3	2590.08	64
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2277/2011	24/1	1295.04	32
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2278/2011	24/2A	1011.75	25
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2278/2011	24/2C	809.4	20
5	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2279/2011	24/4	1335.51	33
6	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2280/2011	24/5	1295.04	32
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2391/2011	24/22	809.4	20
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2392/2011	24/25	254.57	31
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2400/2011	34/2	607.05	15
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2400/2011	33/1A	809.4	20
9	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIHAH	4.3.11	2401/2011	25/3	1295.04	32

For SBI Officers' Assn (Chennai Circle)

Authorised Signatory

1. S. Vijayalakshmi  
2. Vasanth

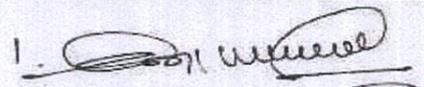
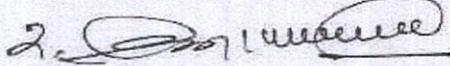


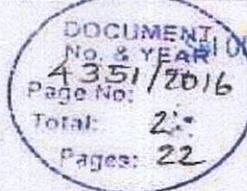
2  
IN FAVOUR OF

**Smt. K. Saroja (PAN No.ALKPS6928A), W/o Shri. Krishnamurthy, aged about 78 Yrs residing at 100, Chatram Street, Tuticorin - 628002: Represented by her Power of Attorney: Shri. S. Sampath Kumar(Voter ID: AFM1336262) S/o Shri. Shanmugam, aged about 62 Yrs residing at G1, Block -IV, Jaison Thiruveragam Apartments, Old No 4, New No 9, Jothi Nagar Main Road, Ekkattuthangal, Chennai - 600032 (Power of Attorney Doc.No.Book IV, 65 of 2014 dated: 30.10.2014 registered at Sub Registrar of Keezhur) and Miss. S. Abinaya (PAN No.APSPA9956Q) D/o Shri. S. Sampath Kumar, aged about 26 Yrs residing at G1, Block -IV, Jaison Thiruveragam Apartments, Old No 4, New No 9, Jothi Nagar Main Road, Ekkattuthangal, Chennai - 600032 :-Represented by her Power of Attorney: Shri. S. Sampath Kumar(Voter ID: AFM1336262) S/o Shri. Shanmugam, aged about 62 Yrs residing at G1, Block -IV, Jaison Thiruveragam Apartments, Old No 4, New No 9, Jothi Nagar Main Road, Ekkattuthangal, Chennai - 600032 (Power of Attorney Doc.No.Book IV, 14 of 2015 dated: 9.2.2015 registered at Sub Registrar of Keezhur), hereinafter referred to as the "PURCHASER" of the other part. The terms VENDOR and PURCHASER wherever they occur unless repugnant to the context shall mean and include themselves, their respective legal heirs, representatives, executors, successors, administrators and assigns.**

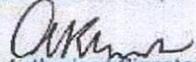
WHEREAS, the VENDOR is the absolute owner and is fully entitled to the property totally admeasuring an extent of 21.33 Acres, more fully described in Schedule "A" hereunder, having acquired title to the same under various Sale Deeds, executed by various persons in favour of the VENDOR, as set out hereunder

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2	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2276/2001	19/4	2711.49	67
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2277/2011	23/3	2590.08	64
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2277/2011	24/1	1295.04	32
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2278/2011	24/2A	1011.75	25
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2278/2011	24/2C	809.4	20
5	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2279/2011	24/4	1335.51	33
6	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2398/2011	24/3	2185.38	54
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/2011	36/1	1052.22	26
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/2011	33/2	1254.57	31
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2400/2011	34/2	607.05	15
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2400/2011	33/1A	809.4	20
9	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2401/2011	25/3	1295.04	32

1.   
2.   
Power holder.



Officers' Association (Chennai Circle)

  
Authorised Signatory

## IN FAVOUR OF

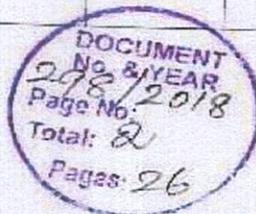
(I) Smt Padma Kaveri (Pan No CEFPP5459D), W/o Shri J Augustin Jeyakumar aged about 33 yrs represented by her power of attorney Smt K Vijayalakshmi (Pan No. BHWPV8277Q ) W/o Shri Kaveri aged about 58 yrs both parties are Residing at 3/194, Malignai Malar Street, Krishna Nagar, Thiruppalai, Madurai - 625 014 ( Power of attorney Issued by Official Seal Kristine Carrier Notary Public - Oregon on 27.11.2017 Adjudicated at O/o Sub Registrar Chokkikulam (Doc no 49/2017/ADJ) on 13.12.2017 and (II) Smt M Abirami (Aadhar No. [REDACTED]), D/o Shri M Mohan aged about 30 yrs residing at 14/C/20C, Rajaram Film Directors Colony, Kodambakkam, Chennai - 600 024 hereinafter referred to as the "PURCHASER" of the other part. The terms VENDOR and PURCHASER wherever they occur unless repugnant to the context shall mean and include themselves, their respective legal heirs, representatives, executors, successors, administrators and assigns.

WHEREAS, the VENDOR is the absolute owner and is fully entitled to the property totally admeasuring an extent of 21.33 Acres, more fully described in Schedule "A" hereunder, having acquired title to the same under various Sale Deeds, executed by various persons in favour of the VENDOR, as set out hereunder

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2	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2276/2001	19/4	2711.49	67
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2277/[REDACTED]			
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2277/2011	24/1	1295.04	32
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2278/2011	24/2A	1011.75	25
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2278/2011	24/2C	809.40	20
5	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2279/2011	24/4	1335.51	33
6	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2398/2011	24/3	2185.38	54
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/2011	36/1	1052.22	26
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/[REDACTED]	[REDACTED]	[REDACTED]	31
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2400/2011	34/2	607.05	15
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2400/2011	33/1A	809.40	20
9	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2401/2011	25/3	1295.04	32

க. விஜய லக்ஷ்மி

(P.A. HOLDER)  
M. ALI



SBI Office (Seal) (Official Seal)

M. Ali

2

## IN FAVOUR OF

**Shri Antony Naveen [PAN No.ANZPA2422J], S/o Shri Raymond Johnson Devasahayam, aged about 31 Yrs, residing at B-7-A- Second Floor, Swaroop Vihar Apartments, 1st Street, Duraisamy Nagar, Madurai - 625 016 and Shri D Thomas Franco Rajendra Dev [PAN No.AGOPT4941R] S/o Late. Dr. M Devasahayam aged about 59 Yrs residing at C15/1, Saf Games Village, Koyambedu, Chennai-600 107.** hereinafter referred to as the "PURCHASER" of the other part. The terms VENDOR and PURCHASER wherever they occur unless repugnant to the context shall mean and include themselves, their respective legal heirs, representatives, executors, successors, administrators and assigns.

WHEREAS, the VENDOR is the absolute owner and is fully entitled to the property totally admeasuring an extent of 21.33 Acres , more fully described in Schedule "A" hereunder, having acquired title to the same under various Sale Deeds, executed by various persons in favour of the VENDOR, as set out hereunder

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2	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2276/2001	19/4	2711.49	67
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2277/2011	23/3	2590.08	64
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2277/2011	24/1	1295.04	32
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2278/2011	24/2A	1011.75	25
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN				809.4	20
5	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2279/2011	24/4	1335.51	33
6	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2398/2011	24/3	2185.38	54
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2399/2011	36/1	1052.72	26
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2399/2011	33/2	1254.57	31
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2400/2011	34/2	607.05	15
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2400/2011	33/1A	809.4	20
9	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAN	4.3.11	2401/2011	25/3	1295.04	32

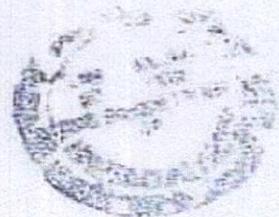
For SBI Officers' Assn (Chennai Circle)

Authorised signatory

*R. Antony Naveen*  
*Received*

Document No. 5140 of 2018 of book  
I contains 25 Sheets 2 Sheet

Registering officer



## IN FAVOUR OF

**Shri Ajjan Muthaiah [PAN No.BOPPA4752K], S/o Mohan Muthiah, aged about 24 Yrs, residing at 113 J Arumugam Road, Sonameena Nagar, Thirumangalam, Madurai Dist and Shri Balamurugan Chandramugam [PAN No.AJVPB1627L] S/o Shri Chandramugam Pitchaithevar aged about 37 Yrs residing at B 307, Sidharth Dakshin Apartment, No.8, Gandhi Nagar, 1st Street, Near School Stop, Iyenchery Main Road, Urapakkam - 603 210** hereinafter referred to as the "PURCHASER" of the other part. The terms VENDOR and PURCHASER wherever they occur unless repugnant to the context shall mean and include themselves, their respective legal heirs, representatives, executors, successors, administrators and assigns.

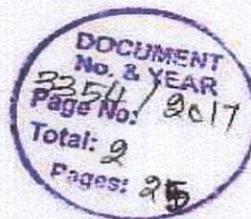
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2	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2276/2 [REDACTED]	[REDACTED]	[REDACTED]	67
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	[REDACTED]	[REDACTED]	[REDACTED] 0.08	64
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	[REDACTED]	[REDACTED]	[REDACTED] 95.04	32
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	22 [REDACTED]	[REDACTED]	[REDACTED] 5	25
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2278/2011	24/2C	809.4	20
5	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2279/2011	24/4	1335.51	33
5	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2398/2011	24/3	2185.38	54
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/2011	36/1	1052.72	26
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/2011	33/2	1254.57	31
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2400/2011	34/2	607.05	15
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	[REDACTED]	[REDACTED] 1	33/1A	809.4	20
9	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2401/2 [REDACTED]	[REDACTED]	[REDACTED]	32

For SBI Officers' Assn (Chennai Circle)

*Akmi*  
Authorized Signatory

*Ajjan muthaiah*  
*e. Balamurugan*



## IN FAVOUR OF

**Shri Durga Dutt Rabha (99%) [PAN No.AGHPR9100P], S/o Shri T K Rabha, aged about 39 Yrs and Shri S Swaminathan(1%) [PAN No.AAYPS8226L] S/o Late Shri S Sundararajan aged about 60 Yrs both parties residing at 34, Sriram Nagar, 2nd Street, Karumandapam, Trichy - 620 001**

hereinafter referred to as the "PURCHASER" of the other part. The terms VENDOR and PURCHASER wherever they occur unless repugnant to the context shall mean and include themselves, their respective legal heirs, representatives, executors, successors, administrators and assigns.

WHEREAS, the VENDOR is the absolute owner and is fully entitled to the property totally admeasuring an extent of 21.33 Acres, more fully described in Schedule "A" hereunder, having acquired title to the same under various Sale Deeds, executed by various persons in favour of the VENDOR, as set out hereunder

S. No.	Sold by	Sale Deed date	Doc. No.	Survey Number	Extent in Sq. Mts	Extent in Cents
1	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11			2509.14	62
2	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2276/2001	19/4	2711.49	67
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2277/2011	23/3	2590.08	64
3	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH				95.04	32
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2278/2011	24/2A	1011.75	25
4	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11			4	20
5	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11			35.51	33
6	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2398/2011	24/3	2185.38	54
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/2011	36/1	1052.22	26
7	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2399/2011	33/2	1254.57	31
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2400/2011	34/2	607.05	15
8	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11	2400/2011	33/1A	809.4	20
9	Mr. A.JENIX DEV SINGH, (PAN NO.AAFPJ8706K), S/O MR.C.ANBIAH	4.3.11			1295.04	32

For SBI Officers' Assn (Chennai Circle)

Authorized Signatory

Prat.



GOVERNMENT OF TAMILNADU  
REGISTRATION DEPARTMENT

தமிழ்நாடு அரசு  
பதிவுத்துறை



Certificate of Encumbrance on Property  
சொத்து தொடர்பான வில்லங்கச் சான்று

S.R.O /சா.ப.அ: Gooduvancheri

Date / நாள்: 11-May-2024

Document No.& Year/ஆவண எண் மற்றும் ஆண்டு: 11015/2016

Sr. No./ வ. எண்	Document No.& Year/ ஆவண எண் மற்றும் ஆண்டு	Date of Execution & Date of Presentation & Date of Registration/ எழுதிக்கொடுத்த நாள் & தாக்கல் நாள் & பதிவு நாள்	Nature/தன்மை	Name of Executant(s)/ எழுதிக்கொடுத்தவர்(கள்)	Name of Claimant(s)/எழுதி வாங்கியவர்(கள்)	Vol.No & Page. No/ தொகுதி எண் மற்றும் பக்க எண்
1	11015/2016	19-Sep-2016 19-Sep-2016 19-Sep-2016	Conveyance Metro/UA	1. State Bank of India Officers Association ( Chennai Circle)	1. ஸ்ரீ வித்யா நாகராஜன் 2. ஜெயலட்சுமி சங்கரநாராயணன்	-
Consideration Value/கைமாற்றுத் தொகை: Rs. 4,50,000/-		Market Value/சந்தை மதிப்பு: Rs. 5,53,572/-		PR Number/முந்தைய ஆவண எண்: 3975/2013/		
Document Remarks/ ஆவணக் குறிப்புகள் :		Constructions Agreement for Rs.4092378/-				
<b>Schedule 1 Details:</b>		Property Extent/சொத்தின் விஸ்தீர்ணம்: 461.31 சதுரடி பிரிடடாத பாகம்				
Property Type/சொத்தின் வகைப்பாடு: Undivided Share		Survey No./புல எண் : 17/2, 17/3, 17/4, 17/5A, 17/5B, 18/1, 18/2A, 18/2B, 18/3, 19/4, 19/5, 20/1, 20/2, 20/3, 21, 22, 23/1, 23/2, 23/3, 24/1, 24/2A, 24/2B, 24/2C, 24/3, 24/4, 25/1, 25/2A, 25/2B, 25/3, 25/4, 33/1A, 33/1B1, 33/1B2A, 33/1B2B, 33/2, 34/1, 34/2, 35, 36/1, 63/2, 63/3, 63/5, 64, 68/1A, 68/1B, 68/3, 69/1A, 69/2, 72/1, 72/2, 73/PART				
Village & Street/கிராமம் மற்றும் தெரு: Mambakkam, Mambakkam						

GOVERNMENT OF TAMILNADU  
REGISTRATION DEPARTMENT



தமிழ்நாடு அரசு  
பதிவுத்துறை

Certificate of Encumbrance on Property  
சொத்து தொடர்பான வில்லங்கச் சான்று

S.R.O /சா.ப.அ: Gooduvancheri	Date / நாள்: 26-Mar-2024
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Document No. & Year/ஆவண எண் மற்றும் ஆண்டு: 6012/2016

Sr. No./ வ. எண்	Document No. & Year/ ஆவண எண் மற்றும் ஆண்டு	Date of Execution & Date of Presentation & Date of Registration/ எழுதிக்கொடுத்த நாள் & தாக்கல் நாள் & பதிவு நாள்	Nature/தன்மை	Name of Executant(s)/ எழுதிக்கொடுத்தவர்(கள்)	Name of Claimant(s)/எழுதி வாங்கியவர்(கள்)	Vol.No & Page. No/ தொகுதி எண் மற்றும் பக்க எண்
1	6012/2016	03-Jun-2016 03-Jun-2016 03-Jun-2016	Conveyance Non Metro/UA	1. State Bank of India Officers Association ( Chennai Circle) R Balaji	1. T. ராமப்பிரசாத் ரெட்டி	-
Consideration Value/கைமாற்றுத் தொகை: Rs. 4,50,000/-		Market Value/சந்தை மதிப்பு: Rs. 5,53,128/-		PR Number/முந்தைய ஆவண எண்: 97/2014/		
<b>Schedule 1 Details:</b>						
Property Type/சொத்தின் வகைப்பாடு: Undivided Share						
Village & Street/கிராமம் மற்றும் தெரு: Mambakkam, Mambakkam						
Property Extent/சொத்தின் விஸ்தீர்மை: 460.94சதுரடிபிரிபடாத பாகம் Survey No./புல எண் : 17/2, 17/3, 17/4, 17/5A, 17/5B, 18/1, 18/2A, 18/2B, 18/3, 19/4, 19/5, 20/1, 20/2, 20/3, 21, 22, 23/1, 23/2, 23/3, 24/1, 24/2A, 24/2B, 24/2C, 24/3, 24/4, 25/1, 25/2A, 25/2B, 25/3, 25/4, 33/1A, 33/1B1, 33/1B2A, 33/1B2B, 33/2, 34/1, 34/2, 35, 36/1, 63/2, 63/3, 63/5, 64, 68/1A, 68/1B, 68/3, 69/1A, 69/2, 72/1, 72/2, 73/PART						
Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: ஏ சொத்து 21.33 செண்ட் பி சொத்து measuring an extent of 776666.89 sqft less 110493.64 sqft gifted for road and OSR as per the file of the SRO Gooduvancheri 21733.38 sqft earmarked to EB Installations and 20240.09 sqft						

GOVERNMENT OF TAMILNADU  
REGISTRATION DEPARTMENT

தமிழ்நாடு அரசு  
பதிவுத்துறை



Certificate of Encumbrance on Property  
சொத்து தொடர்பான வில்லங்கச் சான்று

S.R.O /சா.ப.அ: Gooduvancheri	Date / நாள்: 13-May-2024
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Document No.& Year/ஆவண எண் மற்றும் ஆண்டு: 8519/2017

Sr. No./வ. எண்	Document No.& Year/ஆவண எண் மற்றும் ஆண்டு	Date of Execution & Date of Presentation & Date of Registration/எழுதிக்கொடுத்த நாள் & தாக்கல் நாள் & பதிவு நாள்	Nature/தன்மை	Name of Executant(s)/எழுதிக்கொடுத்தவர்பெயர்(கள்)	Name of Claimant(s)/எழுதி வாங்கியவர் பெயர்(கள்)	Vol.No & Page. No/தொகுதி எண் மற்றும் பக்க எண்
1	8519/2017	21-Aug-2017 21-Aug-2017 21-Aug-2017	Conveyance Non Metro/UA	1. ஸ்டேட் போங்க் ஆப் இந்தியா ஆபிசர்ஸ் அசோசியேஷன்-க்காக M.மோகன்	1. P. ஹர்ஷினி 2. R. கௌரி சங்கர் 3. A. அஜ்ஜன் முத்தையா	-
Consideration Value/கைமாற்றுத் தொகை: ரூ. 4,50,000/-		Market Value/சந்தை மதிப்பு: ரூ. 3,70,596/-		PR Number/முந்தைய ஆவண எண்: 97/2014/		
Document Remarks/ ஆவணக் குறிப்புகள் :		Property Extent/சொத்தின் விஸ்தீர்ணம்: 460.94 சதுரடி பிரிபடாத பாகம்				
Schedule 1 Details: Property Type/சொத்தின் வகைப்பாடு: Undivided Share		Survey No./புல எண் : 17/2, 17/3, 17/4, 17/5A, 17/5B, 18/1, 18/2A, 18/2B, 18/3, 19/4, 19/5, 20/1, 20/2, 20/3, 21, 22, 23/1, 23/2, 23/3, 24/1, 24/2A, 24/2B, 24/2C, 24/3, 24/4, 25/1, 25/2A, 25/2B, 25/3, 25/4, 33/1A, 33/1B1, 33/1B2A, 33/1B2B, 33/2, 34/1, 34/2, 35, 36/1, 63/2, 63/3, 63/5, 64, 68/1A, 68/1B, 68/3, 69/1A, 69/2, 72/1, 72/2, 73/PART				
Village & Street/கிராமம் மற்றும் தெரு: Mambakkam, Mambakkam		Schedule Remarks/சொத்து விவரம் தொடர்பான குறிப்புரை: A Schedule : ௭.21.33				

The term 'UNITY ENCLAVE' itself tells us lot of things. Without unity, the dream of many of our officers community would have not been true. The project is the only project undertaken in India with so many flats that too by a trade union for the members with cost to cost basis. For the first time in the history of India, the trade unionism had witnessed a significant decision made by our Motherly organization, SBIOACC to construct 1875 gated community flats to the members. Kudos to our veteran leaders for their fore sight in making our members to own a prestigious asset in the Metropolitan city of Chennai. Although the decision was taken for the welfare of the members, the sailing was not so easy at all the initial stage though the project was designed to be completed within 3 years from the starting.

At SBIOACC, we always see a crisis as an opportunity to achieve something for the members. As I took over as the General Secretary of this mighty organization, it is my bounded duty to explain to my members, the reasons for delay in completing the project.

It took almost a year and half even to obtain approval for conversion of land. Yes!!! The dream to make our members a proud owner of Unity enclave is historic decision by any trade union in India but unfortunately it's the inexperience of a Trade union dragged on the project during the initial stage.

Issues related to land conversion, clearance from various Govt departments, Political interference, ever changing external factors like Govt policies, Service tax issue, etc made it not possible to complete the project within the expected time. But till now the project is in the final stage well within the estimated cost. The sheer inexperience was very much evident from the acts such as granting of work orders to vendors who could not meet our expectation for the sake of saving costs. (Eg : Greenply alone made a enormous delay of 601 days. Another one is the supplier of sanitary materials.

Even the very good branded supplier could not able to supply as per our requirement and rate.)

Inordinate delay in getting electricity connection even after much efforts.

Effects of 'Wardha' cyclone and after math of ban on sand by the Government etc.

Comrades, immediately after we took over the charge, we exerted enormous pressure on the construction company and vendors to complete the project. Even though Keys are handed over to the owners without completion of many basic amenities, we are struggling a lot to complete the project meaningfully and also in time. Our Housing committee members are even burning the midnight oil to ensure that the vendors act to our clarion call. We made them to work according to our need and speed. We almost

cleared all the pending issues which existed while we took over the charge. And we also insist the vendors to strictly adhere to the time norms, with no exceptions. For now, the storm seems to have abated. I am writing this to reach to our members and also to depict them the true picture about our dream project, Unity Enclave. Remembering where and why we fell and learning the lessons well is a basic point to start all over again with a better insight to dare again for victory. Almost all the works of all the housing blocks were completed barring Club house and he builder to complete the snags at the earliest. Commercial Block. More than 100 members occupied their flats and the occupancy level is increasing day by day. A notice to all the owners of the unity enclave was sent regarding conduct of elections during the month of December for SBIOA Unity Enclave Owners Welfare Association and Sports Academy. Attending to the snags pointed out by the members is under progress. Members are requested to give their snag list on or before 30.11.2018 so as to enable the builder to complete the snags at the earliest.

## STATE BANK OF INDIA OFFICERS' ASSOCIATION [Chennai Circle]

State Bank Buildings,  
# 84, Rajaji Salai,  
Post Box No.1992,  
Chennai – 600 001.



Telephone : 25227170  
25228773  
Fax : 25261013  
Telegram : "SUPSTAFF"  
E-mail: sbioacc@yahoo.com  
Website: [www.sbioacc.com](http://www.sbioacc.com)  
[www.unityenclave.com](http://www.unityenclave.com)

**No. DH-20/ 2014 -15  
28.06.2014**

Dear Shanmugam,

The unfortunate and uncivilized happenings in Regional Conference held at Coimbatore on 1<sup>st</sup> June 2014 (not 2<sup>nd</sup> June 2014 as reported by you), have been commented by me in my email dated 09.06.2014 titled Coimbatore. Regarding Madurai Regional Conference held on 8<sup>th</sup> June 2014 (not 9<sup>th</sup> June 2014 as reported by you), I have explained in my email dated 13.06.2014 titled Madurai.

Location, extent and cost of land was decided after a thorough research and survey done by the Housing Committee. There was no Project Committee. I would like to refresh your memory that you were a very enthusiastic and enterprising contributor to the discussions & decisions of the committee. The cost was arrived at after detail market analysis starting from Vandalur in the south to Kelambakkam in the east. Our requirement of over 25 acres in one parcel was also to be borne in mind. Our Bank's emplaned advocates, RACPC members and evaluators were consulted extensively. The Housing Committee then comprised of Com. T P. Chandrasekaran, former RS, Com. Santhanakrishnan, DGS, Com. R Balaji, RS, Chennai-1, Com. Subburaj, DRS, Chennai-1 you and myself. Besides, the committee meetings was invariably attended by the then General Secretary Com. D S Rishabadas and all other Office Bearers available at the time. You may please pose the same query to the present Secretary and Correspondent of SBOA Educational Trust, who has acquired large tracts of land there and also at Madurai. After all you were in hibernation for three years and got life only after being re-inducted as an office bearer now.

Entire process was appraised to the then GS Com. D S Rishabadas and he approved it. A Memorandum of Understanding was signed on behalf of the Housing Project by Com. Rishabadas with Shri. Rajagopal, retired Joint Director of Industries and Commerce (who held Power of Attorney for certain parcels of land and was the facilitator) in a public function held in the Association office which was witnessed by all local office bearers and members of nearby units. We shall put up the photos in our web site to refresh your memory.

The amounts paid was by means of cheque/draft. At later stages when power of attorney holders had A/c in SBI, thru account transfer. As Bankers we are aware that when payment made by means of a/c payee draft/cheque to the supplier/vendor as per agreement the

transaction is complete. There has been no complaints of any nature till date. Please ask the Secretary and Correspondent of the SBOA Educational Trust the same doubt as large tract of land are being purchased in Chennai and Madurai.

Shri. Rajagopal is a retired Govt. officer. He was introduced to us by a serving AGM. He had sizable land holding in the area earlier and also held power of attorney for a few land owners. Our requirement was large and the land holding in the area was fragmented. To get land for the project and the school in a contiguous area we had to have a facilitator who has knowledge of the area, we used the service of Shri. Rajagopal. No additional amount by way of commission or brokerage was laid to him. This was verified by one of our office bearers from Dharmapuri sometime back. **This query may please also be directed to the present Secretary and Correspondent of SBOA Educational Trust, who has acquired large tracts of land using the service of Shri. Rajagopal, as you were in hibernation for three years, you may not be aware of it.**

All diary recordings are available. We shall introduce a minutes register and copy the recordings in the register. Completion of the task was more important rather than creating minutes of meetings as all our meetings were attended by not only the Committee Members but also all Office Bearers available at the time. This query may also be posed to the present GS as he attended most of the meeting.

All Members of the committee were appraised of such decisions.

On three different occasions the price of land and other intricacies were explained to the members of the Dream Home Project. On 14<sup>th</sup> August 2011 during site visit, in open meetings, briefing sessions held at our SBOA School & Junior College (CBSC School) on 22<sup>nd</sup> April 2012 in 3 sessions and on 21<sup>st</sup> April 2013. It is amusing that you were not informed of this.

In the beginning of your email itself you have acknowledged that Com. Mohan, DGS, has explained in the Madurai Regional Conference, how he had saved crores of rupees to the housing project. **This question has to be directed to Com. Mohan, DGS who will be in a better position to explain how the sleaze money was paid to the officials/political personalities as he was instrumental in dealing in all such matters.** It has been acknowledged in all forums of his contributions in this aspect. His brother is also an influential IAS officer, who has also assisted us, as explained in a members meet by Com. Franco, GS.

During the finalization of builders, **Com. Franco wanted to violate all CVC guide lines** and give the project to M/s. Ramalingam Construction Co. Pvt. Ltd. a builder close to him. He repeated and compelled us to overlook all norms, even though the company was not eligible as per tender conditions. I pleaded with him that it was the dream and aspirations of 1600 families we are discussing and they should get the best. At that point he over ruled me and wanted to put the matter to vote. Com Mohan, DGS and Com. Joseph, DRS immediately started calling all local office bearers to urgently come to Association office to support General Secretary. I stood my ground and explained that M/s Ramalingam Construction Co. Pvt. Ltd may be worthy company but they were not meeting the tender condition. At that point the General Secretary revealed that the company assisted him in certain cases in the Hon. High Court of Madras. I was shocked but insisted we go by the tender document. **It was at that point when most unprincipled decision**

was sought to be trust on me and the 1600 committed, unsuspecting and innocent families were treated like pawns in some high level games, Com. Subburaj, DRS, Chennai-1, Com. Radjaram, Dy. Treasurer and I left. What saved the members of the Dream Home Project was the arrival of our technical expert who suggested to the General Secretary that if there is any dilution in the norms, a fresh tender will have to be advertised, it will lead to a delay of over 3 months, leading builders will lose faith in us and that they too would like to withdraw from project. It was show of strong protest.

This was not the first time such irregular things were sought to be thrust on the committee. Com. A.V. Joseph, DRS, Chennai wanted his friend to be made a consultant for project. He went to the extent of lying that because of his friend's lobbying, Com. Rishabadas became the GS of Federation. Can there be anything more hilarious then this. After his friend's request could not meet our conditions, he became started working against the committee.

During, the period of the previous Chairman of SBI, Shri. E. Prasad, former Zonal Secretary had complained regarding our Housing Project A/c. Three different sets of officers, GM from inspection dept., Corporate Centre officials and the Circle vigilance department perused all aspects of our A/c including transactions. Nothing irregular has been found. In fact the officials were happy at the service we are rendering to the members. Today the complainant Shri. E. Prasad is the most valued member of our GS. A doubt arises if he was instrumental in the complaints to trouble us. There after the branch has faced usual audits as any other branch faces and nothing has been reported in any audits. Now that there is going to be elections for our association, you have also started to play the same game the opponent team played in 2011 elections, of course with the former office bearers (wise men) of our association.

Accounts have been fed in the accounting software, Tally ERP.9 and our auditor has started the work and he has verified the vouchers up to December 2013. This task should have been undertaken by our Association Treasurer. The Housing Committee does not have a treasurer. Audit aspect has to be looked after by the Association Treasurer.

The audit is in progress and should be completed in a few days and the accounts will be circulated to all the members of the project.

So far we have released 19 circulars about the developments and achievements we have done in our housing project to the members which is also available in the web site [www.unityenclave.com](http://www.unityenclave.com).

Comradely yours,

**D Suresh kumar**  
Chairman-Housing Project



IN THE HIGH COURT OF JUDICATURE AT MADRAS

**DATED: 19-03-2025**

WEB COPY

CORAM

**THE HONOURABLE MR JUSTICE S. M. SUBRAMANIAM**

**AND**

**THE HONOURABLE MR.JUSTICE K.RAJASEKAR**

**WP No. 25974 of 2024**

**AND**

**WMP NO. 28356 OF 2024,WMP NO. 28355 OF 2024,CONT P NO. 143 OF  
2024**

1. State Bank Of India Officers

Association Chennai Circle

(SBIOACC)

Rep By Its General Secretary, Chennai

Circle, Promoter Of Unity

Administrative Office, No.86, Rajaji

Salai, Chennai. and another

2.SBIOA Unity Enclave Owners

Welfare Association (sbioaeowa)

(registered No.61/2016) Rep By

President Medavakkan Road,

Mambakkam, Chennai-127.

Petitioner(s)

Vs

1. The State Of Tamil Nadu

Rep By Its Secretary To Government,

Housing And Urban Development

Department, Fort St. George,



Secretariat, Chennai-09.

2.The Assistant Director

District Town And Country Planning  
Department, Chengalpet.

3.The Member Secretary

Chennai Metropolitan Development  
Authority, Egmore, Chennai-08.

4.The President

Mampakkam Panchayat, Mampakkam,  
Chennai- 126.

5.Sivakami Sundari Rajendran

M-105, Sbioa Unity Enclave  
Medavakkam Rad, Mambakkam- 127.

Respondent(s)

**WMP No. 28356 of 2024**

1. State Bank Of India Officers

Association Chennai Circle  
(SBIOACC)

Rep By Its General Secretary, Chennai  
Circle, Promoter Of Unity  
Administrative Office, No.86, Rajaji  
Salai, Chennai.

2.SBIOA Unity Enclave Owners

Welfare Association (sbioaeowa)  
(registered No.61/2016) Rep By  
President Medavakkan Road,  
Mambakkam, Chennai-127.

Petitioner(s)



Vs

1. The State Of Tamil Nadu

Rep By Its Secretary To Government,  
Housing And Urban Development  
Department, Fort St. George,  
Secretariat, Chennai-09.

2. The Assistant Director

District Town And Country Planning  
Department, Chengalpet.

3. The Member Secretary

Chennai Metropolitan Development  
Authority, Egmore, Chennai-08.

4. The President

Mampakkam Panchayat, Mampakkam,  
Chennai- 126.

5. Sivakami Sundari Rajendran

M-105, Sbioa Unity Enclave  
Medavakkam Rad, Mambakkam- 127.

Contemnor(s)

**WMP No. 28355 of 2024**

1. State Bank Of India Officers

Association Chennai Circle (sbioacc)  
Rep By Its General Secretary, Chennai  
Circle, Promoter Of Unity  
Administrative Office, No.86, Rajaji  
Salai, Chennai.

2. Sbioa Unity Enclave Owners Welfare

Association (sbioaueowa)  
(registered No.61/2016) Rep By  
President Medavakkan Road,



Mambakkam, Chennai-127.

WEB COPY

Petitioner(s)

Vs

1. The State Of Tamil Nadu  
Rep By Its Secretary To Government,  
Housing And Urban Development  
Department, Fort St. George,  
Secretariat, Chennai-09.

2. The Assistant Director  
District Town And Country Planning  
Department, Chengalpet.

3. The Member Secretary  
Chennai Metropolitan Development  
Authority, Egmore, Chennai-08.

4. The President  
Mampakkam Panchayat, Mampakkam,  
Chennai- 126.

5. Sivakami Sundari Rajendran  
M-105, Sbioa Unity Enclave  
Medavakkam Rad, Mambakkam- 127.

Contemnor(s)

**CONT P No. 143 of 2024**

1. SMT.Sivakamasundari Rajendran  
M-105, SBIOA Unity Enclave,  
Medavakkam Road, Mambakkam 600  
127, Chengalpattu District.

Petitioner(s)

Vs



1. Thiru. B. Ganesan, I.A.S.,  
THE COMMISSIONER Directorate  
Town and Country Planning, No. 7,  
Anna Salai , Chennai 02

2.Thiru. K. Chandrasekar  
THE REGIONAL ASSISTANT  
DIRECTOR Directorate Town and  
Country Planning, No. 124, GST Road,  
Periyar Shopping complex,  
Chengalpattu 603 001

3.Thiru. Anshul Mishra, I.A.S.,  
THE MEMBER SECRETARY,  
Chennai Metropolitan Development  
Authority, No.1, Gandhi Irwin Road,  
Egmore, Chennai 600008.

4.The State Bank Of India Officer's  
Association Chennai Circle (sbioacc)  
(Promoter of Unity Enclave Project)  
Represented by its General Secretary,  
84, Rajaji Salai, Chennai - 600 001.

5.Latha Christdhas  
W/o. P.Chirstdhas, S-072, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600  
127.

6.S.Elancheran  
S/o.Mr.K.Sundararaj, S-125, SBIAO  
Unity Enclave, Mambakkam, Chennai -  
600 127.

7.S.Krishnamoorthy  
S/o.K.Subramanian, S-045, SBIOA



Unity Enclave, Mambakkam, Chennai -  
600 127.

WEB 8.S.Sekar

S/o.G.Srinivasan S-013, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600  
127.

9.M.Periyakaruppan

S/o.P.Muthukannan, U-024, SBIOA  
Unity Enclave, Mambakkam, Chennai -  
600 127.

10.Rita Moses

W/o.ETC Moses, T-061, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600  
127.

11.R.Ganesh Moorthy

S/o.A.Rajendran S-042, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600  
127.

12.B.Balakrishnan,

S/o.B.Balaguruswamy, T063, SBIOA  
Unity Enclave, Mambakkam, Chennai -  
600 127.

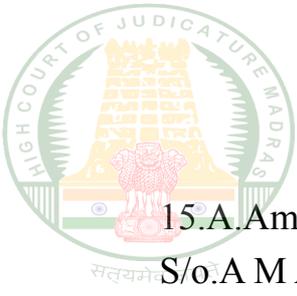
13.C.N.Gopi Prasad,

S/o.A.Narayanan, By POA  
Mr.A.Narayanan, S/o.M.N.Arumugam

14.M.Karthik

S/o.K.D.Murali T034, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600

127



15.A.Ameer Jafarullah Khan

S/o.A M A Khan U044. SBIOA Unity  
Enclave, Mambakkam, Chennai - 600  
127.

16.K.C.Muralidharan

S/o.Mr.Kannan Chakravarthy, U051,  
SBIOA Unity Enclave, Mambakkam,  
Chennai - 600 127.

17.N.Rajesh

S/o A.Narayanan POA  
Mr.A.Narayanan, S/o.M.N.Arumugam,  
T085, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

18.SHANMUGAPRIYA

D/o. G.V.Sathyanarayanan Murthy,  
U145, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

19.S.Venkatakrishnan

S/o.T.K.Srinivasan, U022, SBIOA  
Unity Enclave, Mambakkam, Chennai -  
600 127.

20.P.Vijayaraghvan,

Mr.V.Pandiarajan U111, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600  
127.

21.P.Alaguvelsamy

S/o.S.Ponnusamy S-065, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600

127



22.P.Balachndra Bhat

S/o.Mr.S.Purushothama Bhat, 34,

WEB SBIOA Unity Enclave, Mambakkam,  
Chennai - 600 127.

23.K.Preethi Kirthi

W/o.Anoop S.Nair, S-144, SBIOA

Unity Enclave, Mambakkam, Chennai -  
600 127.

24.R.Rjasekar

S/o.Mr.N.Ramasamy, U032, SBIOA

Unity Enclave, Mambakkam, Chennai -  
600 127.

25.A.Paulraj

S/o.M.Antonhy S153, SBIOA Unity

Enclave, Mambakkam, Chennai - 600  
127.

26.P.Subramanian,

S/o.Mr.S.Paramasivan T051, SBIOA

Unity Enclave, Mambakkam, Chennai -  
600 127.

27.K.Rethinakumar

S/o.A.Kalyanasundaram, S062,SBIOA

Unity Enclave, Mambakkam, Chennai -  
600 127.

28.K.Ravichandran

S/o.Mr.A.Kalyanasundaram, U021,

SBIOA Unity Enclave, Mambakkam,  
Chennai - 600 127.



29.T.Baskaran

S/o.Thomas T015, SBIOA Unity

Enclave, Mambakkam, Chennai - 600

127.

30.Mr.S.Sampathkumar

S/o.A.P.Subramanian S111, SBIOA

Unity Enclave, Mambakkam, Chennai -

600 127.

31.M.Muthukrishnan

S/o.R.K.Mani, T041, SBIOA Unity

Enclave, Mambakkam, Chennai - 600

127.

32.S.Elakiya

D/o.A.Sekar T134, SBIOA Unity

Enclave, Mambakkam, Chennai - 600

127.

33.S.Viajayalakshmi

W/o.S.Sampathkumar, S035, SBIOA

Unity Enclave, Mambakkam, Chennai -

600 127.

34.M.Ajjan Muthaiah

S/o.M.Mohan, C.Balamurugan,

S/o.Chandramugam, T035, SBIOA

Unity Enclave, Mambakkam, Chennai -

600 127. (Impleaded as 4th to 34 th

Respondents as per the Order of the

Hon'ble Court made in Sub Appl.No.

225 of 2024 in Cont.P.No. 143 of 2024,

dated 26.04.2024)

**WP No. 25974 of 2024****PRAYER**

Calling for the records relating to the impugned proceedings in notice Na.Ka. No. 1209/ 2023 /CHE.MA3 dated 22.08.2024 of the 2nd Respondent herein and quash the same and pass.

**WMP No. 28356 of 2024****PRAYER**

to grant interim stay of all further proceedings pursuant to the impugned proceedings in notice Na.Ka. No. 1209/ 2023 /CHE.MA3 dated 22.08.2024 of the 2nd Respondent herein pending disposal of the above writ petition.

**WMP No. 28355 of 2024****PRAYER**

to permit the Petitioners to join and file a single writ petition.

**CONT P No. 143 of 2024****PRAYER**

TO PUNISH THE RESPONDENTS FOR CONTEMPT OF THE ORDERS PASSED BY THIS HON'BLE COURT IN W.P.No. 5932 OF 2023 DATED 28.02.2023.

**WP No. 25974 of 2024**

For Petitioner(s): Mrs.AL.Ganthimathi for  
Mr.L.Palani Muthu

For Respondent(s): M/s.E.Veda Bagath Singh  
Special Government Pleader for  
R1, R2 and R4  
Mr.R.Sivakumar  
Standing Counsel for R3  
Mr.A.Sittrarasu for R5

**ORDER****(Order of the Court was made by S.M.Subramaniam J.)**

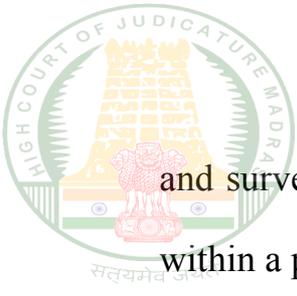
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Final notice for vacating the unauthorised premises was issued by the Assistant Director, District Town and Country Planning, Chengalpattu District on 22.08.2024. However, there is no further action initiated to complete the enforcement actions in pursuance of the final notice issued.

2. The learned Senior Counsel Mrs.AL.Ganthimathi appearing on behalf of the writ petitioners would submit that as per G.O.Ms.No.31, Housing and Urban Development Department dated 31.01.2020, the petitioners have paid the shelter charges.

3. A perusal of the above Government Order shows that the said order would be applicable for the urban poor and for their rehabilitation. The petitioner is State Bank of India Officers' Association Chennai Circle. The members of the association are officers. In the present case, the State Bank of India Officers' Association acted as a promoter for developing the building project and sold the units to its own members. That being so, action already initiated must be pursued by following the procedures.

4. In this context, the second respondent-Assistant Director, District Town and Country Planning Authority, Chengalpet is directed to conduct inspection



and survey the unauthorised constructions and deviations etc., and file a report within a period of one week before this Court.

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5. Post on 28.03.2025 under the caption 'for orders'.

**(S.M.SUBRAMANIAM J.) (K.RAJASEKAR J.)**  
**19-03-2025**

Index: Yes/No

Speaking/Non-speaking order

Internet: Yes

Neutral Citation: Yes/No

SS

**WP No. 25974 of 2024**

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To

1. The Secretary to Government  
Housing And Urban Development  
Department, Fort St. George,  
Secretariat, Chennai-09.

2. The Assistant Director  
District Town And Country Planning  
Department, Chengalpet.

3. The Member Secretary  
Chennai Metropolitan Development  
Authority, Egmore, Chennai-08.



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**S.M.SUBRAMANIAM J.**  
**AND**  
**K.RAJASEKAR J.**

SS

**WP No. 25974 of 2024**  
**AND WMP NO. 28356 OF 2024,**  
**WMP NO. 28355 OF 2024,**  
**CONT P NO. 143 OF 2024**

19-03-2025



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WP No.25974 of 2024 and CONT P No.143 of 2024



IN THE HIGH COURT OF JUDICATURE AT MADRAS

**DATED: 22-04-2025**

CORAM

**THE HONOURABLE MR. JUSTICE S. M. SUBRAMANIAM  
AND  
THE HONOURABLE MR. JUSTICE K. RAJASEKAR**

**WP No.25974 of 2024**

**AND**

**CONT P No.143 of 2024**

**AND**

**WMP No.28355 of 2024 & WMP No.28356 of 2024**

1. State Bank of India Officers Association  
Chennai Circle (SBIOACC)  
Rep by its General Secretary, Chennai Circle,  
Promoter of Unity Enclave Project, State Bank  
of India Administrative Office, No.86,  
Rajaji Salai, Chennai.

2.SBIOA Unity Enclave Owners Welfare  
Association (SBIOAUEOWA)  
(Registered No.61/2016) Rep by President  
Medavakkan Road, Mambakkam, Chennai-127.

Petitioner(s)

Vs

1. The State of Tamil Nadu  
Rep by its Secretary To Government, Housing  
and Urban Development Department, Fort St.



George, Secretariat, Chennai-09.

2.The Assistant Director  
District Town And Country Planning  
Department, Chengalpet.

3.The Member Secretary  
Chennai Metropolitan Development Authority,  
Egmore, Chennai-08.

4.The President, Mampakkam Panchayat,  
Mampakkam, Chennai- 126.

5.Sivakami Sundari Rajendran  
M-105, SBIOA Unity Enclave Medavakkam  
Road, Mambakkam- 127.

Respondent(s)

**CONT P No. 143 of 2024**

1. SMT.Sivakamasundari Rajendran  
M-105,SBIOA Unity Enclave,  
Medavakkam Road, Mambakkam 600  
127, Chengalpattu District.

Petitioner(s)

Vs

1. Thiru. B. Ganesan, I.A.S.,  
THE COMMISSIONER, Directorate Town and  
Country Planning, No.7, Anna Salai, Chennai 02

2.Thiru. K. Chandrasekar  
THE REGIONAL ASSISTANT DIRECTOR,  
Directorate Town and Country Planning, No.124,



GST Road, Periyar Shopping complex,  
Chengalpattu 603 001

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3.Thiru. Anshul Mishra, I.A.S.,  
THE MEMBER SECRETARY, Chennai  
Metropolitan Development Authority, No.1,  
Gandhi Irwin Road, Egmore, Chennai 600008.

4.The State Bank Of India Officer's Association  
Chennai Circle (SBIOACC)  
(Promoter of Unity Enclave Project) Represented  
by its General Secretary, 84, Rajaji Salai,  
Chennai - 600 001.

5.Latha Christdhas  
W/o. P.Chirstdhas, S-072, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

6.S.Elancheran  
S/o.Mr.K.Sundararaj, S-125, SBIAO Unity  
Enclave, Mambakkam, Chennai - 600 127.

7.S.Krishnamoorthy  
S/o.J.K.Subramanian, S-045, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

8.S.Sekar  
S/o.G.Srinivasan S-013, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

9.M.Periyakaruppan  
S/o.P.Muthukannan, U-024, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.



10.Rita Moses

W/o.ETC Moses, T-061, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

11.R.Ganesh Moorthy

S/o.A.Rajendran S-042, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

12.B.Balakrishnan,

S/o.B.Balaguruswamy, T063, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

13.C.N.Gopi Prasad,

S/o.A.Narayanan, By POA Mr.A.Narayanan,  
S/o.M.N.Arumugam

14.M.Karthik

S/o.K.D.Murali T034, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

15.A.Ameer Jafarullah Khan

S/o.A M A Khan U044. SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

16.K.C.Muralidharan

S/o.Mr.Kannan Chakravarthy, U051, SBIOA  
Unity Enclave, Mambakkam, Chennai - 600 127.

17.N.Rajesh

S/o A.Narayanan POA Mr.A.Narayanan,  
S/o.M.N.Arumugam, T085, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

**18.SHANMUGAPRIYA**

D/o. G.V.Sathyanarayanan Murthy, U145,  
SBIOA Unity Enclave, Mambakkam,  
Chennai - 600 127.

**19.S.Venkatakrishnan**

S/o.T.K.Srinivasan, U022, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

**20.P.Vijayaraghvan,**

Mr.V.Pandiarajan U111, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

**21.P.Alaguvelsamy**

S/o.S.Ponnusamy S-065, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

**22.P.Balachndra Bhat**

S/o.Mr.S.Purushothama Bhat, 34, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

**23.K.Preethi Kirthi**

W/o.Anoop S.Nair, S-144, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

**24.R.Rjasekar**

S/o.Mr.N.Ramasamy, U032, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

**25.A.Paulraj**

S/o.M.Antonhy S153, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.



26.P.Subramanian,  
S/o.Mr.S.Paramasivan T051, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

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27.K.Rethinakumar  
S/o.A.Kalyanasundaram, S062,SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

28.K.Ravichandran  
S/o.Mr.A.Kalyanasundaram, U021, SBIOA  
Unity Enclave, Mambakkam, Chennai - 600 127.

29.T.Baskaran  
S/o.Thomas T015, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

30.Mr.S.Sampathkumar  
S/o.A.P.Subramanian S111, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

31.M.Muthukrishnan  
S/o.R.K.Mani, T041, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

32.S.Elakiya  
D/o.A.Sekar T134, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

33.S.Viajayalakshmi  
W/o.S.Sampathkumar, S035, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

34.M.Ajjan Muthaiah  
S/o.M.Mohan, C.Balamurugan,



S/o.Chandramugam, T035, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

(Impleaded as 4<sup>th</sup> to 34<sup>th</sup> Respondents as per the  
Order of the Hon'ble Court made in Sub  
Appl.No. 225 of 2024 in Cont.P.No. 143 of  
2024, dated 26.04.2024)

Respondent(s)

**WMP No. 28355 of 2024**

1. State Bank of India Officers Association  
Chennai Circle (SBIOACC) Rep by its General  
Secretary,  
Chennai Circle, Promoter of Unity Administrative  
Office, No.86, Rajaji Salai, Chennai.

2.SBIOA Unity Enclave Owners Welfare  
Association (SBIOAUEOWA) (Registered  
No.61/2016)  
Rep By President Medavakkan Road,  
Mambakkam, Chennai-127.

Petitioner(s)

Vs

1. The State of Tamil Nadu  
Rep by its Secretary to Government,  
Housing And Urban Development  
Department, Fort St. George,  
Secretariat, Chennai-09.

2.The Assistant Director,  
District Town And Country Planning  
Department, Chengalpet.



3. The Member Secretary  
Chennai Metropolitan Development  
Authority, Egmore, Chennai-08.

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4. The President,  
Mampakkam Panchayat, Mampakkam,  
Chennai- 126.

5. Sivakami Sundari Rajendran  
M-105, Sbioa Unity Enclave  
Medavakkam Rad, Mambakkam- 127.

Respondent(s)

**WMP No. 28356 of 2024**

1. State Bank Of India Officers  
Association Chennai Circle (sbioacc)  
Rep By Its General Secretary, Chennai  
Circle, Promoter Of Unity  
Administrative Office, No.86, Rajaji  
Salai, Chennai.

2. Sbioa Unity Enclave Owners Welfare  
Association (sbioaeowa)  
(registered No.61/2016) Rep By  
President Medavakkan Road,  
Mambakkam,  
Chennai-127.

Petitioner(s)

Vs

1. The State Of Tamil Nadu  
Rep By Its Secretary To Government,  
Housing And Urban Development  
Department, Fort St. George,  
Secretariat, Chennai-09.



2. The Assistant Director

District Town And Country Planning  
Department, Chengalpet.

3. The Member Secretary

Chennai Metropolitan Development  
Authority, Egmore, Chennai-08.

4. The President

Mampakkam Panchayat, Mampakkam,  
Chennai- 126.

5. Sivakami Sundari Rajendran

M-105, Sbioa Unity Enclave  
Medavakkam Rad, Mambakkam- 127.

Respondent(s)

**WP No. 25974 of 2024**

**PRAYER**

Calling for the records relating to the impugned proceedings in notice Na.Ka. No.1209/2023 /CHE.MA3 dated 22.08.2024 of the 2<sup>nd</sup> Respondent herein and quash the same and pass.

**CONT P No. 143 of 2024**

**PRAYER**

To punish the respondents for contempt of the orders passed by this Court in W.P.No.5932 of 2023 dated 28.02.2023.

**WMP No. 28355 of 2024**

**PRAYER**

to permit the Petitioners to join and file a single writ petition.

**WMP No. 28356 of 2024****PRAYER**

to grant interim stay of all further proceedings pursuant to the impugned proceedings in notice Na.Ka. No. 1209/ 2023 /CHE.MA3 dated 22.08.2024 of the 2nd Respondent herein pending disposal of the above writ petition.

**WP No. 25974 of 2024**

For Petitioner(s): Mr.A.R.L.Sundaresan,  
Senior Counsel  
For Mr.L. Palani Muthu

For Respondent(s): Mr. E. Vede Bhagath Singh,  
Special Government Pleader  
For RR1, 2 & 4  
Mr. R. Sivakumar, Standing  
Counsel for CMDA For R3  
Mr. A. Sittrarasu For R5

**ORDER**

**(Order of the Court was made by S.M.Subramaniam J.)**

The final notice issued by the Assistant Director, District Town and Country Planning Office, Chengalpet District dated 22.08.2024 is under challenge in the present writ proceedings.

2. The allegations of unauthorized constructions and deviations are raised



against the building constructed by the writ petitioners. The issue relating to unauthorized constructions were elaborately considered by the Tamil Nadu Real Estate Regulatory Authority (TNRERA), and final order was passed on 5<sup>th</sup> November 2020 in C.No.0042015/2020.

3. The learned counsel appearing on behalf of the fifth respondent would submit that the issue was taken up before the Hon'ble Supreme Court and the order passed by the TNRERA was confirmed.

4. May that as it be, this Court is of the considered opinion that the present writ petition has been filed challenging the final notice issued by the second respondent. Therefore, the petitioners have to participate in the process of enquiry to be conducted by the Assistant Director, if any and further enforcement actions are to be initiated. No writ against such notice is entertainable unless such notice has been issued by an incompetent authority having no jurisdiction or tainted with the allegations of malafide.



5. In the present case, the issues are already decided by the TNRERA, which was confirmed by the Hon'ble Supreme Court. That being so, the petitioners are at liberty to submit their defence statement/documents before the second respondent for consideration. The second respondent is directed to take a decision by affording opportunity to the parties and proceed with all further actions including enforcement actions in accordance with law and without causing any undue delay.

6. With the above observations, the writ petition stands disposed of. In view of the final order passed in the writ petition, the Contempt Petition stands closed. There shall be no order as to costs. Consequently, the connected miscellaneous petitions are also stands closed.

**(S.M.SUBRAMANIAM J.) (K.RAJASEKAR J.)**

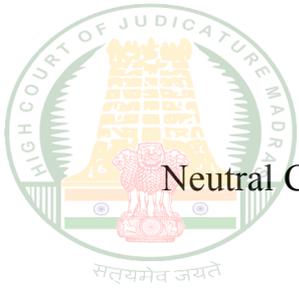
**22-04-2025**

ssi

Index: Yes/No

Speaking/Non-speaking order

Internet: Yes



Neutral Citation: Yes/No

**WP No. 25974 of 2024**

WEB COPY

To

1. The State Of Tamil Nadu,  
Rep By Its Secretary To Government,  
Housing And Urban Development  
Department, Fort St. George,  
Secretariat, Chennai-09.

2. The Assistant Director  
District Town And Country Planning  
Department, Chengalpet.

3. The Member Secretary  
Chennai Metropolitan Development  
Authority, Egmore, Chennai-08.

4. The President  
Mampakkam Panchayat, Mampakkam,  
Chennai- 126.

5. Sivakami Sundari Rajendran  
M-105, Sbioa Unity Enclave  
Medavakkam Rad, Mambakkam- 127.

**CONT P No. 143 of 2024**

To

1. Thiru. B. Ganesan, I.A.S.,  
THE COMMISSIONER Directorate Town and  
Country Planning, No. 7, Anna Salai , Chennai 02

2. Thiru. K. Chandrasekar  
THE REGIONAL ASSISTANT DIRECTOR

13/20



Directorate Town and Country Planning, No. 124,  
GST Road, Periyar Shopping complex,  
Chengalpattu 603 001

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3.Thiru. Anshul Mishra, I.A.S.,  
THE MEMBER SECRETARY, Chennai  
Metropolitan Development Authority, No.1, Gandhi  
Irwin Road, Egmore, Chennai 600008.

4.The State Bank Of India Officer's Association  
Chennai Circle (sbioacc)  
(Promoter of Unity Enclave Project) Represented by  
its General Secretary, 84, Rajaji Salai,  
Chennai - 600 001.

5.Latha Christdhas  
W/o. P.Chirstdhas, S-072, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

6.S.Elancheran  
S/o.Mr.K.Sundararaj, S-125, SBIAO Unity Enclave,  
Mambakkam, Chennai - 600 127.

7.S.Krishnamoorthy  
S/o.J.K.Subramanian, S-045, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

8.S.Sekar  
S/o.G.Srinivasan S-013, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

9.M.Periyakaruppan  
S/o.P.Muthukannan, U-024, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.



10.Rita Moses

W/o.ETC Moses, T-061, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

11.R.Ganesh Moorthy

S/o.A.Rajendran S-042, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

12.B.Balakrishnan,

S/o.B.Balaguruswamy, T063, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

13.C.N.Gopi Prasad,

S/o.A.Narayanan, By POA Mr.A.Narayanan,  
S/o.M.N.Arumugam

14.M.Karthik

S/o.K.D.Murali T034, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

15.A.Ameer Jafarullah Khan

S/o.A M A Khan U044. SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

16.K.C.Muralidharan

S/o.Mr.Kannan Chakravarthy, U051, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

17.N.Rajesh

S/o A.Narayanan POA Mr.A.Narayanan,  
S/o.M.N.Arumugam, T085, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.



18.SHANMUGAPRIYA

D/o. G.V.Sathyanarayanan Murthy, U145, SBIOA  
Unity Enclave, Mambakkam, Chennai - 600 127.

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19.S.Venkatakrishnan

S/o.T.K.Srinivasan, U022, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

20.P.Vijayaraghvan,

Mr.V.Pandiarajan U111, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

21.P.Alaguvelsamy

S/o.S.Ponnusamy S-065, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

22.P.Balachndra Bhat

S/o.Mr.S.Purushothama Bhat, 34, SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

23.K.Preethi Kirthi

W/o.Anoop S.Nair, S-144, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

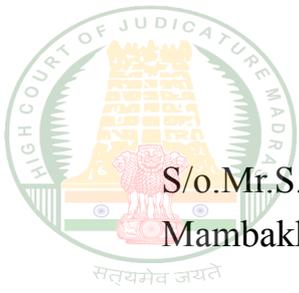
24.R.Rjasekar

S/o.Mr.N.Ramasamy, U032, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

25.A.Paulraj

S/o.M.Antonhy S153, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

26.P.Subramanian,



S/o.Mr.S.Paramasivan T051, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

WEB COPY 27.K.Rethinakumar

S/o.A.Kalyanasundaram, S062,SBIOA Unity  
Enclave, Mambakkam, Chennai - 600 127.

28.K.Ravichandran

S/o.Mr.A.Kalyanasundaram, U021, SBIOA Unity  
Enclave, Mambakkam,  
Chennai - 600 127.

29.T.Baskaran

S/o.Thomas T015, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

30.Mr.S.Sampathkumar

S/o.A.P.Subramanian S111, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

31.M.Muthukrishnan

S/o.R.K.Mani, T041, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

32.S.Elakiya

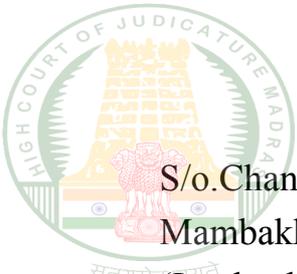
D/o.A.Sekar T134, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

33.S.Viajayalakshmi

W/o.S.Sampathkumar, S035, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

34.M.Ajjan Muthaiah

S/o.M.Mohan, C.Balamurugan,



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S/o.Chandramugam, T035, SBIOA Unity Enclave,  
Mambakkam, Chennai - 600 127.

(Impleaded as 4th to 34 th Respondents as per the  
Order of the Hon'ble Court made in Sub Appl.No.  
225 of 2024 in Cont.P.No. 143 of 2024, dated  
26.04.2024)



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**S.M.SUBRAMANIAM J.**  
**AND**  
**K.RAJASEKAR J.**

**ssi**

**W.P.No.25974 of 2024 and**  
**Cont P.No.143 of 2024**

**22.04.2025**



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